

3933

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

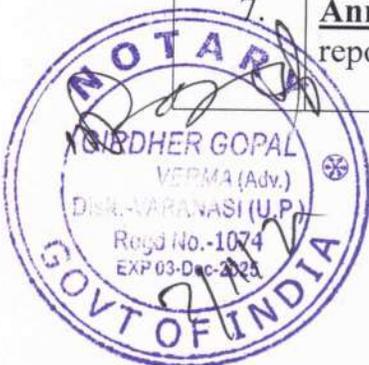
STATE OF U.P & OTHERS

...RESPONDENTS

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NDOH: 08.01.2024

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RESPONDENT NO.6

THROUGH



**S. C. LADI AND COMPANY**  
 Deeksha L. Kakar and Dhruv Kakar  
 ADVOCATES  
 B-1/52, SAFDARJUNG ENCLAVE  
 NEW DELHI – 110029.  
 Ph. 9313119255 | deeksha.kakar@scladi.com  
 Enrol.No.D/1154/2008|

New Delhi  
 Dated: 26.12.2023



सिद्धि ३१/१२/२३



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

COMPLIANCE AFFIDAVIT IN TERMS OF THE DIRECTIONS  
ISSUED BY THIS HON'BLE TRIBUNAL UNDER THE ORDER DATED  
26<sup>TH</sup> SEPTEMBER, 2023.

I, Niraj Upadhyay S/o Sh. Harishankar Upadhyay, R/o Village Patihata Tehsil.-  
Chunar, Mirzapur, Uttar Pradesh aged about 45 years, do hereby solemnly  
affirm and declare as under:

1. That the Deponent is Respondent No.6 in the above-mentioned case and as such is well conversant with the facts of the case and as such competent to swear and depose this Affidavit.
2. That the present Affidavit is being filed in terms of the Order dated 26<sup>th</sup> September, 2023 passed by this Hon'ble Tribunal in O.A. No. 521 of 2022 titled "Sampurna Nand Vs. State of U.P. and Others"
3. That by way of this affidavit, the Deponent is seeking to place on record the compliance presently undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), as also conditions and recommendations of the Joint Committee in its report dated 03.02.2023.



निरज उपध्याय

4. The Deponent has been granted sand stone mining rights at the Mining Project at Araji No. 703, Village: Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.
5. In terms of the report of the Joint Committee, the Deponent has undertaken the following measures towards the recommendations and observations of the Joint Committee:
- (i) In terms of S.no. 2.3 (v), the Deponent has applied for and received the CTO from the Uttar Pradesh Pollution Control Board (UPPCB). A copy of the CTO dated 26.05.2023 is annexed hereto as **Annexure "A-1"**.
- (ii) In respect of S.No 2.3 (f), the Deponent submits that concerned proponent is registered as an Micro, Small and Medium Enterprises (MSME), and in terms of the Notification dated 24<sup>th</sup> September, 2020 issued by the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga rejuvenation), the Deponent has been granted exemption under Clause 1 (v) therein. A copy of the MSME certificate of the Deponent is annexed hereto as **Annexure "A-2"**. A Copy of the said Notification is annexed hereto as **Annexure "A-3"**.
- (iii) In terms of S.no. 2.3 (h), the pillars and their respective coordinates in the mining project area has been constructed and written in clear and visible parameter. Copy of the photographs showing the construction and marking of the pillars is attached hereto as **Annexure "A-4"**.



गिरधर गोपाल

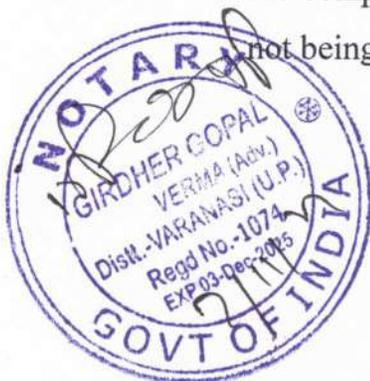
- (iv) In terms of S.no. 2.3 (i), it is submitted that proper wire fencing has been erected all around the periphery of the lease area/mining project. Copy of the photographs showing the fencing is attached hereto as Annexure "A-5".
- (v) In terms of S.No. 2.3 (j), It is submitted that the Deponent is in the process of installing the ambient air quality stations in terms of the EC and the installation is likely to be completed by 9 Months.
- (vi) In terms of S.No. 2.3 (k), it is submitted that the half yearly compliance report in terms of the EC has been submitted to the Regional Officer of the concerned Ministry. A copy of the said report submitted on 25/09/2023 is annexed hereto as Annexure "A-6".
- (vii) In respect of S.No. 2.3 (l), i.e. raising of plantation around the lease area; it is respectfully submitted that prior to allotment of lease/mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due to the extent of deep excavation in the area currently, the Deponent is unable to undertake any plantation, as recommended. Copy of the photographs showing the extent of excavation is attached hereto as Annexure "A-7".
- (viii) In terms of S.No. 2.3 (m), it is submitted that the Deponent is perform/mining work manually .



- (ix) In terms of S. No.2.3 (n), it is submitted that the Deponent is covered under MSME therefore no need of Ground water monitoring report .

— श्री 341215

- (x) In terms of S. No. 2.3 (o), it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due to the extent of deep excavation in the area currently, the Deponent was unable to maintain the slope of the mining bench and ultimate pit, despite its best efforts. However, the Deponent is endeavoring to construct the bench as recommended, at the earliest. As possible as bench has already constructed.
- (xi) In respect of S. No. 2.3 (p) and (q), it is submitted that that water tankers are being used to control dust in the lease area and sprinkling of water is being carried out regularly on the transportation route of vehicles, for dust suppression and haulage road is being maintained. Copy of the photographs showing dust suppression is attached hereto as Annexure "A-8".
- (xii) In terms of S. No. 2.3 (r), it is submitted that crusher units are being operated by all the mines wherein weighing machines already stand installed.
6. In addition to the aforesaid, the half yearly compliance report, in terms of the EC, submitted by the Deponent to the Regional Officer, copy of which is annexed hereto as Annexure A-6, contains in detail the status of the compliance of the conditions of the EC, by the Deponent, which are not being repeated herein for the sake of brevity.



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7. The Deponent further undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, including contributing towards any recommended Environment Management Program in their day to day operations and actions.

**DEPONENT**

**VERIFICATION**

Verified on this the 7<sup>th</sup> day of November 2023 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

**DEPONENT**



SWORN, VERIFIED & IDENTIFIED  
AND ATTESTED BY COUNSEL  
.....BEFORE ME

*[Handwritten Signature]*  
Girdher Gopal Verma Adv.  
Notary (Govt. of India) Civil  
Court-Varanasi (U.P.) India

*[Handwritten Signature]*

**ANNEXURE A-1****Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183933/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 26/05/2023

To,

M/s

SHRI NEERAJ UPADHYAY(SAND STONE)

ARAZI NO. 703 AREA-1.01 Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-  
21091925

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI NEERAJ UPADHYAY(SAND STONE) located at ARAZI NO. 703 AREA-1.01 Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI NEERAJ UPADHYAY(SAND STONE) granted for the period from 26/05/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	75000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

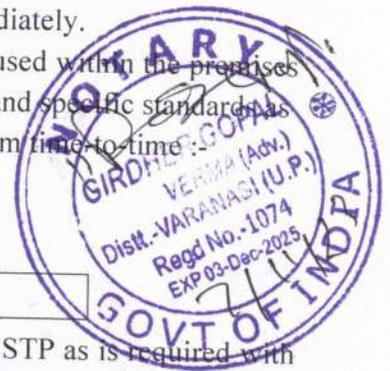
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time to time:-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be



~ 11/26/2023

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

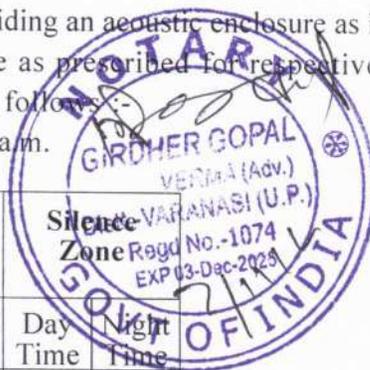
(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-



*(Handwritten signature)*

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA as may be necessary.



**Specific Conditions:-**

1. This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 703, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
3. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
4. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 720/Parya/DEAC/Sandstone/MZP/2018, Dated- 23.10.2018 and submit its compliance report to UPPCB.
5. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
6. The proponent shall submitted compliance report of condition imposed in EC within every six month.
7. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
8. The proponent shall establish Water sprinkling arrangement for dust suppression.
9. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
10. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
11. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
12. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
19. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
20. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
21. The dust suppression measures like water spraying will be done on the haul roads and working areas.
22. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
23. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
24. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.



25. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
26. Consent fees if revised, shall be payable by industry from the date of its applicability.
27. Industry shall comply with the relevant provisions of Environmental Laws.
28. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.05.26 18:46:56 +05'30'

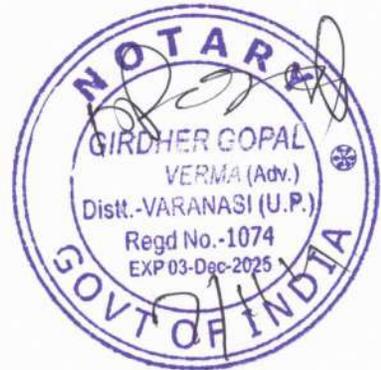
**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.05.26 18:47:03 +05'30'

**Chief Environmental Officer (circle-2)**



*Handwritten signature in Hindi: गिरधर गोपाल*



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



गिरधर गोपाल



भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises



## UDYAM REGISTRATION CERTIFICATE

Our small hands to  
make you LARGE

UDYAM REGISTRATION NUMBER	UDYAM-UP-57-0006848																												
NAME OF ENTERPRISE	MS NIRAJ UPADHYAY																												
TYPE OF ENTERPRISE*	MICRO ( Based on FY 2020-21 )																												
MAJOR ACTIVITY	SERVICES																												
SOCIAL CATEGORY OF ENTREPRENEUR	OBC																												
NAME OF UNIT(S)	<table border="1"> <thead> <tr> <th>S.No.</th> <th colspan="3">Name of Unit(s)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td colspan="3">M/S NIRAJ UPADHYAY</td> </tr> </tbody> </table>				S.No.	Name of Unit(s)			1	M/S NIRAJ UPADHYAY																			
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OFFICIAL ADDRESS OF ENTERPRISE	<table border="1"> <thead> <tr> <th>Flat/Door/Block No.</th> <th>0</th> <th>Name of Premises/ Building</th> <th colspan="2">BILAGAWATI</th> </tr> </thead> <tbody> <tr> <td>Village/Town</td> <td>IDEI</td> <td>Block</td> <td colspan="2">CHUNAR</td> </tr> <tr> <td>Road/Street/Lane</td> <td>MIRZAPUR</td> <td>City</td> <td colspan="2">MIRZAPUR</td> </tr> <tr> <td>State</td> <td>UTTAR PRADESH</td> <td>District</td> <td colspan="2">MIRZAPUR, Pyn 231301</td> </tr> <tr> <td>Mobile</td> <td>9936393616</td> <td>Email:</td> <td colspan="2">neerajupadhyay963@gmail.com</td> </tr> </tbody> </table>				Flat/Door/Block No.	0	Name of Premises/ Building	BILAGAWATI		Village/Town	IDEI	Block	CHUNAR		Road/Street/Lane	MIRZAPUR	City	MIRZAPUR		State	UTTAR PRADESH	District	MIRZAPUR, Pyn 231301		Mobile	9936393616	Email:	neerajupadhyay963@gmail.com	
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State	UTTAR PRADESH	District	MIRZAPUR, Pyn 231301																										
Mobile	9936393616	Email:	neerajupadhyay963@gmail.com																										
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	12/09/2017																												
DATE OF COMMENCEMENT OF PRODUCTION BUSINESS																													
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1"> <thead> <tr> <th>S.No.</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>49 - Land transport and transport via pipelines</td> <td>4923 - Freight transport by road</td> <td>49231 - Motorised road freight transport</td> <td>Services</td> </tr> </tbody> </table>				S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity	1	49 - Land transport and transport via pipelines	4923 - Freight transport by road	49231 - Motorised road freight transport	Services															
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DATE OF UDYAM REGISTRATION	22/06/2022																												

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the Mo MSME.

Disclaimer: This is computer generated statement, no signature required. For more details, study the registration.gov.in & Date of printing: 22/06/2022

For any assistance, you may contact:

1. District Industries Centre: MIRZAPUR ( UTTAR PRADESH )
2. MSME-DI: ALLAHABAD ( UTTAR PRADESH )



नीरज उपाध्याय



14

**3948**  
**ANNEXURE A-3**

**MINISTRY OF JAL SHAKTI**  
**(Department Of Water Resources, River Development And Ganga Rejuvenation)**  
**(CENTRAL GROUND WATER AUTHORITY)**

**NOTIFICATION**

New Delhi, the 24th September, 2020

**S.O. 3289(E).**—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997 to exercise powers under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15<sup>th</sup> April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09<sup>th</sup> July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13<sup>th</sup> July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28<sup>th</sup> August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11<sup>th</sup> October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12<sup>th</sup> December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03<sup>rd</sup> January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12<sup>th</sup> December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11<sup>th</sup> September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16<sup>th</sup> March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20<sup>th</sup> July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12<sup>th</sup> December, 2018 as per the Schedule below:

### **SCHEDULE**

#### **Guidelines to regulate and control ground water extraction in India**

**(with immediate effect)**

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

**ANNEXURES**

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- Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.
- Annexure IV: Outline of hydro-geological report for obtaining No Objection Certificate for industries.
- Annexure V: Format of the Report on ground water conditions (for mining projects).
- Annexure VI: Indicative list of Infrastructure projects.
- Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.
- Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)
- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

**Guidelines to regulate and control groundwater extraction in India****Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

### 1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

### 1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

### 2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m<sup>3</sup>/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

### Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m<sup>3</sup>/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m<sup>3</sup>/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

### 3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

### 4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

#### 4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
  - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
  - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

#### Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m<sup>3</sup>/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

#### 4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
- iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

#### **Documents to be submitted with the application**

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.

#### **4.3 Infrastructure projects:**

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

#### Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

#### 5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

**5.1 Rates of Ground water abstraction /restoration charges****I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

**Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.**

Quantum of Groundwater withdrawal (m <sup>3</sup> /month)	Rate of ground water abstraction charges (Rs. per m <sup>3</sup> )
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m<sup>3</sup>.

**II. Packaged Drinking Water units**

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

**Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

**Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

### III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

**Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

**Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

### IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

**Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

**Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

### 6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

**Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies**

Category	Rate per m <sup>3</sup> (in Rs.)
Safe	<b>10</b>
Semi Critical	<b>20</b>
Critical	<b>25</b>

**Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies**

Category	Rate per m <sup>3</sup> (in Rs.)
Over Exploited	<b>35</b>

### 7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

### 8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

#### 9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

#### 10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

**11.0 Renewal of No Objection Certificate**

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

**12.0 Extension of No Objection Certificate**

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

**13.0 Delegation of powers against illegal groundwater withdrawal**

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

#### 14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

**Table 14.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism**

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

#### 15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m<sup>3</sup>/day and ECR<sub>GW</sub> in Rs./ cum

##### 15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR<sub>GW</sub>) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

**Table 15.1 : ECR<sub>GW</sub> for Packaged Drinking Water units**

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

**Note :-**Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

**Table 15.2: ECR<sub>GW</sub> for Mining/ infrastructure dewatering projects**

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

**Note :-**Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

**Table 15.3: ECR<sub>GW</sub> for Industrial units**

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

**Note :-**Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

### 15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

**Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal**

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

**Note:** KLD – Kilolitre per day

### 16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

**Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions**

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in [Table 16.2](#).

**Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate**

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

**17.0 Other important Conditions (Applicable to all):**

- i. Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

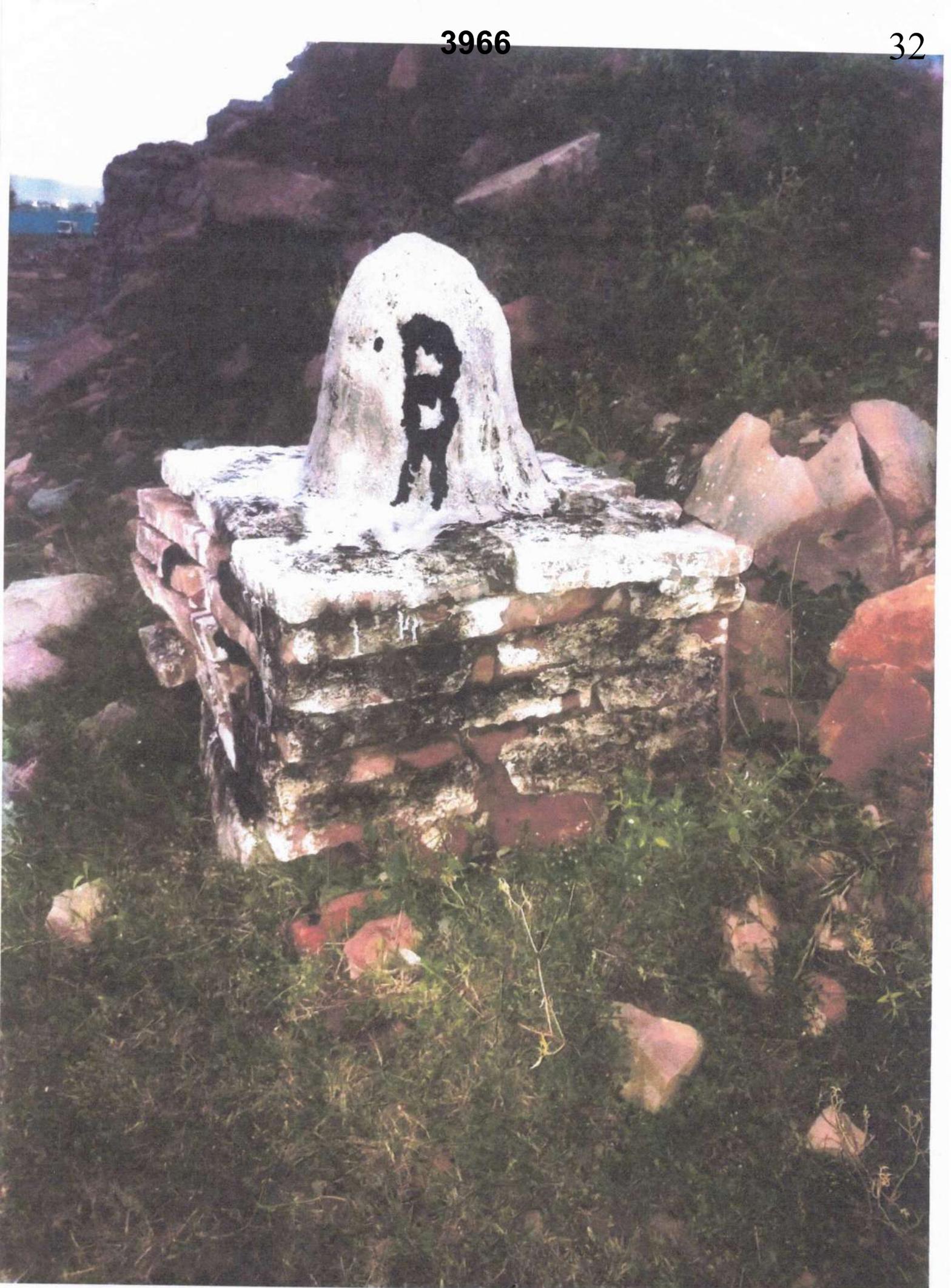
**Note:**

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

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फ्रेश मिनिस्ट



-IRKH ZHITUNB





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ANNEXURE A-5



from station



AKG 210214

**ANNEXURE A-6**

From

Date:

**Shri Neeraj Upadhyay S/o Shri Harishankar Upadhyay**  
R/o Village-Patihata, Tehsil-Chunar  
District- Mirzapur, U.P.

To,

**The Member Secretary,**  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for Sand Stone (Building Stone) Mining Project at Araji No. 703, Village: Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh. (Jan-2023 to June-2023)**

**Ref No - 720/Parya/DEAC/Sandstone/MZP/2018**

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from DEIAA, UP, for Ref no- 720/Parya/DEAC/Sandstone/MZP/2018 on dated 23-10-2018.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by DEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

**Neeraj Upadhyay**  
**Project Proponent**

**Copy to:**

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

RegisteredDistrict Level Environment Impact Assessment Authority, Mirzapur

District Magistrate, Mirzapur

Chairperson of DEIAA

Collectorate, Mirzapur 231001

Phone : 05442 252480, 05442 252340, 05442 257400

Email : mirzapurminsoffice@gmail.com

To,

Shri Neeraj Upadhyay

Owner,

S/o Shri Harishankar Upadhyay

R/o Village.-Patihata, Teh.-Chunar,

District.-Mirzapur, Uttar Pradesh

Ref. No. : Parya/DEAC/Sandstone/MZP/2018

Date: 23-10, 2018

Sub: Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 703 Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur.(Lease Area-1.01 Hect. or 2.50 Acres)

Dear Sir,

Please refer to your application letter dated 29/05/2018 addressed to the Member Secretary, DEIAA Committee, District-Mirzapur. The project proponent also submitted the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

A presentation was made by the project proponent alongwith their consultant M/s Geo-Environmental Management Services (GEMS). The proponent through the documents submitted and presentation made, informed the committee that:

1. The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No.703, Village-Bhagautidei, Teh.-Chunar, District-Mirzapur, U.P. (Leased Area-1.01 Hect. or 2.50 acres).
2. The mining lease was granted on date 26.08.2016 for a period of 10 Years which shall be expired date 25.08.2026.
3. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
4. The mine lease area located between latitude N Pillar (A) 25°03'-51.35", (B) 25°03'-51.48", (C)25°03'-44.85", (D)25°03'-44.79" and Longitude E Pillar (A)82°59'-59.28", (B)82°00'-01.15", (C) 82°00'-01.06", (D) 82°59'-59.26".
5. The mining plan prepared by Shri Indra Singh (RQP/DDN/078/94-A) duly approved by Directorate of Geology & Mining U.P. vide letter no.633/MP/2016 dated 21/06/2018.
6. The water requirement will be limited to 02.65KLD and will be supplied from the tankers hand pumps and tube wells.
7. Mining is proposed for Building Stone, Sand Stone and Quartzite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
8. The ultimate depth of mining will be 08 meter.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. The annual production of 75,000M<sup>3</sup>/annum Sand Stone is proposed.
11. Solar panel will be used for site office only and diesel generator will be used for other activities. All the activities are being carried out semi-mechanically and the operation is restricted to day time only; hence there is no power requirement for the project at site.
12. It shall be mechanized opencast mine. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
13. Excavator/ L&T Kamastu 200 OR Hundai-210 (0.9M<sup>3</sup>) with detachable hammer device shall be deployed for excavation, breaking & loading of material into vehicles.
14. Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

15. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
16. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 30/05/2018) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 75,000M<sup>3</sup>/annum Sand Stone from mining lease Area 2.50 acres (1.01 Hect.) is valid till lease period along with following General and specific Conditions:

**A. General Condition;**

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. *It shall be ensured that mining operation will be done as in approved mining plan.*
4. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
5. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>2</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO<sub>2</sub>, NO<sub>2</sub>) should be regularly submitted to the Regional office. MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
19. The Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-IM, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
23. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

#### B. Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. 5% of the Project Cost, CER amount (Corporate Environment Responsibility) will be submitted by project proponent in related bank account.
4. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
5. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
6. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
7. *Sand stone lease ultimate depth of mining should be restricted not more than 20meter.*
8. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
9. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
10. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
11. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
12. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

13. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
14. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
15. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
16. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
17. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
18. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
19. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
20. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
21. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
22. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
23. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation program. Details of year

- wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.
24. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
  25. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
  26. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.
  27. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.
  28. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
  29. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)
  30. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.
  31. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
  32. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)
  33. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
  34. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
  35. Project does not fall under any buffer zone of no-development as declared/identified under any law.
  36. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The company shall involve local people for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act. 1981; the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Member Secretary,  
DEIAA, Mirzapur (U.P.)/  
SDM-Sadar, Mirzapur

No.....729...../Parva/DEAC/ Sandstone/MZP/2018 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

Member Secretary,  
DEIAA, Mirzapur (U.P.)/  
SDM-Sadar, Mirzapur

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**POINT-WISE COMPLIANCE  
OF  
STIPULATED SPECIFIC AND GENERAL CONDITIONS  
IN THE  
ENVIRONMENTAL CLEARANCE LETTER  
For the period of  
Jan 2023 to June 2023**

**Reference no- 720/Parya/DEAC/Sandstone/MZP/2018  
&  
Date of Issue of EC : 23.10.2018**

**"SAND STONE (BUILDING STONE) MINING PROJECT"  
(1.01 Ha. And 75,000 m<sup>3</sup>/annum)  
at  
Araji No. - 703, Village: Bhagautidei,  
Tehsil: Chunar, District: Mirzapur,  
State: Uttar Pradesh**

**Submitted by  
Shri. Neeraj Upadhyay S/o Shri Harishankar Upadhyay  
R/o Village: Patihata, Tehsil: Chunar, District- Mirzapur,  
State-Uttar Pradesh**

### **PURPOSE OF THE REPORT**

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st January and 1st June of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. General Condition & Specific Condition), Six monthly compliance reports should be submitted to the Uttar Pradesh Pollution Control Board and Regional Office, MOEF, GOI, Lucknow and a copy to the Director & Secretary, Directorate of Environment, Lucknow, Uttar Pradesh.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh Pollution Control Board, Regional Office-MoEF (Lucknow) and U.P. DEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

#### **Methodology for Preparation of Report is as follows:**

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Noise, and Soil.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

#### **Generic Structure of Report:**

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
  - 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
  - 3) Site Study Report, showing status of the project and site photographs.
  - 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
  - 5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
  - 6) Suggestions for Implementation.
-

**POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY DEIAA, MIRZAPUR, UP,  
VIDE LETTER NO. Ref No. 720/Parya/DEAC/SANDSTONE/MZP/2018, Dated 23-10-2018**

**Environment Clearance of project "Sand Stone (Building Stone) Mining Project" Araji  
No. - 703, Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, U.P.  
Compliance (Jan 2023 to June 2023)**

**Details of Environmental Clearance:**

1. The environmental clearance is sought for Sandstone (Building Stone) Mining Project at Araji No. 703, Village: Bhagautidei, Tehsil Chunar & District: Mirzapur, State: Uttar Pradesh. (Lease Area- 1.01Ha).
2. Environmental Clearance for the proposal has been issued by DEIAA, Mirzapur U.P, vide ref of. MoEFCC Proposal no. 720/Parya/DEAC/Sandstone/MZP/2018 on 23-10-2018 for the production of 75,000 m<sup>3</sup>/annum.

S.No.	Conditions	Compliance Status
<b>(a) GENERAL CONDITIONS</b>		
1.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Noted and agreed.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	Noted and agreed.
3.	It shall be ensured that mining operation will be done as in approved mining plan.	Noted and agreed Mining operation will be carried out as per approved mining plan.
4.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.	Noted and agreed. Mining will be carried out as per the approved Mining Plan.
5.	Lessee shall obtain the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director. Mines Safety, Varanasi Region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961.	Operation is totally Semi-mechanized.
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO <sub>2</sub> , NO <sub>2</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.	Noted and complied.  Ambient air quality report is attached as <b>Annexure III</b> .

7.	Data on ambient air quality (RSPM, SPM, SO <sub>2</sub> , NO <sub>2</sub> ) should be regularly submitted to the Regional office. MoEF & CC GoI., Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.	Noted and agreed.
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF & CC notification no GSR/826(E) dt. 16.11.09.	Noted and agreed.
9.	Fugitive dust emission from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Noted and Complied. <ul style="list-style-type: none"> <li>• Water is regularly sprinkled in the transportation route of the vehicles.</li> <li>• Haulage road is regularly maintained.</li> </ul>
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment Workers engaged in operations of HEMM. Etc. shall be provided with ear plugs/ muffs and health records of the workers shall be maintained.	Noted and Complied. <ul style="list-style-type: none"> <li>• Only day time mining is carried out.</li> <li>• Noise controlled machineries are utilized in the mining activity.</li> <li>• Regular health checkup camps are organized.</li> </ul>
11.	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19 <sup>th</sup> may, 1991 and 31 <sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	No waste water is generated from the mine site. So no need for the treatment.
12.	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	PPEs are provided to the workers at working site.  Regular health checks up camps are also organized.
13.	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Noted. Special measures will be adopted to prevent the nearby settlements from the impacts of mining. <ul style="list-style-type: none"> <li>• Haulage road is regularly maintained.</li> <li>• PUC certified vehicles are deployed for Transportation.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
14.	The transportation of the materials shall be limited to day hours time only.	Noted and agreed, as transportation of Minerals will be carried out during day hours.
15.	Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to	<ul style="list-style-type: none"> <li>• Temporary rest shelters are provided on site.</li> <li>• Local peoples are deployed in mining activities.</li> </ul>

	be removed after the completion of the project.	
16.	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of senior Executive, who will report directly to the head of the organization.	Noted and Complied.
17.	The project proponent shall inform to the DEIAA, MoEF & CC GoI, Lucknow and Regional Office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Noted and agreed.
18.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional Office, State Pollution Control Board.	Budget for EMP is allocated and utilized.
19.	The Regional Office, MoEF & CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including, Form-IM, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, GoI. Lucknow and State Pollution Control Board.	Noted and agreed.
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	Noted and agreed.
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing, that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.	Noted and agreed.
22.	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard	Noted and agreed.

	and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.	
23.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted and agreed.
24.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.	Noted and agreed.
<b>(b) Specific Conditions</b>		
1.	The Environmental clearance will be co-terminus with the mining lease period.	Noted and agreed.
2.	Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.	No forest land is utilized in the mining or its related activities. All the necessary clearances were already taken from Forest Department by the Mines department before auctioning the lease.
3.	5% of the Project cost, CER amount (Corporate Environment Responsibility) will be submitted by project proponent in related bank account.	Noted and agreed.
4.	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submitted to the DEIAA Mirzapur.	Not applicable.  Schedule I species are not found in the Core Zone.
5.	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.	Noted and agreed  Local peoples are deployed in mining activities and proper training programme are conducted.
6.	A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.	Noted and agreed.
7.	Sand stone lease ultimate depth of mining should be restricted not more than 20 meter.	Noted and agreed.

<b>8.</b>	Shelter belt i.e. 'Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.	Noted and agreed.
<b>9.</b>	Blast vibration study shall be carried out and report submitted to the UPPCB /DEIAA.	Noted and agreed.
<b>10.</b>	Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.	<ul style="list-style-type: none"> <li>• PPEs are provided to the workers at working site.</li> <li>• Regular health checks up camps are also organized.</li> <li>• Ear plugs are being provided to the laborers who engaged near noise making machineries.</li> </ul>
<b>11.</b>	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self-employment and jobs.	Noted and Complied. Budget for CER Activities is allocated @2% of the total Project Cost.
<b>12.</b>	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.	Noted and agreed.
<b>13.</b>	Rainwater harvesting shall be undertaken to recharge the ground water sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.	Not Applicable.
<b>14.</b>	Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	10% margin is left from the embankments of river to avoid the soil erosion.
<b>15.</b>	Waste management plan should be in accordance to the approved mining plan. Trenches /garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water	Noted and agreed  Waste Management will be done as per approved Mining Plan.

	bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.	
16.	Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.	Noted and agreed.
17.	Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	Noted and agreed.
18.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	Noted and agreed. Measures taken to Control the air pollution at site: <ul style="list-style-type: none"> <li>• Haulage road is regularly maintained.</li> <li>• PUC certified vehicles are deployed for Transportation.</li> <li>• All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
19.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.	Occupational Health and Safety Measures is undertaken periodically. <ul style="list-style-type: none"> <li>• PPEs are provided to the workers working site.</li> <li>• Regular health checks up camps are also organized.</li> <li>• Regular health and safety related trainings are also provided to workers.</li> </ul>

<b>20.</b>	Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	Noted, no top soil is available in the mining lease area.
<b>21.</b>	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the. Ministry of Environment & Forests on six monthly basis.	Not Applicable
<b>22.</b>	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines /other Competent Authority.	Noted. The slope of Mining bench and ultimate pit limit will be as per the mining scheme approved by Indian Bureau of Mines/other Competent Authority.
<b>23.</b>	Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall able form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self-help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined Out area Shall be submitted to the Regional Office of the Ministry every year.	Noted and agreed.
<b>24.</b>	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April -May), monsoon (August), post- monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF. Central Ground Water Authority and Regional Director, Central Ground Water Board.	Noted and it will be complied.

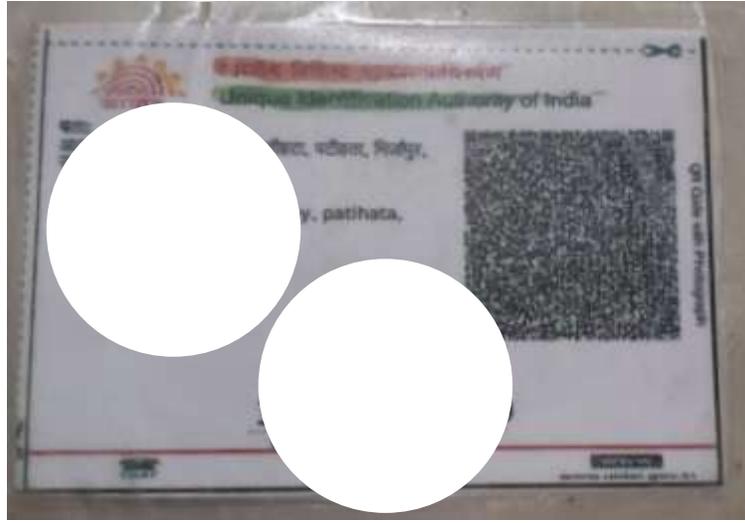
<b>25.</b>	Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.	Noted and it will be Complied.
<b>26.</b>	The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Darn (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.	Not Applicable, as no waste water will be generated from mine.
<b>27.</b>	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.	<ul style="list-style-type: none"> <li>• Overloading is avoided.</li> <li>• PUC certified vehicles are used in the transportation of mineral.</li> <li>• All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
<b>28.</b>	Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.	Noted and agreed.
<b>29.</b>	Action plan for implementation with respect to suggestions/ improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)	Not Applicable Public hearing will not be conducted because the Project falls under B2 category with Lease area 1.01 Hect which is less than 5 ha.
<b>30.</b>	A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.	Noted and agreed.
<b>31.</b>	Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.	Solid Waste material viz gutkha rappers, plastic bags, glasses etc. are collected and disposed of as per Municipal Solid Waste Management Rule.
<b>32.</b>	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category).	Not applicable As no public hearing will be conducted for projects less than 5 ha area of B2 category.

<b>33.</b>	Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	Noted and it will be Complied.
<b>34.</b>	In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	Not applicable As the project does not fall within 10 km area of Wild life Sanctuaries.
<b>35.</b>	Project does not fall under any buffer zone of no-development as declared/identified under any law.	The Project Proponent will be ensured that there is no any activity identified/declared under any law within 10 km Buffer Zone.
<b>36.</b>	33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA. Mirzapur every year.	Noted and Complied.

## **Annexures**

<b>Sl. No.</b>	<b>Contents</b>
<b>1.</b>	<b>Annexures 1: ID Proof</b>
<b>2.</b>	<b>Annexures 2: Mining Plan Letter &amp; Approved Mining Plan</b>
<b>3.</b>	<b>Annexure 3: Lab Report</b>
<b>4.</b>	<b>Annexures 4: Site Photographs</b>

**Annexure- I**  
**ID PROOF**



**Annexure- II**  
***Mining Plan Letter***  
**&**  
***Approved Mining Plan***

पत्रक

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी  
मीरजापुर।

संख्या:- 633 / मा० प्लान / 2016

दिनांक 21-6-2018

विषय:- पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरि शंकर उपाध्याय के पक्ष में स्वीकृत जनपद-मीरजापुर में तहसील-चुनार, ग्राम-भगौतीदेयी क्षेत्रफल-2.50 एकड़ में उपखनिज ई०प० सैण्ड स्टोन के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरि शंकर उपाध्याय द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 21/6/2018 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" को अनुमोदन के दिनांक से आगामी 05 वर्ष की अवधि के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 75,000 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
  2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
  3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
  4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
  5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।

- 6 खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
- 7 खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
- 8 श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
- 9 खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
- 10 पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2016 तद् दिनांक।

तिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद-मीरजापुर।
- 2- पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरि शंकर उपाध्याय, नि0-पटीहटा तहसील-चुनार, जनपद-मीरजापुर।
- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

COPY FOR LESSEE

30/8/16

**REVISED MINING PLAN  
WITH  
PROGRESSIVE MINE CLOSURE PLAN**

(Submitted Under Rule(s) 34 of U.P. Minor Mineral Concession Rule 1963 )

OF

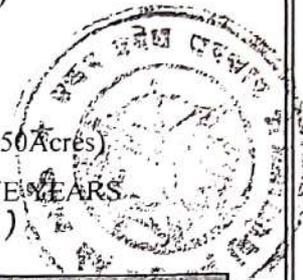
**BHAGOTIDEI (SAND STONE) MINE (GATA No.-703)**

**VILLAGE- BHAGOTIDEI, TEHSIL-CHUNAR**

**DISTRICT-MIRZAPUR, STATE-UTTAR PRADESH**

LEASE AREA- 2.50 Acres (FOREST -NIL Hect, NON-FOREST-2.50 Acres)

LEASE PERIOD SANCTION - TEN YEARS, PLAN PERIOD - FIVE YEARS  
(26.08.2016 To 25.08.2026)



LESSEE

**SH. NEERAJ UPADHYAY S/O SH. HARISHANKAR UPADHYAY**

R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.

PREPARED BY:

**Indra Singh**

RQP/DDN/078/94-A

Mobile No. 91-9415022193

APPROVED BY: [Signature]  
 21/6/16  
 633

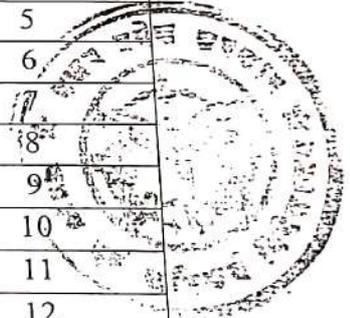
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INDRA SINGH  
R.Q.P./DDN/078/94-A

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INDRA SINGH  
R.Q.P./DDN/078/94-A

The lease area of 2.80 acres is granted to. **SIL. NEERAJ UPADHIYAY S/O SIL. HARISHANKAR UPADHIYAY R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur,** and the lease deed executed on 26.08.2016 for a period of ten years from 26.08.2016 to 25.08.2026. under U.P. Minor Mineral (Concession) Rule 1963. (Annex.1&2) for the extraction of minor mineral Sand stone (Patiya Boulders) in Village- Bhagotidei, KhasraNo.-703, Tehsil- Chunar, District-Mirzapur, U.P. As per MoEF Vide Notification dated 14.09.2006 & 15.01.2016, the environment clearance granted from DEIAA for the production of 25000 cum/ year of sand stone (patiya, gitti, boulder) after approval of Mining Plan vide letter no. 696 /MP/15, dated 24.06.2016.

## NOW

Due to increase in demand in the development work of the State, This Mining Plan with Progressive Mine Closure Plan is being submitted for the revised quantity of **75000cum/year** under Rule (s) 34 (2) U.P. Minor mineral (concession) Rules1963.

This Mining Plan with Progressive Mine Closure Plan with revised quantity is being submitted under Rule (s) 34 (2) U.P. Minor Mineral (concession) Rules1963.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Lease deed is executed on 26.08.2016 for a period of ten years from 26.08.2016 to 25.08.2026 ( Annex.1&2)
2.	Date of first opening	26.08.2016
3.	Letter no/date of first mining proposal & lapse period	Mining plan with Progressive Mine Closure Plan approved vide letter no. 696 /MP/15, dated 24.06.2016 Now, Mining Plan with Progressive Mine Closure Plan is being submitted for the revised quantity of <b>75000 cum/year</b> hence, there is no lapse period.
4.	Status of Environmental clearance	As per MoEF Vide Notification dated 14. 09. 2006 & 15.01.2016 the lessee will submit the application to DEIAA for the increased capacity for environment clearance.

**1.0 GENERAL:****A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:****SH. NEERAJ UPADHYAY S/O SH. HARISHANKAR UPADHYAY**

R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.

Mine Owner

**SH. NEERAJ UPADHYAY S/O SH. HARISHANKAR UPADHYAY**

R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.

**B) STATUS OF LESSEE:** Private Individual.**C) MINERAL WHICH ARE OCCURRING IN THE AREA &  
WHICH LESSEE INTENDS TO MINE:** Minor Mineral (Sand stone)**D) Period for which the mining lease is granted:** The mining lease is granted from  
26.08.2016 to 25.08.2026 for 10 year. (Annexure No.1&2)**E) Name of R.Q.P. preparing the Mining Plan:** Under clause (b) of sub section 2of section 5 rule  
15 of Mineral Conservation & Concession Rues 2016

Mr. Indra Singh

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415022193

Email: [singhindra66@gmail.com](mailto:singhindra66@gmail.com)

RQP/DDN/078/94-A (Annexure No. 4).

**F) Name of prospecting agency:**

Directorate of Mines &amp; Geology and given the consent for extraction of mineral.

**G) Reference no & date of grant/communication received from the State Govt.**➤ Lease deed is executed on 26.082016 for a period of ten years under U.P. Minor Mineral  
(Concession) Rule 1963. The copy of lease deed & khasra map is enclosed (Annexure No. 1&2).

➤ Mining Plan was approved vide letter no. letter no. 696 /MP/15, dated 24.06.2016 (Annexure No. 3).



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## 2.0 LOCATION AND ACCESSIBILITY

(a) Details of area (with location map):

Lease area is connected by Mirzapur - Varanasi National Highway No. 7. Further, Chunar - jamui- Ahrora link road connect the area. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area. About 1.5K m kacha road leads to the lease area. (Plate No.1 &2)

District and State:

Village:

Khasra No.

Mirzapur, Uttar Pradesh

Bhagotidei

703

Lease Area (Acres):

2.50Acre

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)

The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Sand stone. The lease area is free from forest land.

Ownership/Occupancy:

Existence of public road / railway line, if any nearby and approximate distance:

Lease area is connected to Mirzapur - Varanasi National Highway No. 7. Further, Chunar - jamui- Ahrora link road connect the area. The lease area is about 47 Km. from Mirzapur. Nearest railway station Chunar is about 20 km

Toposheet No. with latitude and longitude:

Topo Sheet No is 63K/16. 63O/4 (Plate No . 2)  
The boundary pillars shall be erected at the corners of lease area. The GPS reading of all corner pillars is given below:

Table No.1

Pillar No	N	E
A	25° 03' - 51.35"	82° 59' - 59.28"
B	25° 03' - 51.48"	83° 00' - 01.15"
C	25° 03' - 44.85"	83° 00' - 01.06"
D	25° 03' - 44.79"	82° 59' - 59.26"

GPS reading of all corners pillars is shown in Plate No. 3.

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Land use Pattern  
Forest agricultural  
Barren.

The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below

Table No.2

Sr No	Land use	Agriculture land (Acre)	Forest Land (Acre)	Barren land (Acre)	Grazing Land (Acre)
1	Mining pits Quarry	-	-	0.47	-
2	Approach Road	-	-	0.08	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	1.94	-
	<b>Total</b>	-	-	<b>2.50</b>	-

- b) Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should shown on an accurate sketch map on a scale of 1:50000: Location map attached showing lease (Plate No. 1)

#### INFRASTRUCTURAL – FACILITIES:

##### i) Roads:

Lease area is connected by Mirzapur – Varanasi National Highway No. 7. Further, Chunar – jamui- Ahrora link road connect the area. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area . About 1.50km kacha road leads to the lease area. (Plate No.1 &2)

##### ii) Power:

Bhagotidei and surrounding villages already receiving electric power. About 90% villages in 5 Km. buffer zone are electrified.

##### iii) Water:

Surrounding villages have numbers of wells & bores, which provide drinking water to villagers.

##### iv) Transport:

Regular bus services & local jeeps are available from chunar up to Ahrora. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area . About 1.50Km kacha road leads to the lease area.

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v) **Land Use:**

The lease area forms moderate slopes stony topography which is waste land. However, on plain land cultivation is practiced. This cultivation is rain fed and other source of irrigation is tube well available in the area.

vi) **Places of Tourist Interest:** Chunar fort is about 22 km.

vii) **Health Facilities:** Primary health centre (PHC) Medical shops and private clinics are available. Ahrora. Govt. Hospital is in Mirzapur which is about 47 km from the area.

viii) **Education facilities:** Education facilities up to high school & intermediate are available in Ahrora. For higher education students go to Varanasi & Mirzapur.

ix) **Dak Bunglow:** The nearest PWD Dak Bunglow is situated in Ahrora.

x) **Rail head:** The nearest railway station is at Chunar which is about 22 km from the lease area.

3.0 **GEOLOGY AND EXPLORATION:**

a) **Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.**

3.1 **PHYSIOGRAPHY:**

The 5.0 Km. buffer zone lies in Survey of India's Topo sheet No. 63K/16. 63O/4, (Plate No. 2). The conspicuous feature of topography of the area is elliptically isolated hills with gentler slope. The area is dominated by boulders and in situ outcrops of Lower Kaimur Sand stone. The general slope of lease area is from middle to north, east & south directions. No seasonal perennial drainage exists within the lease area. However, Jirgo Jheel lies in south-west of the area within the 5Km periphery which is a large stagnant water body in the area from where several canals have been drawn to irrigate the agriculture land. The physiography of lease area is shown in key Plan (Plate No. 2).

Due to past mining the lease is degraded in to two mining pits, the depth of pit it is about 1.5 to 2 m deep. The highest points in the leasehold is 121.0mRL in Mid-of the area while, lowest 109.90 mRL at south-east at pillar, "C" & 114 mRL at north-west of the area. The general slope of lease area is from middle to north, east & south directions The topography of lease area is shown in Plate No. 3.

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### 3.1 REGIONAL GEOLOGY:

The general succession of the area is as follows

Kaimur Group	Upper Kaimur	Dhandrol Quartzite	920m
		Scarp sand stone & conglomerates	180m
Kaimur Group	Lower Kaimur	Vijaygarh shale	50m
		Upper Quartzite	45m
		Susnai conglomeratic Braccia	
		Silicified shale	30m
		Lower Quartzite	30m
		----- Unconformity -----	
		Rohats limestone	170- 180m
Semari Group	Kheinjua sub group	Glucomitic Sand stone (Patiya, gitti, Boulders)	
			100m
		Fawn dolomitic lime stone	150m
		Olive shale	30m
		Porcellinite	100m
		Kajrahat Limestone	630m
		Pathrawa Sandstone & Angari Shale	180m
	Basal Conglomerates		
----- Unconformity -----			
Bijawar Group		Phyllite & Quartzite with Lenticular Carbonates	

### b) GEOLOGY OF THE AREA:

In geological sequence the Sand stone (Patiya, gitti, Boulders) of village Bhagotidei is a part of Kaimur Group of sub group Upper Kaimur characterized sby red to brown in colour, covered with 0.5-1.0m soil/ semi-weathered sand stone , often showing current bedding and load cast structures indicating dry and eolin environment of deposition. Bijagarh shale having a thickness of 0.5 – 1.0m has been observed in intercalation with sand stone. The following join sets have been measure in sand stone.

Joints	Direction	Degree
J1	120 N	15( bedding plane)
J2	160 N	85
J3	150 N	65

### c) DETAILS OF EXPLORATION:

#### a) Already carried out in the area:

Due to past mining the lease area is degraded in two pits , the depth of pit varies from 1.5 -2.0 m. fro top surface level. The location of pits is shown in **Plate No. 3**.

#### b) Proposed to be carried out:

In future the area shall be explored with two bore holes to ascertain the grade & depth persistence of sand stone. The year wise future exploration programmed is as below in table -3

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TABLE NO. 3			Location
Year	Bore hole	Angle & Depth	At the intersection of local coordinates N 187 & E 12
I	B 1	Vertical 10m	At the intersection of local coordinates N 18 & E 20
II	B 2	Vertical 10m	

The position of proposed bore hole is shown in Plate No. 3.

### RESERVE ESTIMATION

#### Basis of estimation of reserves:

- The bulk density of sand stone has been taken 2.5 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.
- The area of each section is multiplied by the strike influence to get the volume. The strike influence of the sections are 25m & 25m.
- Due to past mining, the area is opened at the bottom & depth of pits various 2m to 4m from surface & maximum depth of quarry has reached up to 112mRL. On the basis of the depth of adjoining area pits, all the quantities of sand stone up to depth of 65 mRL from surface has been considered under proved category. Further 5m depth below proved layer has been considered as probable.

Surface plan & Geological Plan of the area is shown in Plate No. 3. and Geological sections are depicted in Plate No. 4. The category-wise reserves are given in Table No. 4.

**Economic axis:** Due to past mining the mineral produce is patiya, boulder & gitti grade having no problem selling in the market. The road is near the mine site & mineral shall be loaded manually into trucks & transport to demand site. State Govt. has given their consent for the exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

**Feasibility Status:** Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out, therefore feasibility axis has been considered as F1.

**Geological axis:** General exploration was carried out by mining pits sand stone was encountered in excavated pit within lease area. The maximum depth of pit has reach up to 2m. Therefore

geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below

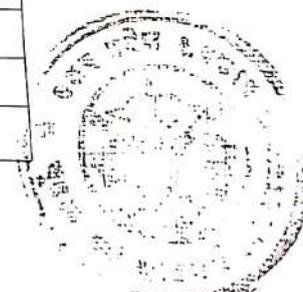
Table No. 04.

## CATEGORISATION OF GEOLOGICAL RESERVE

Section Line	Area (111) (m <sup>2</sup> )	Area (211) (m <sup>2</sup> )	Total Area (111+211) (m <sup>2</sup> )	Strike Influence (m)	Measured Mineral Resources (331) Volume (m <sup>3</sup> )
1-1'	7216	3010	10226	25	255650
2-2'	1361	2891	10252	25	256300
<b>Total</b>					<b>511950</b>

Section Line	Area (122) (m <sup>2</sup> )	Area (222) (m <sup>2</sup> )	Total Area (122+222) (m <sup>2</sup> )	Strike Influence (m)	Indicated Mineral Resources (332) Volume (m <sup>3</sup> )
1-1'	425	580	1005	25	25125
2-2'	440	570	1010	25	25250
<b>Total</b>					<b>50375</b>

Section Line	111 (m <sup>3</sup> )	122 (m <sup>3</sup> )	211 (m <sup>3</sup> )	222 (m <sup>3</sup> )
1-1'	180400	10625	75250	14500
2-2'	184025	11000	72275	14250
<b>Total</b>	<b>364425</b>	<b>21625</b>	<b>147525</b>	<b>28750</b>

**Categorization of Reserves:****Proved Reserves: (111)**

The bottom of quarry is 112mRL & Sand stone is exposed & persists in depth.

Out crops of Sand stone (Patiya, gitti, Boulders) exists from top to bottom, On the basis of the depth of adjoining area pits, all the quantities of Sand stone (Patiya, gitti, Boulders) up to depth of 65 mRL from surface has been considered under proved category.

**Probable Reserves: (122)**

All the quantities of Sand stone occurring up to 5m below the proved layer has been considered as probable reserves.

**Feasibility Mineral Resources (211):** Reserved blocked in barrier ultimate pit limit under proved reserves has been considered as 211.

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beneficiation carried out at mine. The broken Sand stone is being loaded manually in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand

**b) Proposed method of mining:**

- It shall be mechanized opencast mine. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) form The Director, Mines Safety, Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- Excavator / L & T Kamastu 200 OR Hundai-210 (0.9 M<sup>3</sup>) with detachable hammer device shall be deployed for excavation, breaking & loading of material into Tata tippers.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.
- The height of running bench shall not be >3 m whereas width of the bench shall be >10m .
- The bench height & width for closing benches shall be kept 6m with face slopes 70° maintaining overall slope of 45° & bottom bench of 8m height will be maintained under rules 106 (b) of Mines Act 1961
- The proposed targeted production of Sand stone (Patiya, gitti, Boulders) for five years has been 75000M<sup>3</sup> or 187500MT/annum which shall be supplied to the crusher plant as per the market demand. Hence it is expected that about 375000M<sup>3</sup> or 937500M.T. of production shall be achieved in next five years. Indicated quantum of development & tonnage & grade of production for ensuing five year plan period is expected as in table no.6 (Plate No. 5-9)

**Table No.-6**

Year	Overburden (cum)	ROM Sand stone (cum)	Salcable Sand stone (MT)	Sub grade mineral	Mineral reject	Ore to overburden ratio.
I	Nil	75000	187500	Nil	Nil	Nil
II	Nil	75000	187500	Nil	Nil	Nil
III	Nil	75000	187500	Nil	Nil	Nil
IV	Nil	75000	187500	Nil	Nil	Nil
V	Nil	75000	187500	Nil	Nil	Nil
<b>Total</b>	Nil	<b>375000</b>	<b>937500</b>	Nil	Nil	Nil

- During the course of mining, bench height of running face will be kept 6.0m width of benches shall be kept > 10m with face slope 70°. 6768 m<sup>2</sup> area shall be covered by mining pit & it will be in between the local coordinates N 08 to N 196 and E 08 to E 45. Haul road having width 6m & gradient 1:16 shall be re-oriented & made to open the working pits.
- The entire leasehold consisting sand stone having no soil cover except, thin cover of red morrum. All the ROM extracted shall be used in making aggregate. Therefore, generation of soil and waste material will be nil & no provision has been given for separate stacking of top soil & waste material. 5% provision of total excavation of sand stone has been considered as mining losses & various & other geological factors on the basis of past mining experience.

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- During next five years part of 112mRI bench shall be rehabilitated.
- No mining & allied activities shall be carried out within 7.5m barrier zone. Apart from dumps, top soil stack, sub grade stacks etc. shall not be stacked within 7.5m strip. C. plantation of local species shall be done to develop green belt all along.

### c) Year wise Development and Production

#### i) Development and Production in Ist Year

- The production Sand stone (Patiya, gitti, Boulders) target for the year has been kept **75000M<sup>3</sup> or 187500MT**. To achieve the production, the mining faces will open from top to downward, 112 mRI shall be worked out partly and shall be advanced from middle to south to north.
- Pre-existing service road in the area shall be maintained & widened up to 6m and shall be at 1:16 gradient. The maximum advancement of benches shall be in east & west directions & orientation of benches shall be in north & south direction. The working face length will be kept 20-30m in staggered manner.
- The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 70°. The position & section showing advancement of benches is shown in **Plate No. 5**. The table given below, shows the opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.7

Bench/ Road level (mRI)	Opening recoverable reserves (M <sup>3</sup> )	ROM (M <sup>3</sup> )	Balance recoverable reserve (M <sup>3</sup> )
112	194658	75000	119658
<b>Total</b>	<b>194658</b>	<b>75000</b>	<b>119658</b>

#### ii) Development and Production in IInd Year:

- Mining faces shall be further advanced towards north & part of 112mRI bench shall be worked out further to achieve the net production of sand stone **75000M<sup>3</sup> or 187500MT** tons (**Plate No. 6**). The opening recoverable reserves, ROM of Sand stone (Patiya, gitti, Boulders), saleable quantities of sand stone & balance recoverable reserves is as below:

Table No.-8

Bench/ Road level (mRI)	Opening recoverable reserves (M <sup>3</sup> )	ROM (M <sup>3</sup> )	Balance recoverable reserve (M <sup>3</sup> )
112	119658	75000	44658
<b>Total</b>	<b>119658</b>	<b>75000</b>	<b>44658</b>

Pit position & pit section showing advancement of benches during the year is shown in **Plate No. 6**

**iii) Development and Production in IIIrd Year:**

Mining faces shall be further advanced towards north & 112mRI bench shall be exploited completely. Haul road shall be opened for next 104mRI bench further downward at a gradient of 1:16. The bench height shall be 8m high to get maximum mineral up to machine boom height under rules 106 (b) of Mines Act 1964. In this process of road cutting and alignment of about 128m long and 6m wide road shall generate 4608 M<sup>3</sup> of ROM as a mineral. Further, 104mRI bench shall be open up to achieved 75000M<sup>3</sup> or 187500MT tons of sand stone (Patiya, gitti, Boulders)(Plate No. 7)

The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

**Table No.-9**

Bench/ Road level (mRI)	Opening recoverable reserves (M <sup>3</sup> )	ROM (M <sup>3</sup> )	Balance recoverable reserve (M <sup>3</sup> )
112	44658	44658	-
Road cutting from 112-104	4608	4608	-
104	175734	25734	150000
<b>Total</b>	<b>225000</b>	<b>75000</b>	<b>150000</b>

The pit position & pit section showing advancement of benches during the year is shown in **Plate No. 7.**

**iv) Development and Production in IVth Year:**

In this year also mining faces shall be further advanced in north & south & part of 104mRI bench shall be worked out & net production of Sand stone (Patiya, gitti, Boulders) shall be 75000M<sup>3</sup> or 187500MT tons (Plate No. 8)

The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

**Table No.-10**

Bench/ Road level (mRI)	Opening recoverable reserves (M <sup>3</sup> )	ROM (M <sup>3</sup> )	Balance recoverable reserve (M <sup>3</sup> )
108	150000	75000	75000
<b>Total</b>	<b>150000</b>	<b>75000</b>	<b>75000</b>

The pit position & pit section showing advancement of benches during the year is shown in **Plate No. 8.**

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**VI Development and Production in VIIth Year:**

Mining faces shall be further advanced towards south & 104mRI bench shall be mined completely & a haul road shall be opened for next 104mRI bench further downward at a gradient of 1:10. The bench height shall be 8m high to get maximum mineral up to machine boom height. In this process of road cutting and alignment of about 128m long and 6m wide road shall generate 46000 M<sup>3</sup> of ROM as a mineral. Further, 97mRI bench shall be open up & to get net production of Sand stone (Patiya, gitti, Boulders) 75000M<sup>3</sup> or 187500MT tons shall be achieved (Plate No. 9). The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

**Table No.-11**

Bench/ Road level (mRI)	Opening recoverable reserves (M <sup>3</sup> )	ROM (M <sup>3</sup> )	Balance recoverable reserve (M <sup>3</sup> )
108	75000	75000	-
<b>Total</b>	<b>75000</b>	<b>75000</b>	-

The pit position & pit section showing advancement of benches during the year is shown in Plate No. 9.

d) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 10. The entire lease hold having sand stone out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next five years. All quantities of patiya, gitti, boulders to be exploited shall be used for making aggregates except which shall be supplied directly to the demand site.

e) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

It is an existing mine & mine shall be fully developed by the end of IIIrd year. The total mineable reserves are 375000 M<sup>3</sup> OR 937500 MT. with proposed rate of production 75000M<sup>3</sup> or 187500MT of Sand stone (Patiya, gitti, Boulders) per annum. The expected life of mine with above proposed target comes out approximately 05 years.

f) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

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#### 4.2 CONCEPTUAL PLAN:

##### Time Frame of Completion of Exploration.

**Exploration as on date:** Almost entire area has been exposed due to past mining and depth of the pits varies from 1.5 to 2.0 below average surface level.

**Exploration during plan period:** Proposed to be carried out:

In future the area shall be explored with two bore holes to ascertain the grade & depth persistency of sand stone. The year wise future exploration programmed is as below in table -12

TABLE NO.12

Year	Bore hole	Angle & Depth	Location
I	B-1	Vertical 10m	At the intersection of local coordinates N 187 & E 12
II	B-2	Vertical 10m	At the intersection of local coordinates N 18 & E 20

The position of proposed bore hole is shown in **Plate No. 3.**

##### c) Ultimate shape & size of pit:

The ultimate shape of pit by the end of plan period shall be same as the shape of area except 7.5m barrier.

Size by the end of plan period shall be 1.67acre having length 188 m & average width of 36 m & depth 8m.bgl

##### d) Conceptual Development:

Mining will be by opencast mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period be 1.67acre having length 188 m & average width of 36 m & depth 8mbgl. Details of the area are as follows:

**375000 M<sup>3</sup> OR 937500 MT** Quantities of sand stone shall be exploited by the end of five years at the rate of **75000M<sup>3</sup> or 187500MT** & mining pit shall reach up to a depth of 104mRl in five years & in the conceptual period up to a depth of 104 mRl . Therefore five years development composite plan and & conceptual plan have been prepared separately. The geometry of pit as on date & at the end of plan period & at the end of conceptual period is given below in table no.13

TABLE NO.13

Period	Pit No	Pit dimension (average in m.)	Shape	Area Broken in Acre.
As on date	Pit 1	40m x 25m x 2.0m	Irregular	0.24
	Pit 2	45m x 21m x 2.0m	Irregular	0.23
				0.47
At the end of plan period		188m x 36m x 8mbgl	Rectangular	1.67
At the end of conceptual Period		188m x 36m x 8mbgl	Rectangular	1.67

e) Plan period/ Conceptual plan: : - Whole the lease area within 7.5m barrier towards north- south shall be developed in one pit by bench formation during plan periods & dimension of pit will be 188m x 36m x 8m

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deep. The depth of the pit will be confined to 104 mRL. The height & width of benches shall be kept as per design. The slope of faces shall be kept 70 deg. 375000M<sup>3</sup> OR 937500MT Quantities of sand stone shall be generated by the end of five years at the rate of 75000M<sup>3</sup> or 187500MT / Year. The minor mineral existing within the entire lease area shall be used in making aggregate therefore generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done on 112mRL simultaneously. Composite plan have been prepared in **Plate No.10 & Plate No.11**

#### 4.3 Anticipated life of mine

Total mineable reserves as on date are of the tune of 375000 M<sup>3</sup> OR 937500 MT, with proposed rate of production of 75000M<sup>3</sup> or 187500MT / Year of sand stone per annum. The expected life of mine with above proposed target comes out approximately 05 years.

#### 4.4 Waste Management:

As stated earlier that entire lease area consists of sand stone & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

#### 4.5 Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below in table no.14

TABLE NO.14

	Area broken (Acre)	Area for rehabilitation of benches (Acre)	Quantities of soil to be spread over the benches for rehabilitation (cum)
As on date	0.47	Nil	Nil
End of plan period	1.67	0.58	1174
End of conceptual period	1.67	0.58	1174

112 mRL bench shall be rehabilitated by the end of fifth year for reclamation. Whereas 104 mRL bottom bench shall be left open to percolate water to recharge local water table.

#### 4.6 Post Mining Land use:

I - Land use -The land use at present, at the end of plan period and at the end of conceptual period is given below in table no.15

TABLE NO.15

Sl. No	Head	At present (Acre)	At the end of plan period (Acre)	At the end of conceptual period of mine (Acre)
a)	Total area excavated (broken)	0.47	1.67	1.67
b)	Area fully mined out	Nil	1.67	1.67
c)	Area fully rehabilitated by afforestation	Nil	1.41(0.83 Benches+ 0.58 along 7.5m strip)	1.41(0.83 Benches+ 0.58 along 7.5m strip)

The original land use is waste land which can be restored by plantation of local species over the benches which will serve the community for food, fodder and fuel to meet their daily demand as well as the greenery of the area will surely enhance the aesthetic beauty of the area. Hence it will be a boon to the people for the region. Ultimately a clean and healthy atmosphere will be developed after scientific and systematic safe extraction of mineral.

**II- Dump area:** As stated earlier that entire lease area consists of sand stone & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

Hence there is no provision of dumping at the end of plan period / at the end of conceptual period as given below in table no.16

TABLE NO. 16

Sl. No	Head	At present (Acre)	At the end of Plan period (Acre)	At the end of conceptual period of mine (Acre)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of plan period Part of 112 mRL bench shall be rehabilitated by the end of fifth year for reclamation. Whereas part of 112 mRL shall be rehabilitated during conceptual period whereas 104 mRL bottom bench shall be left open to percolate water to recharge local water table.

**III- Others:** The table given below reflects the overall picture of the conceptual plan-

TABLE NO. 17

Sl. No	Head	At present (Acre)	At the end of Plan period (Acre)	At the end of conceptual period of mine (Acre)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	Nil	0.18	0.18
c)	Area under green belt (ie. plantation on area other than dump & backfilled area)	Nil	1.41(0.83 Benches+ 0.58 along 7.5m strip)	1.41(0.83 Benches+ 0.58 along 7.5m strip)

Conceptual Plan & section is shown in Plate No.11

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(g) **Open Cast Mines**

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be an opencast mechanized mine. Over burden removal, excavation & loading shall be carried out by means of Excavator (0.9 M<sup>3</sup>). Mining shall be carried out from top to downward throughout the formation of benches by mechanized means. The height & width of benches shall be kept 6m with face slope 70°. Approach road & haul roads with 6m wide with gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. It will be advance from south to north directions & orientation of faces shall also be in north-south direction. Approach road shall be produced to each mining faces for transportation of mineral.

No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) **Extent of mechanization:**

The requirement of mining equipment is calculated at its maximum production capacity as below:

The maximum level of annual production planned = 75000 M<sup>3</sup> or 187500 MT

Daily production required assuming 300 working days =  $187500 / 300 = 625 \text{ MT}$

A) **Requirement of wagon drill & drill holes:**

- |   |   |
|---|---|
| i) Yield per hole with spacing & burden of                                      | = $4 \times 2.5 \times 6.0 \times 2.5 = 150 \text{ tonnes}$ |
| ii) Daily production required   | = 625   |
| iii) No. of holes to be drilled in one Shift                                    | = $625 / 150 = 4$   |
| iv) Length of each hole with 10% sub grade drilling                             | = 0.6.16 m.   |
| v) Therefore metreage required to be drilled                                    | $6.6 \times 4 = 26.4 \text{ m}$                             |
| Assuming 10% extra drilling for tackling the toes, total metreage to be drilled |   |
| vii) Expected performance of drills in one shift                                | = @5m/h = 40m.  |
| viii) Therefore number of wagon drills required for production                  | = $26.4 / 40 = 0.66 = 1$                                    |

Say = 1 (Occasionally)



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### Requirement of Compressors:

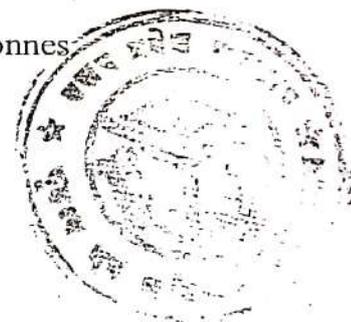
One compressor of about 360 cfm will be sufficient to meet the present requirement. The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	N.A.	350 cfm	LG 450	Disel Compressor
Wagon drill	1	4.5"(110mm)	-	Atlas Capco	disel

**Excavator:** ( Shall be deployed on hourly basis occasionally)

Loading capacity of excavator per shift	-	372 cum x 2.5
	-	930 tonnes
Operating shift per day	-	930 x 1 = 930 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 930 = 279000 tonnes
		= 2.79 lac tonnes

Maximum quantum to be handle per annum - 187500 tonnes



Therefore no of excavator required for handling

$$= 1.87/2.79 = 0.67 = 1$$

**Requirement of Excavator:** is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	0.9m <sup>3</sup>	2.220 m	6.782m	L & T Kamastu 200 OR Hundai-210 (0.9 M <sup>3</sup> )	70-80 ltrs/day

  
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**10) Requirement of tippers (10 tonners)**

Requirement of tippers for the transport of crusher stone from mine to crusher, work out as follows.

- i) To & fro journey time: from mine area to stack yard at crushing unit = 4 min.
- ii) To & fro journey on 0.7 Km. mine road @ 10 Km/hr = 2 min.
- iii) Scooping and waiting = 2 min.
- iv) Loading = 4 min.
- v) To & fro journey = 2 min.
- vi) Turning and unloading = 2 min.

**Therefore total cycle time**

**-14min.**

**Requirement of Tippers:**

Crusher stone to be transported per day

= 625 MT

Cycle time of Tippers

= 14 min.

Therefore round trips per hour

=  $60/14 = 4.2$

Average load carried per round per trip

= 10 MT

Therefore average carrying capacity per Tippers per hour.

=  $4.2 \times 10 = 42$  MT

Therefore average carrying capacity per Tippers one shift

=  $42 \times 8 = 336$  MT

Therefore total no. of Tippers required

=  $625/336 = 1.86 = 2$

Standby dumpers @ 25%

= 1

Therefore total requirement of Tippers

= 3

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	03	10 tonnes	407 Tata	Diesel

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**Blasting:**

As mentioned earlier that mine will be worked mechanically & drilling & blasting will be done by Wagon drill (110 mm dia). Initially 3m height sub benches shall be developed which shall be converted into 6.0m height bench later on with parameters as below:

Hole depth : 6m  
 Spacing : 4m  
 Burden : 2.5m.

Thus one hole will give quantities about :  $4 \times 2.5 \times 6.0 \times 2.5 = 150$  tonnes

Excavation required per day : 625 tons

(considering 300 working days in a calendar year)

Thus number of holes to be drilled : 4 nos.

& required to be blasted.

The holes will preferably be blasted in one round.

- (b) The blasting shall be undertaken by 25mm cartridge and DF cord, delay & electric detonator (Class 2 explosives) according to condition imply and shall be executed by competent qualified person. Explosives are being supplied by the license owner in explosive van with valid license.
- (c) On the basis past experience in the area & lithology of rock, the powder factor is expected to be 20 tons per kg of explosives with charge ratio 8.0 cum /kg . 1.0kg. of explosive per hole will be required to reach 20 tons per Kg. of powder factor.
- d) All holes to be blast shall be covered with sand bags, pieces of old conveyor belts & iron sieves to avoid fly rocks beyond 10m and in to nearby crushing units.

  
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**Precaution during blasting:**

1. Following precautions will be undertaken and follow strictly.
2. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.
6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
8. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
9. Pre shooting of the boulders, instead of plaster shooting, should be continued.
10. Before electric firing, the circuit will be tested by an approved tester.
11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
12. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.
13. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

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### 6.0 MINE DRAINAGE:

Likely depth of water table based on observations from nearby wells and water bodies.

- a) One dug well is situated at north- west of lease area along road side. The top ground level of the surface is 109 mRL. & water table encountered in the well is about 26 m. deep and the expected depth of water table in the region is about 83mRL. During summers the water table further goes down about 1.0m. and the depth of water table will be about 82mRL. In winters, the water table goes down about 0.70m. and is expected depth of water level is about 81.30mRL. During rainy season the water level further rises about 1.5 m. and depth of water level is about 83.80mRL.
- b) Working expected to be 21 m above the water table during plan period. During plan period, the mine working will be confined up to 104 mRL. Water table will not be intersected by the mining operations.
- c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.
- The mining operations will be limited in the upper levels & the lowest bench will be formed at 104 mRL at conceptual period, hence water table will be not be encountered by mining activities during plan as well as in conceptual period.



## STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:
- As stated earlier, there is no overburden on the sand stone deposit as all the ROM shall be used in making aggregate. Mining has been proposed for the exploitation of sand stone therefore, waste, sub grade mineral rejects shall not be generated during the course of mining.
- b) **Land chosen for disposal of waste with proposed justification.**  
No waste shall be generated during mining activities; all the ROM shall be used in making aggregate, therefore no proposal is given for separate stacking of waste material at mine side.
- c) **Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

The lease area is barren hilly, undulated terrain having no soil cover, only red colored mouram occurs in very thin layers along joint plains with no vegetation. The mouram to be generated in pockets shall be excavated by deployment of an excavator, filled in to tippers and shall be used for clearing of plantation site while waste shall be spread over the approach roads for the maintenance. Therefore disposal and configuration of build of dumps shall not arise during mining period.

### 8.0 USE OF MINERAL:

The sand stone will be used for making the patiya as well as in making aggregates and road metal massionarry stone. The sand stone of lease area is hard, medium to coarse grained reddish to brown in colour showing evenly cleaved joint set / bedding plan.

### 9.0 OTHER:

#### 9a) Site Services

The following site services will be provided:

i)	Office	1
ii)	Drinking water shed	2
iii)	Rest shelter	2
iv)	First Aid Centre	1
v)	Store	2
vi)	Blaster shelter	1
vii)	Blaster Shelters	2

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

This category-wise employments will be as below:

1 Mines manager/mining engineer	: 1
2 Machanical Engineer( Part Time)	: 1
3 Mines mate / Blaster	: 2
<b>Skilled:</b>	
Excavator Diver	: 2
Dumper Drivers	
Drillers	: 1
Supervisor	: 3
Office Assistant/Dispatch Supervisor	: 1
	: 2
<b>Semiskilled:</b>	
Time Keeper	: 2
Compressor operator	: 2
Drill operator	: 1
<b>Un-skilled:</b>	
Piece rated workers	: 1
<b>Total:</b>	: 10
	: 27

#### 10.0 MINERAL PROCESSING:

- a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of sand stone exposures with intercalated weathered soil which shall be used in making aggregates therefore, no beneficiation of mineral processing will be required for sand stone.

- b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required, therefore no tailing or waste disposal from processing plant will be undertaken.

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- e) A flow sheet or schematic diagram of the processing procedure should be attached.  
No beneficiation studies will be carried out therefore, no flow sheet of processing process is attached.
- d) Specify quantity and type of chemicals to be used in the processing plant.  
No chemicals will be required.
- c) Specify quantity and type of chemicals to be stored on site / plant.  
No chemical will be stored on the site / plant.
- f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.  
No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 2.7 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby villages.

#### 11. ENVIRONMENTAL MANAGEMENT PLAN:

- (a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

**TABLE NO.18**

Sr. No.	Land use	Agriculture land (Acre)	Forest Land (Acre)	Barren land (Acre)	Grazing Land (Acre)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	0.47	-
3	Dumps	-	-	0.08	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	Nil	-
	<b>Total</b>	-	-	1.94	-
				<b>2.50</b>	

Within 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 100 to 300 mts. away from the workings. **Plate No.10**

ii) **Water Regime:**

There is Jirgo Jhil a perennial water body in the area along south-west to southern side of the area about 2.0 Km away. District Mirzapur is mainly occupied by Kaimur sand stone with a thin soil cover. The color of sand stone varies from reddish pink, brown and of khaki. It is hard &

compact with well developed bedding plan & joints. The joints are open at the surface. The depth of weathering is as low as 2-3 m in depth. The sand stone country in the district form a strata to percolate the water easily in to the ground water table. From the groundwater point of view it is important & act as surface of water recharge leading to prominent surface water tanks. Ground water in sand stone terrain occurs just below the sand stone strata. Under favorable conditions tube wells having discharge of 0.5 to 7.8 lps. Water table loses its significance in Vindhyan region due to great depth. The depth of water table is about 26 m. below the general ground level. The shear zone and joints which allow the flow of water in the sub surface is dominant, though when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

**Flora and Fauna:**

- (iii) Shrubs of Karaunda & Ber are found in with in the area. Vegetation and wild life are quite scanty. Trees of Keekar, Neem, Mahua, Jamun, & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalo are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur wit in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the lease area. No wild life is found within the lease area.

(iv) **Quality of ambient air noise level and water:**

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air is good. SPM, SO<sub>2</sub>, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place. The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the bore well & supplied in water tankers from nearby villages. Numbers of hand pumps are dug in the villages.

(v) **Climatic Conditions:**

**a) Temperature:**

A hot summer and general dryness prevails during the year except, the South west monsoon season. The year may be divided into four seasons. The cold season December to February is followed by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

The normal maximum temperature received during the month of May is 42.3°C to 48.1°C & minimum during the month of January is 7.1°C to 4.3°C the normal annual means maximum & minimum temperature of Mirzapur district is 32.7°C and 18.1°C respectively.

**b) Rainfall:**

The normal annual rainfall of Mirzapur district is 1100 mm. the district receives maximum rainfall during south west monsoon period i.e. June to September. About 90.2% of the annual rainfall received during monsoon season. Only 9.8% of the annual rainfall takes place between October to May period.

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**c) Humidity:**  
 During the south west monsoon season the relative humidity generally exceeds 88% (August) & the rest of the year is drier. The driest part of the year is the summer season, when relative humidity is less than 30%. May is the driest month of the year.

**d) Wind velocity:**  
 The Wind velocity is higher during the pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr. during the month of November. The average annual wind velocity in the district is 4.1 km /hr.

**vi) Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are Bhojpuri who speak in Bhojpuri and Awdhi and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

**vii) Occupation:**

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease main crops are Wheat, Gram, Arhar, Alsi, Paddy, Jawar, Maize, Tuar, Urad, Til, & Mustered and about 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Wheat	:	400 Kg per Acre
Gram	:	300 Kg per Acre
Arhar	:	400 Kg per Acre
Alsi	:	150 Kg per Acre

**viii) Public building, places of worship and monuments:**

None of the above important features are within the lease hold or in close proximity of lease hold.

**x) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:**

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.

**Land use:**

The area likely to be degraded due to quarrying, pitting & roads:  
The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during plan period is limited as benches will be formed on the already degraded land. Besides these benches, roads will also modify the physiography.  
The impact on land use will also be limited. The various modifications due to mining & allied activities during plan period are given below:

TABLE NO.19

Activity	Area Occupied (Acre) During plan period	At the end of conceptual period (Acre)
Mining and Existing pits	1.67	1.67
Waste dumps	Nil	Nil
Road	0.18	0.18
Infrastructure facilities	Nil	Nil
Afforestation	1.41(0.83 Benches+ 0.58 along 7.5m strip)	1.41(0.83 Benches+ 0.58 along 7.5m strip)
Balance undisturbed land	Nil	Nil
<b>Total</b>	<b>2.50</b>	<b>2.50</b>

**Air Quality:**

It has already been explained that mining will be in a small scale with drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to movement of tippers/tractor trolleys in one shift only, air quality will undergo certain significant change.

However the only cause of concern in future will be SPM content. The daily average SPM is less than 300 micro-gram per meter cube. Considering the semi-mechanized operation for plan period, it is safely believed that SPM content will seldom exceed 300 micro-gram per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

**Water Quality**

It has already been mentioned that water table does not have any relevance in terrain. The water table in this area is found in the shear zone and is about 26 m. below the ground level. The working during plan period is confined in the already broken area hence no impact on water quality will be observed.

**Noise Level:**

It has been explained earlier that proposed mining is open cast -mechanized mine. Drilling & blasting shall be occasional, excavators and other equipments even vehicular transport will be deployed for limited time. Therefore noise level too will not show any significant increase.

**Vibration level :**

It has been mentioned that no drill & blasting will be performed, hence no increase in vibration level is envisaged.

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(vii) **Water Regime**  
The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated area, also that it will not touch the water regime.

(viii) **Socio-Economics:**  
Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration of this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) **Historical Monuments etc.:**

No historical monuments exist in surrounding & within the lease hold.

(c) **Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).**

1. **Temporary storage and utilization top soil :**

Mining during plan period shall be under taken in rocky terrain having no soil cover. Excavated soil from joints shall be directly transported and spread over the plantation site hence, no proposal has been given for separate stacking of soil.

2. **Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next five year period:**

During plan period, 112 mRl bench shall reach the ultimate pit limit. The total exploited sand stone shall be transported to crusher plant for making aggregates; therefore no waste shall be generated.

During plan period plantation will be undertaken in 1.41 acre of land out of which on 7.5m barrier strip about 0.83 acres & 0.58 acre on benches shall be reclaim as shown in **Plate No. 5-11&**

**Programme of afforestation year wise for the initial five year indicating number of plants with name of species, afforested under different areas in Acre.**

**Programme of Afforestation:**

**Mining Area: 580 no. of sapling in 1.41Acre**

**TABLE NO.20**

Year	Area under 7.5m strip(Acr)	No. of sapling in 7.5m strip	Mine out bench area(Acr)	No. of sapling over benches	Total No. of sapling
I	0.166	68	-	-	68
II	0.166	68	-	-	68
III	0.166	68	0.19	78	146
IV	0.166	68	0.27	112	180
V	0.166	68	0.12	50	118
Total	0.83	340	0.35	240	580

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The lease area is marked by large exposure of barren land. The lease area is rocky terrain so it is only feasible to undertake the plantation with in lease hold area along 7.5 m barrier after spreading top soil over the strip, and outside the lease area along road joining to crusher in own land of lessee.

The species recommended for plantation along mature benches within lease area are Ficus religiosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and Tectona grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei). Plantation should be done in large sized 90 cm x 90 cm. pits dug in advance and filled with manure about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh saplings.

#### Post Plantation Care:

3. Following precaution to be undertaken for survival of plants:
  - i) The saplings will be undertaken for survival of plants.
  - ii) Plants will be taken care by applying fertilizers and proper weeding etc.
  - iii) Healthy tree species will be recommends for plantation.
  - iv) Fatal saplings will be replaced with new healthy saplings.
  - v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
  - vi) A Gardner or mazdoor should be employed for care.
  - viii) Necessary arrangement will be provided for watering tree species planted at different parts.

#### Stabilization and vegetation of dumps along with inter burden dumps management year wise for initial five years:

The entire lease area has granite out crops having no waste, therefore generation of waste during next five years shall be nil & no proposal has been envisaged for its separate stacking.

#### Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of sand stone outcrops & rain water will accumulate in the mining pits which shall be pumped out. As sand stone is hard rock therefore erosion/ sedimentation along water courses will not arise.

#### Treatment and disposal of water from mine:

It has already been mentioned that water table in Vindhyan due to its great depth shall not encounter during mining therefore, treatment and disposal will not be concern in the mine.

#### Measures for mining adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water, however, eventualities shall be taken care of.

#### Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is mechanized open cast with limited amount of drilling and blasting shall be done under the supervision of competent experts. So the impact on this aspect would negligible.

Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

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No such feature exists within 5 km of the lease area.

**Socioeconomic beneficiaries out of mining:**

The scale of operation is limited with 90% local employment. Hence, some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers, dhaba walas etc.



# PROGRESSIVE MINE CLOSURE PLAN

Introduction:

a). Name of Lessee :-

**SH. NEERAJ UPADHYAY S/O SH. HARISHANDAR UPADHYAY**  
R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.

Mine Owner

**SH. NEERAJ UPADHYAY S/O SH. HARISHANDAR UPADHYAY**  
R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.

b). Status of Applicant: Private individual

c). Location: Lease area is connected by Mirzapur – Varanasi National Highway No. 7. Further, Chunar – jamui- Ahrora link road connect the area. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area . About 1.50km kacha road leads to the lease area. (Plate No.1 &2)

d). Extent of Lease area: 2.50 Acre

e). Type of lease area: The mining lease area is a waste land.

f). Present land use pattern: The existing land use within the lease area is waste land and is under mining. The lease area does not fall under forest land. The existing land use within the lease area is given below

**TABLE NO.1**

Sr. No.	Land use	Agriculture land (Acre)	Forest Land (Acre)	Barren land (Acre)	Grazing Land (Acre)
1	Mining pits Quarry	-	-	0.47	-
2	Approach Road	-	-	0.08	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	1.94	-
	<b>Total</b>	-	-	<b>2.50</b>	-

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b) Method of mining and mineral processing:

a) Existing Method of mining:

During previous years, mining is being carried out manually towards the bottom of the pit. Two pits were developed due to past mining & the dimensions of mining pits are as under-

Pit No	Pit dimension (average in m.)	Area	Shape
Pit 1	40m x 25m x 2.0m	0.24	Irregular
Pit 2	45m x 21m x 2.0m	0.23	
	Total	0.47	

Sand stone mining in the region is being carried out open cast manually with conventional hand tools with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Sand stone is being loaded manually in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand

1.1 Reasons for Closure:

It is an existing mining lease having contiguous common lease boundary with other lease areas those shall be mined out simultaneously. The progressive mine closer plan is made to meet the statutory requirement under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963.

1.2 Statutory Obligations:

At present the progressive mine closure plan is being submitted under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules. The lease area is 2.50 Acres. therefore, as per EIA notification dated 14.09.2006, lessee will obtain the Environmental clearance from DEIAA for increased quantity. As per Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules for every fresh grant/ renewal of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule, the progressive mine closure plan is being submitted

**a. Closure plan preparation:**

**Name and address of the Applicant:**

**SH. NEERAJ UPADHYAY S/O SH. HARISHANDAR UPADHYAY**

**R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.**

**Mine Owner**

**SH. NEERAJ UPADHYAY S/O SH. HARISHANDAR UPADHYAY**

**R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.**

**Name, address & Registration No of R.Q.P.: Under clause (b) of sub section 2 of section 5 rule 15 of Mineral Conservation & Concession Rues 2016**

**Mr. Indra Singh**

**9-B 205 Vrindavan Yojana, Rai Barely Road**

**Lucknow-226025**

**Mobile No. 9415022193**

**Email: [singhindra66@gmail.com](mailto:singhindra66@gmail.com)**

**RQP/DDN/078/94-A (Annexure No. 4).**

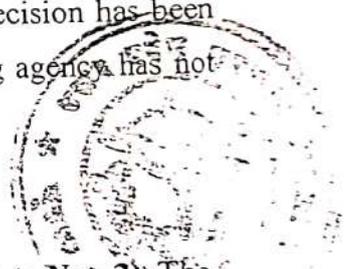
**c. Name of the executing agency:**

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore, copy of resolution of the executing agency has not been given.

**2.0. Mine Description:**

**2.1. Topography & Geology:**

The 5.0 Km. buffer zone lies in Survey of India's Topo sheet No. 63K/16. 63O/4, (Plate No. 2). The conspicuous feature of topography of the area is elliptically isolated hills with gentler slope. The area is dominated by boulders and in situ outcrops of Lower Kaimur Sand stone. The general slope of lease area is from middle to north, east & south directions. No seasonal perennial drainage exists within the lease area. However, Jirgo Jheel lies in south-west of the area within the 5Km periphery which is a large stagnant water body in the area from where several canals have been drawn to irrigate the agriculture land. The physiography of lease area is shown in key Plan (Plate No. 2). Due to past mining the lease is degraded in to two mining pits, the depth of pit it is about 1.5 to 2 m deep. The highest points in the leasehold is 121.0mRL in Mid-of the area while, lowest 109.90 mRL at south-east at pillar, "C" & 114 mRL at north-west of the area. The general slope of lease area is from middle to north, east & south directions The topography of lease area is shown in Plate No. 3.



Classification	Code	Quantity (cum) Recoverable	Grade
<b>A) Mineral Reserves</b>			
1) Proved Mineral Reserves	111	364425	Patiya, Gitti, Boulder
2) Probable Mineral Reserves	122	21625	Patiya, Gitti, Boulder
<b>B) Remaining Resources</b>			
1) Feasibility Mineral Resources	211	147525	Patiya, Gitti, Boulder
2) Pre- Feasibility Mineral Resources	222	28750	Patiya, Gitti, Boulder
<b>Total</b>		<b>562325</b>	

**2.3. Mining Method:**

- It shall be mechanized opencast mine. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) form The Director, Mines Safety ,Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- Excavator / L & T Kamastu 200 OR Hundai-210 (0.9 M<sup>3</sup>) with detachable hammer device shall be deployed for excavation & loading of material into Tata tippers.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.
- The height of running bench shall not be >3 m whereas width of the bench shall be >10m .
- The bench height & width for closing benches shall be kept 6m with face slopes 70° maintaining overall slope of 45° & bottom bench of 8m height will be maintained under rules 106 (b) of Mines Act 1961
- The proposed targeted production of Sand stone (Patiya, gitti, Boulders) for five years has been **75000M<sup>3</sup> or 187500MT/annum** which shall be supplied to the crusher plant as per the market demand. Hence it is expected that about **375000M<sup>3</sup> or 937500M.T.** of production shall be achieved in next five years. Indicated quantum of development & tonnage & grade of production for ensuing five year plan period is expected as in table no.6 (Plate No. 5-9)



**2.4. Mineral Beneficiation:**

Mineral granite does not required beneficiation in making Patiya, gitti, & boulders . The sand stone will be transported to crushing unit and further it will be dispatched to demand site.

**3.0 Review of implementation of mining plan / scheme of mining including five years progressive closure plan up to the final closure of mine:**

This is the first time Mining Plan is being submitted hence, review of implementation of mining plan / scheme of mining including progressive closure plan up to the final closure of mine does not arise. So

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The proposals of exploration, mine development & exploitation, afforestation, reclamation etc. have been proposed to implement for the plan period as per mining plan

#### 4.0 Closure Plan:

##### 4.1. Mined out land:

The mining has been proposed in already degraded land. Mining faces will advance from east to west directions. The height and width of benches will be kept 6.0m. slope of mining faces will be kept 70 deg and the overall slope of the pit will be kept 45 deg. No waste shall be generated, as all the ROM will be used as aggregate. Since the ore body has vast strike length, the deposit cannot be exhausted by the end of plan period. Therefore, mature benches of the mine shall be closed progressively. Hence the reclamation will be done only on mature benches by planting local species after the whole deposit shall be exhausted.

The proposals of mined out land & rehabilitated during first five years is given below:

TABLE NO.3

##### a) Mined out land

Sl.No.	Activities	Area(Acre)
1.	Area already broken up	0.47
2.	Area already backfilled / reclaimed	Nil

##### (b)

Sl.No.	Activities	Area(Acre)
1.	Additional Area proposed to be broken up during next 5 year	1.2
2.	Additional area proposed to be backfilled	Nil
3.	Additional Area proposed to be reclaimed/ rehabilitated in mined out benches & in barrier zone	1.41(0.83 Benches+ 0.58 along 7.5m strip)

##### (c)

Sl.No.	Activities	Area(Acre)
1.	Area already occupied by dump	Nil
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	Nil Nil
3.	Dump area to be covered by protective measures	Nil

##### (d)

Sl.No.	Activities	Area(Acre)
1.	Area already covered under plantation	Nil
2.	Area proposed to be covered under plantation during next 5 years Within the lease hold along 7.5m barrier	1.41(0.83 Benches+ 0.58 along 7.5m strip)

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#### 4.2. Water Quality Management:

No surface or ground water body exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelized in such a way it does not carry suspension to natural streams / water body. Devari Jhil lies at the western part of the lease area approx. 9.5Km away. The mining work will usually be confined within gullet driven from north to south and east to west & advancement towards east - west directions.

However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 50m. long retaining walls of 10m each, having width 0.75m. and height 0.75m. will be made along the slope of the area. The retaining walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be granite which is merely reacts with water.

- i) **Hydro geological Study:** In general, the ground water occurs at depth of 26m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro geological studies of the area has not been carried out.
- ii) **The water balance Chart:** The mining operations do not require water, except watering the planted areas as well as for sprinkling to suppress the dust during vehicular movement and for the workforce employed at the mine site.  
For these purpose approximately 2.7KLD water will be consumed in the area.

#### 4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But on the basis of secondary data it can be well understood that air quality of the region can be considered normal.

It has already been explained that mining shall be carried out mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to limited movement of tippers, air quality will not undergo any significant change.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

#### 4.4 Waste Management:

The sand stone inter-mixed weathered soil partings within the host rock are the main components of waste nevertheless, all the quantity of ROM produce shall be used as aggregate. So there will be no waste management.

No toxic and hazardous elements are present in the inter-burden material.

#### 4.5 Top Soil Management:

The proposed mining area is rocky terrain having no soil cover therefore, generation of top soil shall be nil. During mining weather soil shall be generated & all the quantities shall be used for the purpose of clearing afforestation site and maintenance of roads.

#### **Tailing Dam Management:**

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

#### **4.7. Infrastructure:**

No infrastructure facilities like road, aerial ropeway, conveyor belts, power line, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also infrastructural facilities like electric transmission, telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing within the lease area. So question does not arise for their restoration. A foot track passed within the lease area & lessee shall maintain the foot track during PMCP period.

#### **4.8. Disposal of Mining Machinery:**

One excavator with three tippers shall be deployed for excavation, loading, transportation & removal of overburden. The deployment will be hourly basis in a week. Tippers will be deployed for the transportation of OB & mineral. This is existing mine & there is no question of disposal of mining machineries ..

#### **4.9. Safety and Security:**

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

- i) Helmets to all workers will be provided.
- ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.
- iii) One pair of safety shoes will be provided to all the workers.
- iv) Safety belts will be provided to all those working at height.
- v) Warning boards & working hours shall be displaced at conspicuous places.
- vi) There will be two opening of entry & exist of mine which will have manual gates & barricade under supervision of two chowkidar.
- vii) An experience Mines Manager will be employed for the supervision of mining operation.
- viii) The mining area shall be properly fenced to avoid any inadvertent entry of any live stock.
- ix) During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

#### **4.10. Disaster Management and Risk Assessment:**

The existing excavations in the area have been developed by mean of manual operation. Exploitation of mineral is to be carried by means of semi mechanized mean . Maximum depth of working has been concentrated 8 mbgl (average) from the ground level & height of benches will be kept 6.0. There is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster cannot be ruled out. Therefore all the statutory precautions shall be undertaken into account as per Mines Act. 1952, Mines rules 1955, MMR 1961

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks disasters involved. The principles used to priorities work are as follows.

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- Priority must be given to human safety and health, where it is necessary.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.
- A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

- i). **Use of explosives and the blasting operation, inducing vibrations due to blasting is nil.**
- ii). **Slope Failures in open pit.**
- iii). **Pit inundation.**
- iv). **Solid waste generation, their disposal and rehabilitation.**
- v). **Proper training on the use of equipments.**
- vi). **Development of green barrier to contain air and noise pollution.**

Each parameter is discussed below:

i). **Use of explosive and the blasting operation:**

Drilling and blasting will not be undertaken

ii). **Slope failures:**

The mining is proposed from top level and gradually advance towards lower levels. 6.0m height & 6m width of benches with advancement of sub benches 3 m. height with overall 45° slope, an ideal stable slope for granite terrain & bottom bench of 8m height will be maintained under rules 106 (b) of Mines Act 1961

It is also proposed that when Pit reaches its economical depth, plantation shall be carried out on mined out area which will give more support near to the slope. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

iii). **Pit inundation:**

It is stated earlier that ground water table is quite below the working levels. However the rain water will be accumulated in the pits, which will be pumped out. Problem of inundation of pit will not arise.

iv). **Solid waste generation, their disposal and rehabilitation:**

Top soil, waste & sub grade are not to be generated during first five years. All the quantities of waste & sub grade will be used in aggregates & road metal.

v). **Proper training on the use of equipments:**

All machineries deployed in the mine shall be examine & tested. However vocational training program will be organize in every week to trained the workers about mine workings.

vi). **Development of Green belt:**

The green belt development program will help in:



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Prevention of dust (leaves acts as a co<sup>2</sup> sink) and screening noise  
 Maintaining ecological balance  
 Increasing aesthetic value. Plantation will be under taken towards the southern slope of the area.

#### 4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice ( as per rule 24 of MCDR 1988 & Reg. 6 of MMR 1961) shall be sent to DGM and mines safety Authorities. Notices shall be accompanied as per Rule 24 of MCDR 1988, vide form No. D-1. All precautionary steps shall be taken into account in respect of care & maintenance.

#### Economic Repercussions of Closure of mine and manpower retrenchments:

0. About 27 persons shall be employed in the mine. Out of them about 17 person are skilled in their trade.
1. Rest 10 people has their present occupation is mostly farming. So they all are not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.
2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.  
 Total numbers of persons employed in the mine are 27, therefore no retrenchment/ compensation is envisaged.
3. There is no satellite occupation, hence Not applicable
4. Mining is not going to affect as the local people do not reside at the mine site .They only come to the mine for daily earning.
5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it, mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.  
 The repercussion seen due to mine closure is that employees may become unemployed. However there basic occupation will not affect due to mining & hence the question of repercussion not expected at this stage.

#### 5.0. Time Scheduling for abandonment:

During next five years about 50m long retaining wall 10m each. having width & height 1.0m respectively will be made along the slop outside the lease area to check the flow of sediments.  
 The year wise schedule of completion of retaining walls & plantation and road is given below:

  
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**TABLE NO.4**

Activities	Year					Total
	I	II	III	IV	V	
i) Barbed wire fencing ( @Rs 70/m)	-	-	-	-	-	-
ii) Plantation ( No. of saplings )	68	68	146	180	118	580
iii) Retaining wall along the slope & nala	10	10	10	10	10	50

Amount to be spent for the implementation of above proposals in each year is given below:

**TABLE NO.5**

Activities	Year					Total amount in Rs.	
	I	II	III	IV	V		
i) Barbed wire fencing (@Rs 70/m)	-	-	-	-	-	-	-
ii) Plantation (@ Rs. 45/ sampling)	3060	3060	6570	8100	5310	26100	
iii) Retaining wall along the slope & nala (@Rs 70/m)	700	700	700	700	700	3500	
<b>Total</b>	<b>3760</b>	<b>3760</b>	<b>7270</b>	<b>8800</b>	<b>6010</b>	<b>29600</b>	

#### 7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given in the mining plan for first five year period are as under:

**TABLE NO.6**

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	I	II	III	IV	V			
i) Barbed wire fencing along	-	-	-	-	-	-	( @Rs 70/m)	Nil
ii) Retaining wall along the slope.	10	10	10	10	10	50	( @Rs 70/m)	3500
iii) Plantation (No. of saplings)	68	68	146	180	118	580	45/sampling	26100
<b>Total</b>	<b>Rs. Twenty nine thousand six hundred Only</b>							<b>29600</b>

Any other information:

Community Development: The expenses incurred towards the socio-economic development is given below:

TABLE No.-7

Proposed Action Plan Towards socio economic development	1st TO Vth Years	
	Expenditure proposed (in Rs.)	Expenditure incurred (in Rs.)
General Development of the area	-	-
i) Housing	150,000	-
ii) Water Supply	75,000	-
iii) Sanitation	30,000	-
iv) Health, Safety & Medical Facilities	50,000	-
Education & Training	40,000	-
Employment to local inhabitants; Land owner compensation; Supervisor & Headers etc.	1,00,000	-
Public Transportation & Communication	40,000	-
Recreation & other sports activities	40,000	-
Expenditure for environment management	100,000	-
Others (Compensation to land owners)	80,000	-

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The Financial Assurance has been calculated on the basis of following parameters:

**TABLE NO.8**

Sr. No.	Head	Area put on use at start of plan (Acr.)	Additional requirement during plan period. (Acr)	Total (Acr)	Area considered as fully reclaimed & rehabilitated (Acr)	Net area considered for calculation (Acr.)
1	Area under mining	0.47	1.2	1.67	-	1.67
2	Storage for top soil	-	-	-	-	-
3	Overburden/dump	-	-	-	-	-
4	Mineral storage	-	-	-	-	-
5	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6	Roads	0.08	0.1	0.18	0.355	-
7	Railways	-	-	-	-	-
8	Green Belt	-	0.83	0.83	-	0.83
9	Tailing pond	-	-	-	-	-
10	Effluent Treatment Plant	-	-	-	-	-
11	Mineral Separation Plant	-	-	-	-	-
12	Township area	-	-	-	-	-
13	Others to specify (undisturbed) etc.	-	-	-	-	Nil
	<b>Grand Total</b>				-	<b>2.50</b>

Area to be considered for financial assurance = 2.50 Acre.

It will be B category mine therefore

Financial assurance @ Rs.25,000/- per Acre will be applicable.

$2.50 \times 25,000 = \text{Rs } 62500/=$

(Rupees Sixty two thousand & five hundred only)

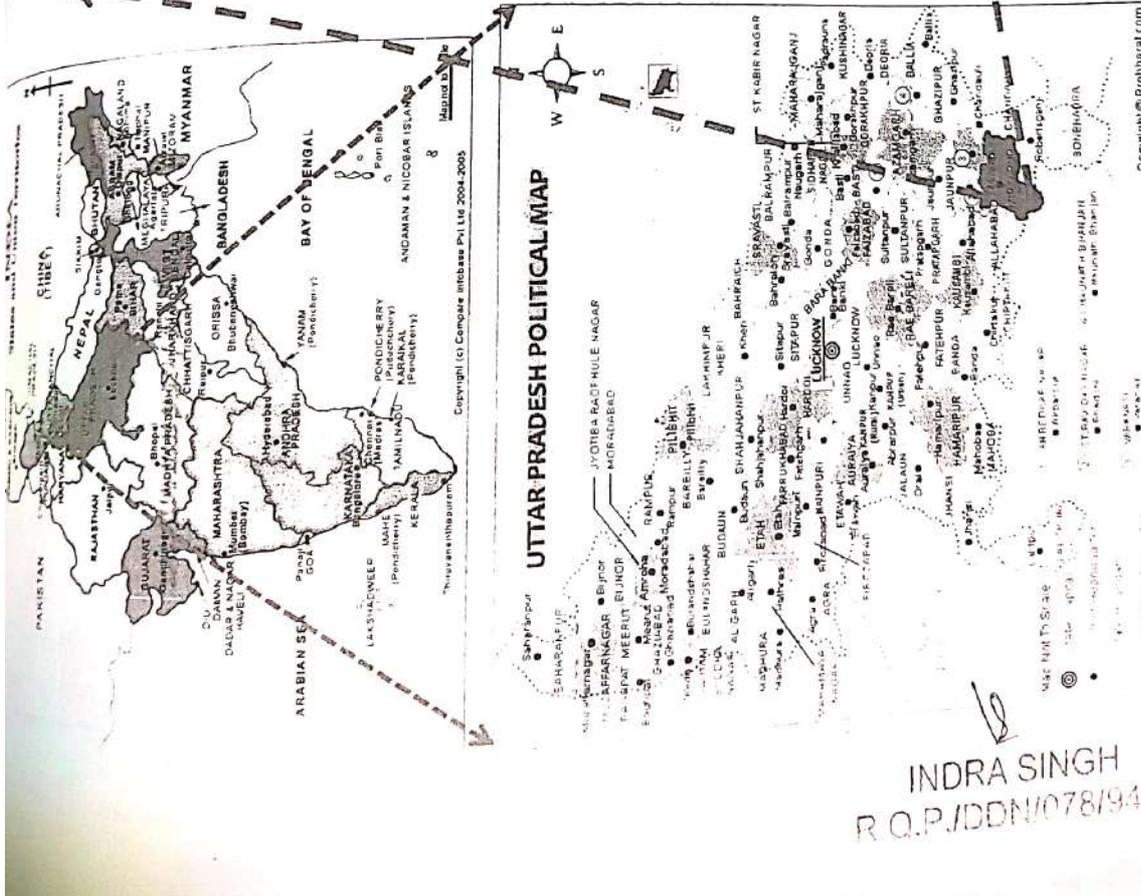
However, under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession)

Rules 1963 the minimum amount as a Financial assurance will be Rs. Two Lac.

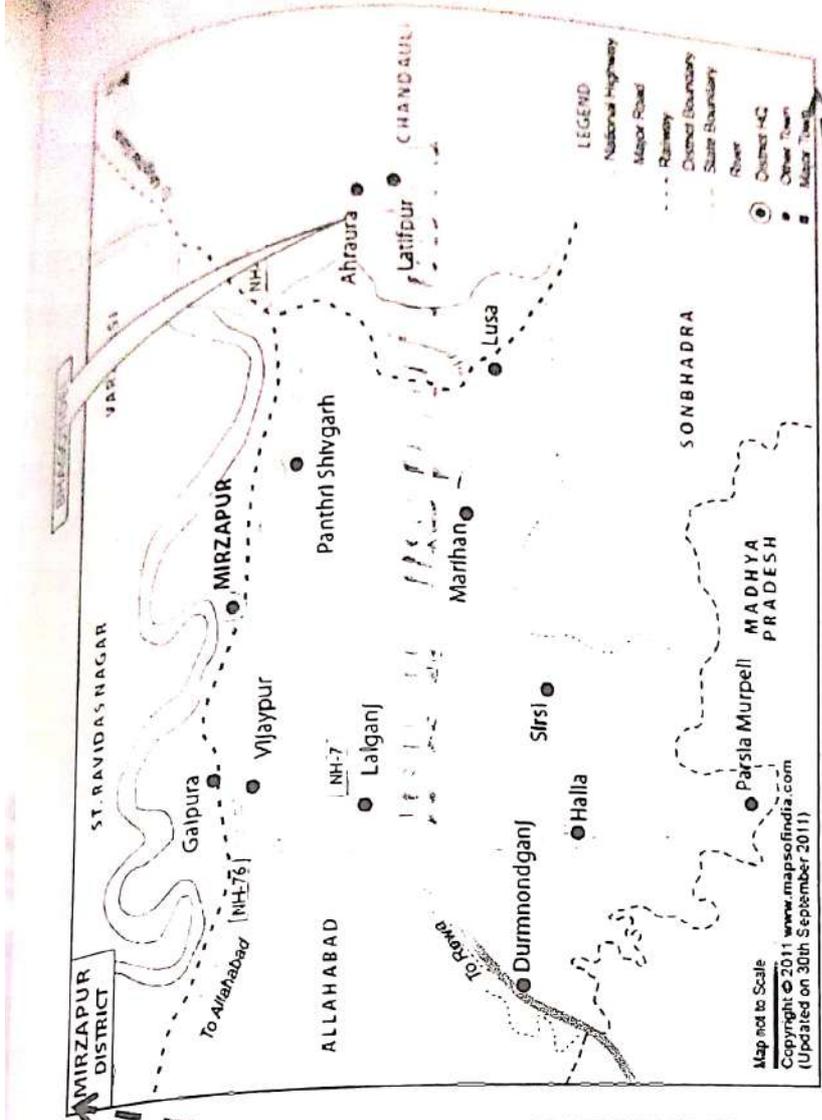
The lessee will submit financial assurance in the form of bank guarantee of Rs. 2.0 lac to The Directorate, Geology & Mines Lucknow, U.P. at the time of approval.

9.0 Certificate:- Given separately & enclosed.

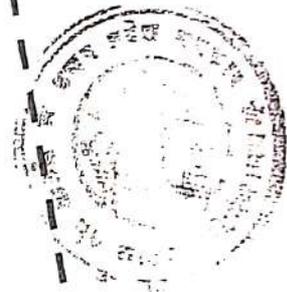
10.0 Plan & Sections--All the plans & sections are enclosed with Mining Plan.

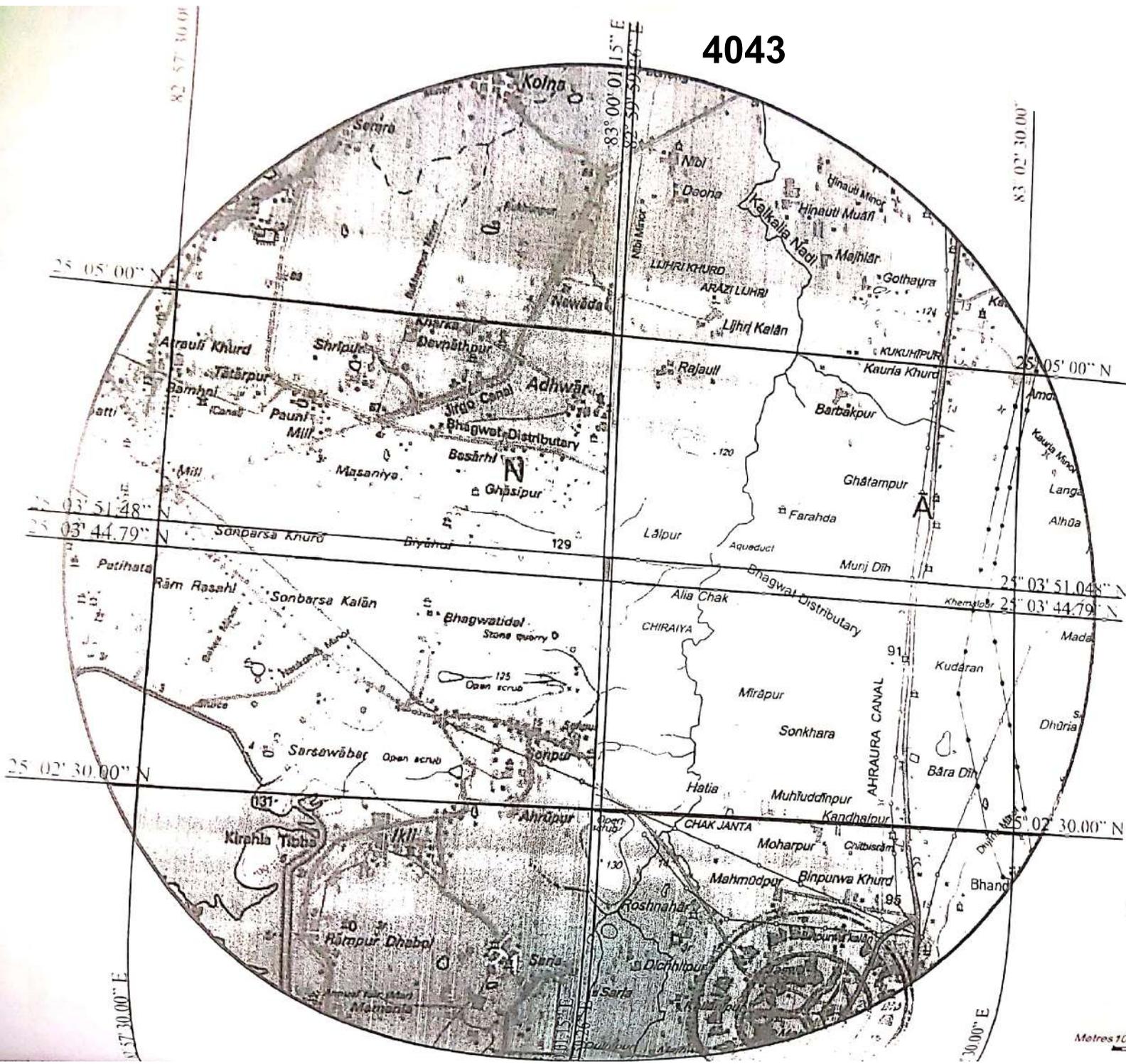


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LEGENDS

1	[Symbol]	EASE AREA
2	[Symbol]	DRAINAGE
3	[Symbol]	ROAD/CART TRACK ROAD
4	[Symbol]	VILLAGE WITH POPULATION
5	[Symbol]	CONTOUR
6	[Symbol]	RIVER
LANDUSE		
1	[Symbol]	AGRICULTURE AND WASTE LAND
2	[Symbol]	

KEY PLAN

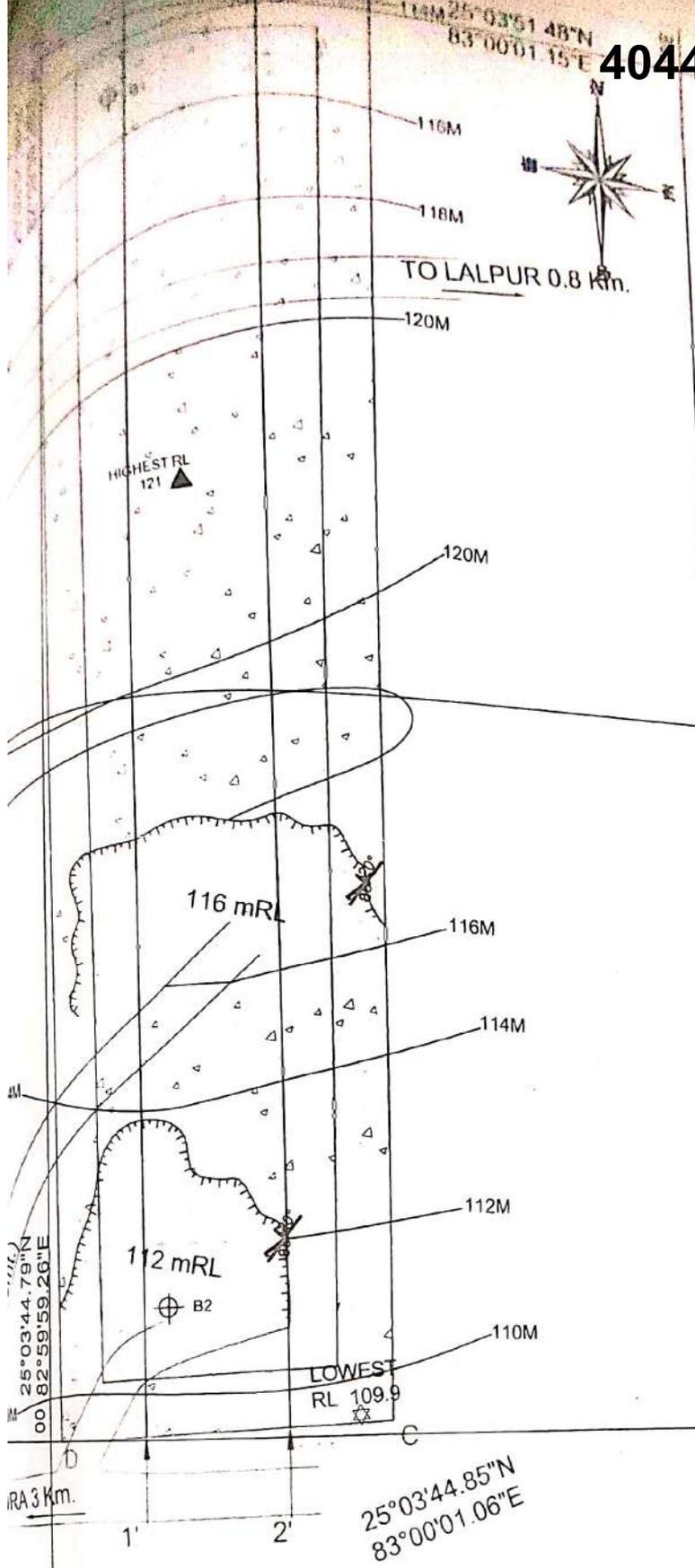
SAND STONE (KHANDA, GILL BOULDER) MIN. VILLAGE - BHAGOT DEL. ARAJI NO. - 705, TEHSIL - CHUNAR, DIST. - MIRZAPUR (U.P.)
APPLICANT LESSEE - SHRI NERAJ PADDHYA S/O SHRI HARI SHANKAR PADDHYA
AREA - 2.5 ACRE
PREPARED BY - INDRA SINGH ROP DDN 078/94-A
SIGNATURE - INDRA SINGH PLATE NO. 2

R.Q.P./DDN/078/94-A

63 K16	63 O4
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**GEOLOGY**

1		MORUM
2		SAND STONE
3		BORE HOLE
4		JOINT SET

	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR(1M INTERVAL)
	GPS READING
	HAUL ROAD
	HIGHEST RL 121
	LOWEST RL 109.9

**SURFACE/GEOLOGICAL PLAN**

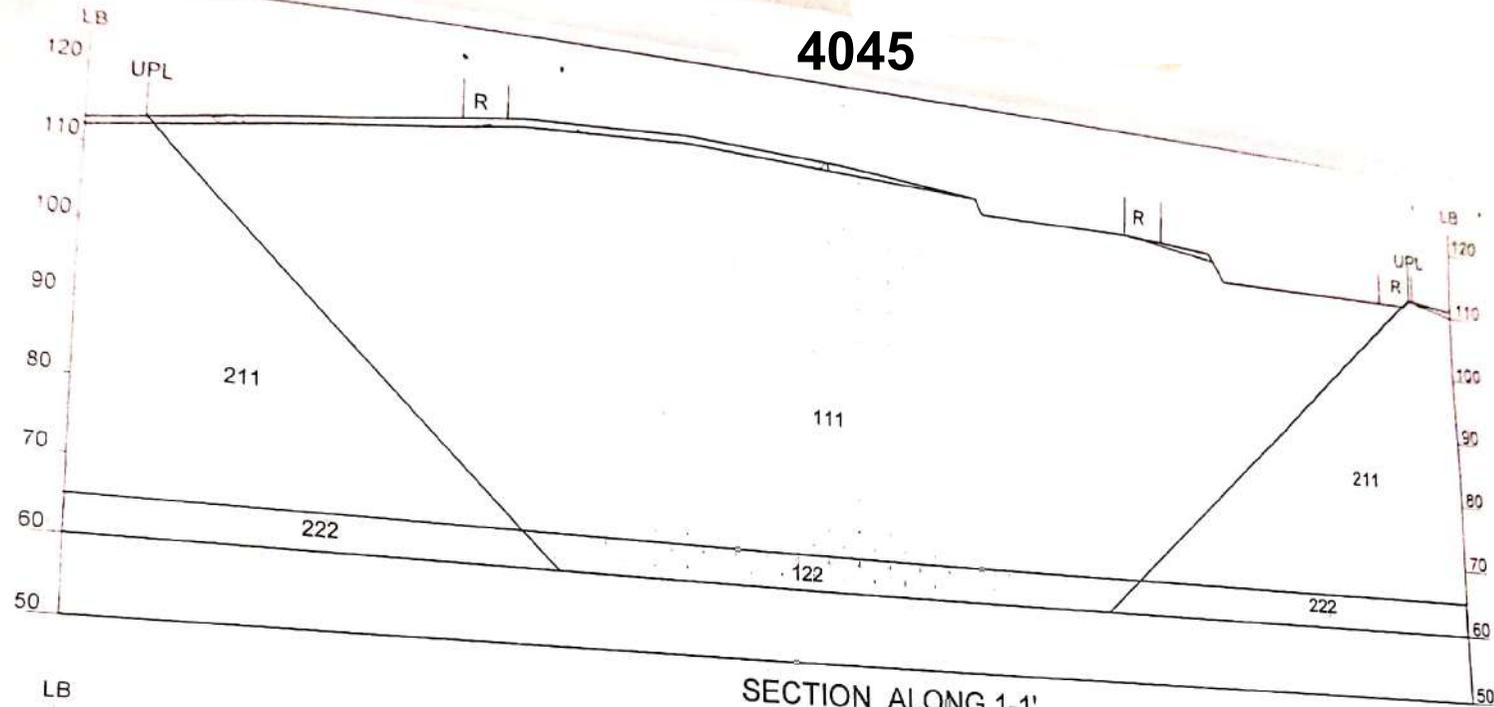
SAND STONE (KHANDA, GITTI, BOULDER) MINE  
 VILLAGE:-BHAGOTI DEI, ARAJI NO.-:703  
 TEHSIL- CHUNAR. DISTT.-:MIRZAPUR (U.P.)

APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA  
 S/O SHRI HARI SHANKAR UPADHYAYA

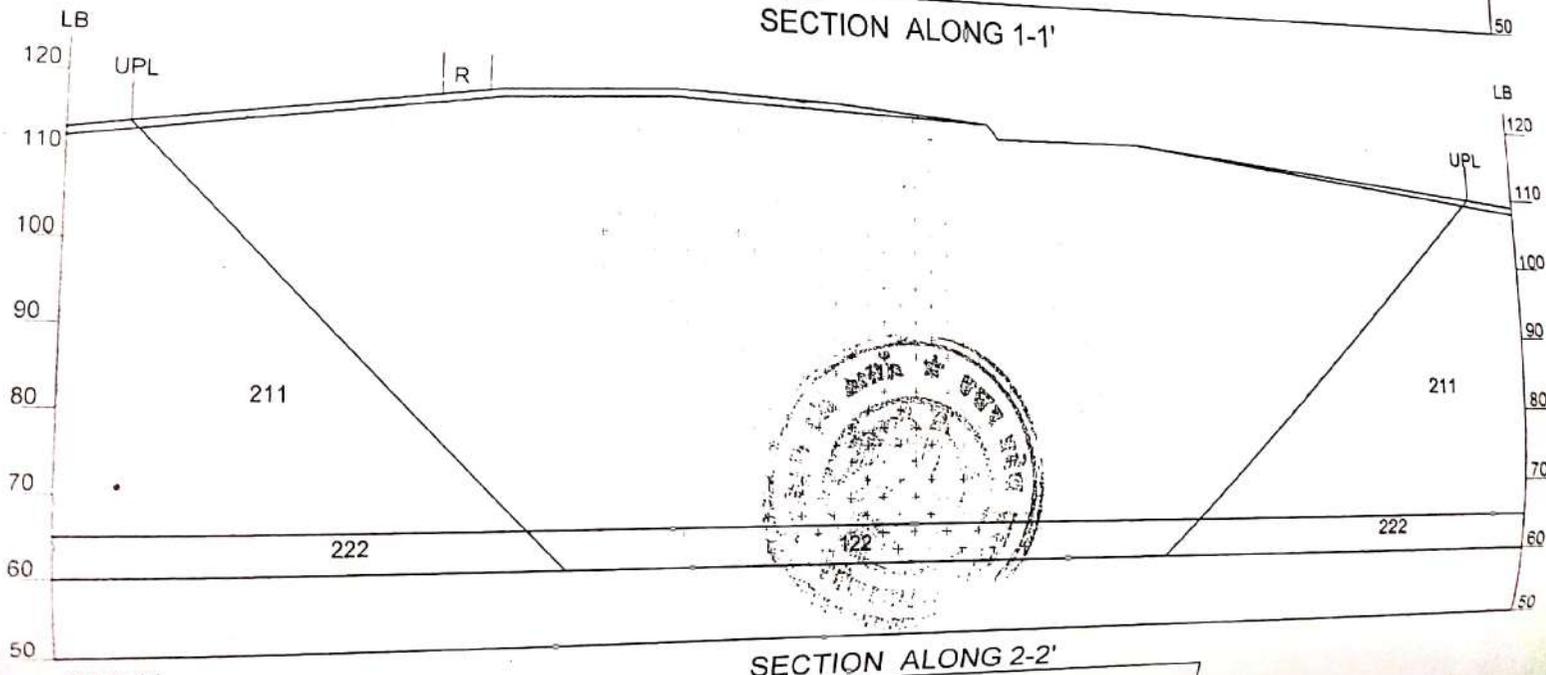
SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
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PREPARED BY :- INDRA SINGH  
 RQP/DDN/078/94-A

SIGNATURE:   
 B.Q.P/DDN/078/94-A PLATE NO.-3



SECTION ALONG 1-1'



SECTION ALONG 2-2'

GEOLOGY

- 1  MORUM
- 2  SAND STONE

SURFACE/GEOLOGICAL PLAN

SAND STONE (KHANDA GITTI BOULDER) MINE VILLAGE - BHAGOTI DEL. ARAJI NO. - 703 TEHSIL - CHUNAR, DIST. - MIRZAPUR (U.P.)  
 APPLICANT LESSEE - SHRI NEERAJ UPADHYAYA S/O SHRI HARI SHANKAR UPADHYAYA

SCALE 1:1000 AREA 2.50 ACRES

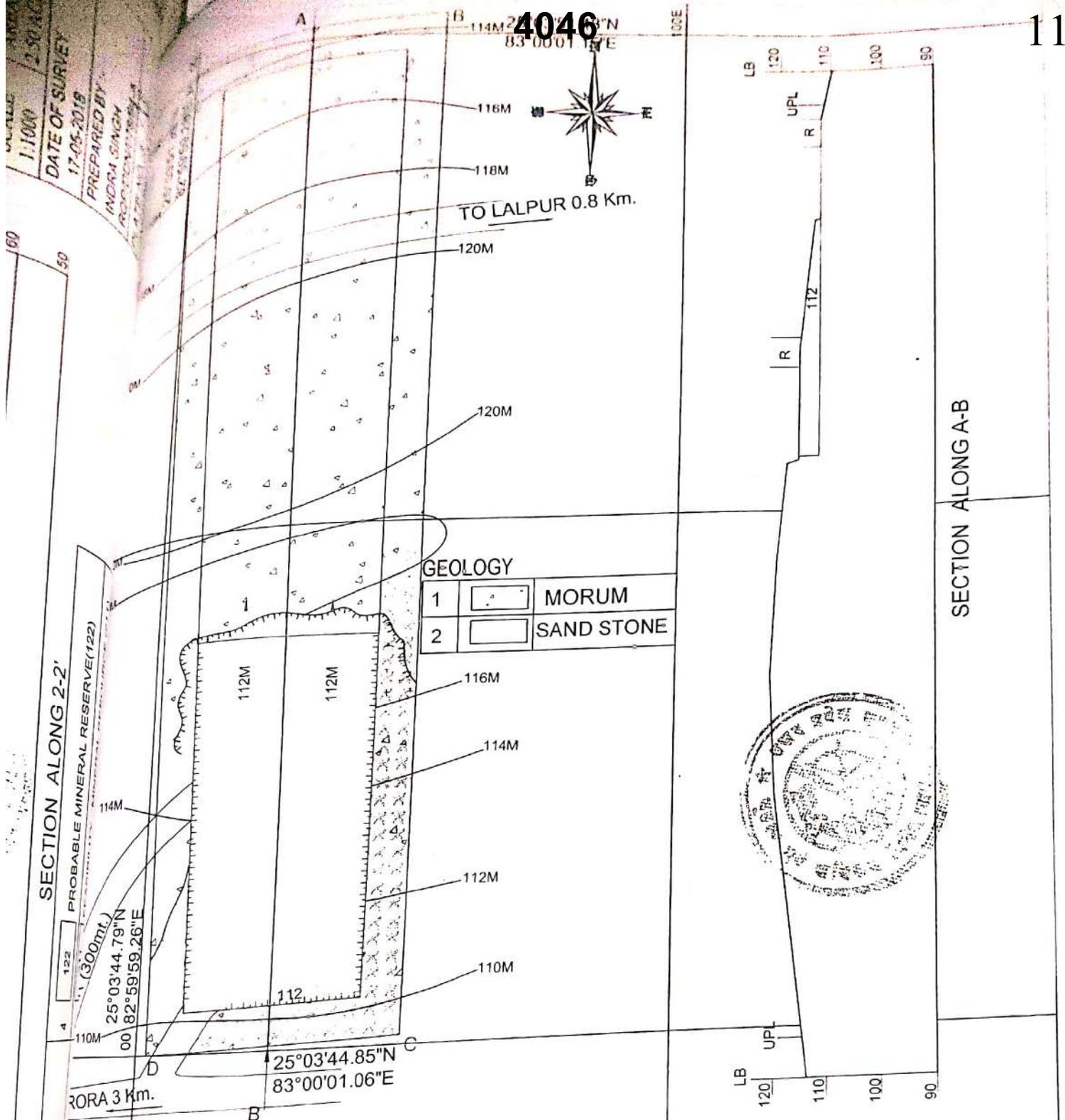
DATE OF SURVEY 17-05-2018

PREPARED BY - INDRA SINGH

INDEX

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2	<span style="border: 1px solid black; display: inline-block; width: 20px; height: 10px;"></span>	7.5 M BARRIER/UPL
3	<span style="border: 1px solid black; display: inline-block; width: 20px; height: 10px;"></span>	PROBABLE MINERAL RESERVE (122)
4	<span style="border: 1px solid black; display: inline-block; width: 20px; height: 10px;"></span>	PROBABLE MINERAL RESERVE (122)
5	<span style="border: 1px solid black; display: inline-block; width: 20px; height: 10px;"></span>	FEASIBILITY MINERAL RESOURCE (211)

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SCALE 1:1000  
DATE OF SURVEY 17-05-2018  
PREPARED BY INDRA SINGH  
RQP/DDN/078/94-A

INDEX  
LEASE BOUNDARY (LB)  
7.5 M BARRIER/UPL  
CONTOUR (1M INTERVAL)  
GPS READING  
HAUL ROAD  
FACE ADVANCEMENT

**GEOLOGY**

1		MORUM
2		SAND STONE

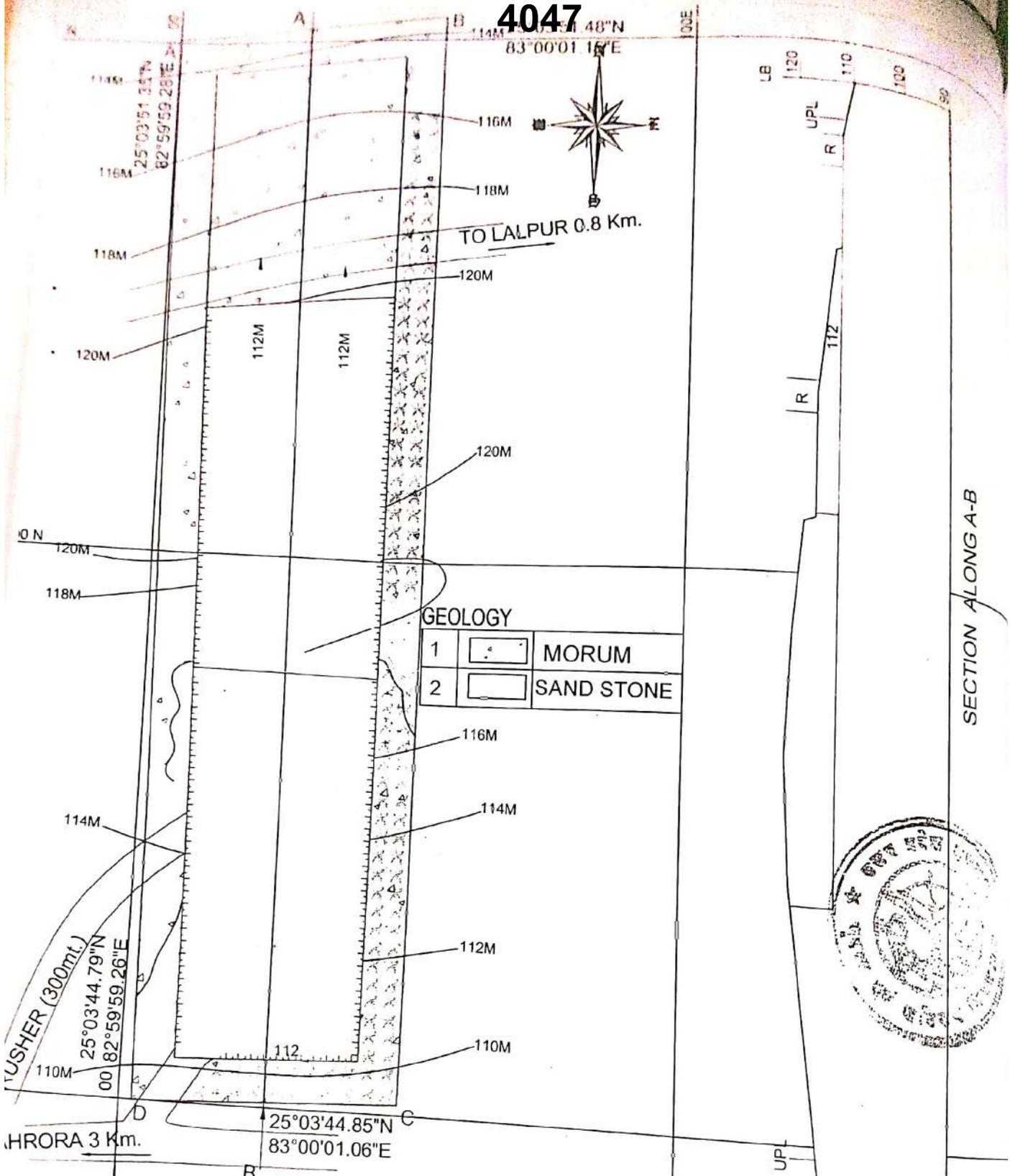
**EXTENT OF MINING**

1ST YEAR PLANTATION

1ST YEAR

	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR (1M INTERVAL)
	GPS READING
	HAUL ROAD
	FACE ADVANCEMENT

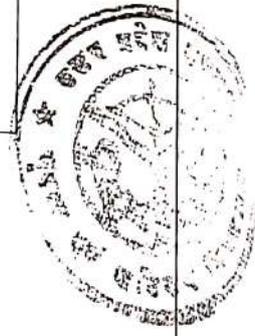
DEVELOPMENT AT THE END OF 1st YEAR		
SAND STONE (KHANDA, GITTI, BOULDER) MINE		
VILLAGE:-BHAGOTI DEI, ARAJI NO.:-703		
TEHSIL- CHUNAR, DISTT.:-MIRZAPUR (U.P.)		
APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA		
S/O SHRI HARI SHANKAR UPADHYAYA		
SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
PREPARED BY :- INDRA SINGH		
RQP/DDN/078/94-A		
SIGNATURE INDRA SINGH		PLATE NO -5
R.O.P./DDN/078/94-A		



**GEOLOGY**

1		MORUM
2		SAND STONE

SECTION ALONG A-B



**EXTENT OF MINING**

1ST PLANTATION	2ND YEAR
1ST	2ND YEAR

	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR (1M INTERVAL)
	GPS READING
	HAUL ROAD
	FACE ADVANCEMENT

DEVELOPMENT AT THE END OF 2nd YEAR		
SAND STONE (KHANDA, GITTI, BOULDER) MINE		
VILLAGE:-BHAGOTI DEI, ARAJI NO.:-703		
TEHSIL- CHUNAR, DISTT.:-MIRZAPUR (U.P.)		
APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA		
S/O SHRI HARI SHANKAR UPADHYAYA		
SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
PREPARED BY :- INDRA SINGH		
RQP/DDN/078/94-A		
SIGNATURE		

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**GEOLOGY**

1		MORUM
2		SAND STONE

**EXTENT OF MINING**

	1ST	2ND	3RD YEAR
PLANTATION			
	1ST	2ND	3RD YEAR

	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR(1M INTERVAL)
	GPS READING
	HAUL ROAD
	FACE ADVANCEMENT

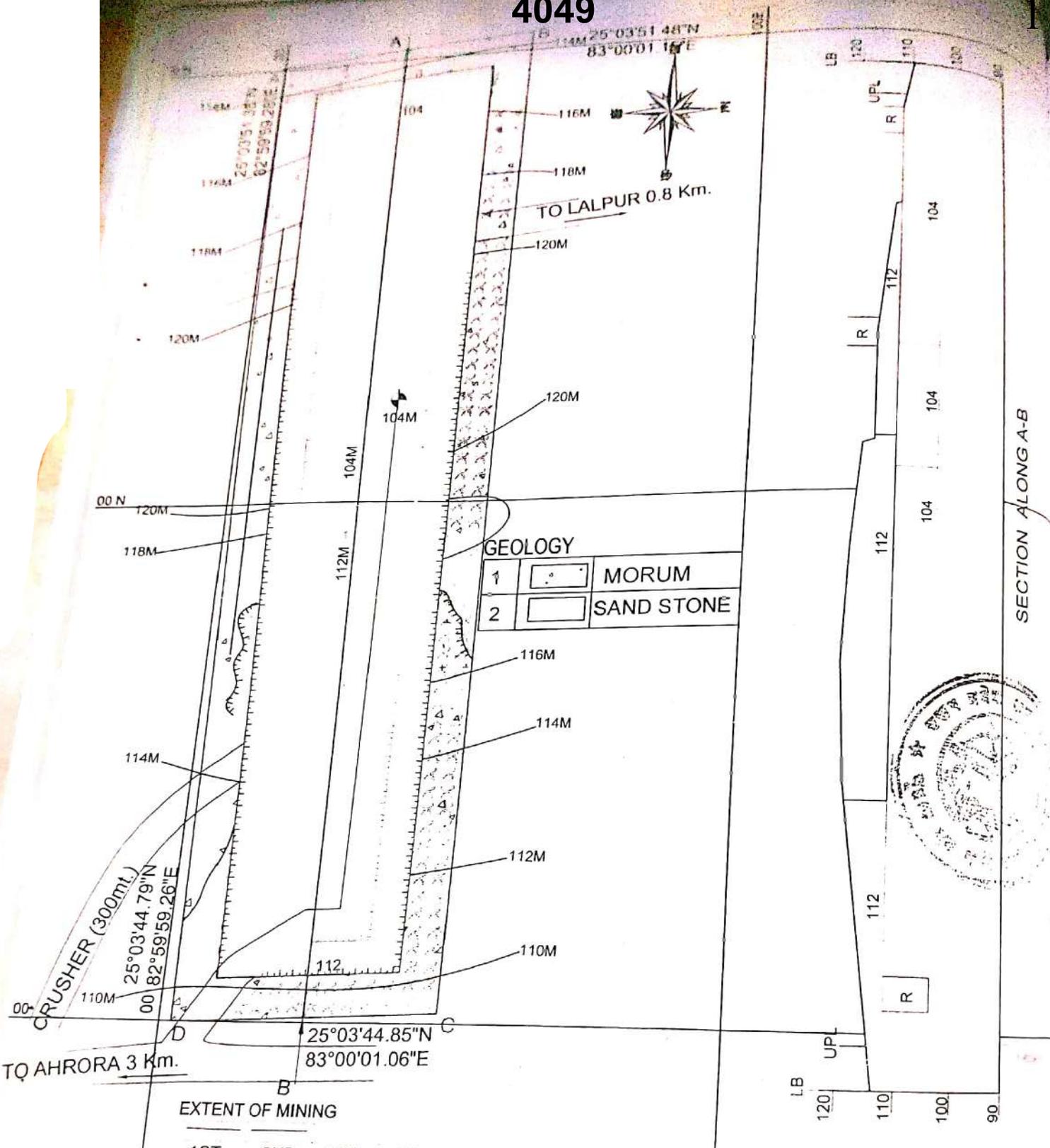
DEVELOPMENT AT THE END OF 3rd YEAR  
 SAND STONE (KHANDA, GITTI, BOULDER) MINE  
 VILLAGE:-BHAGOTI DEI, ARAJI NO.:-703  
 TEHSIL- CHUNAR, DISTT.:-MIRZAPUR (U.P.)

APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA  
 S/O SHRI HARI SHANKAR UPADHYAYA

SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
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PREPARED BY :- INDRA SINGH  
 RQP/DDN/078/94-A

SIGNATURE INDRA SINGH PLATE NO.-7  
 R.Q.P/DDN/078/94-A



**GEOLOGY**

1		MORUM
2		SAND STONE

**EXTENT OF MINING**

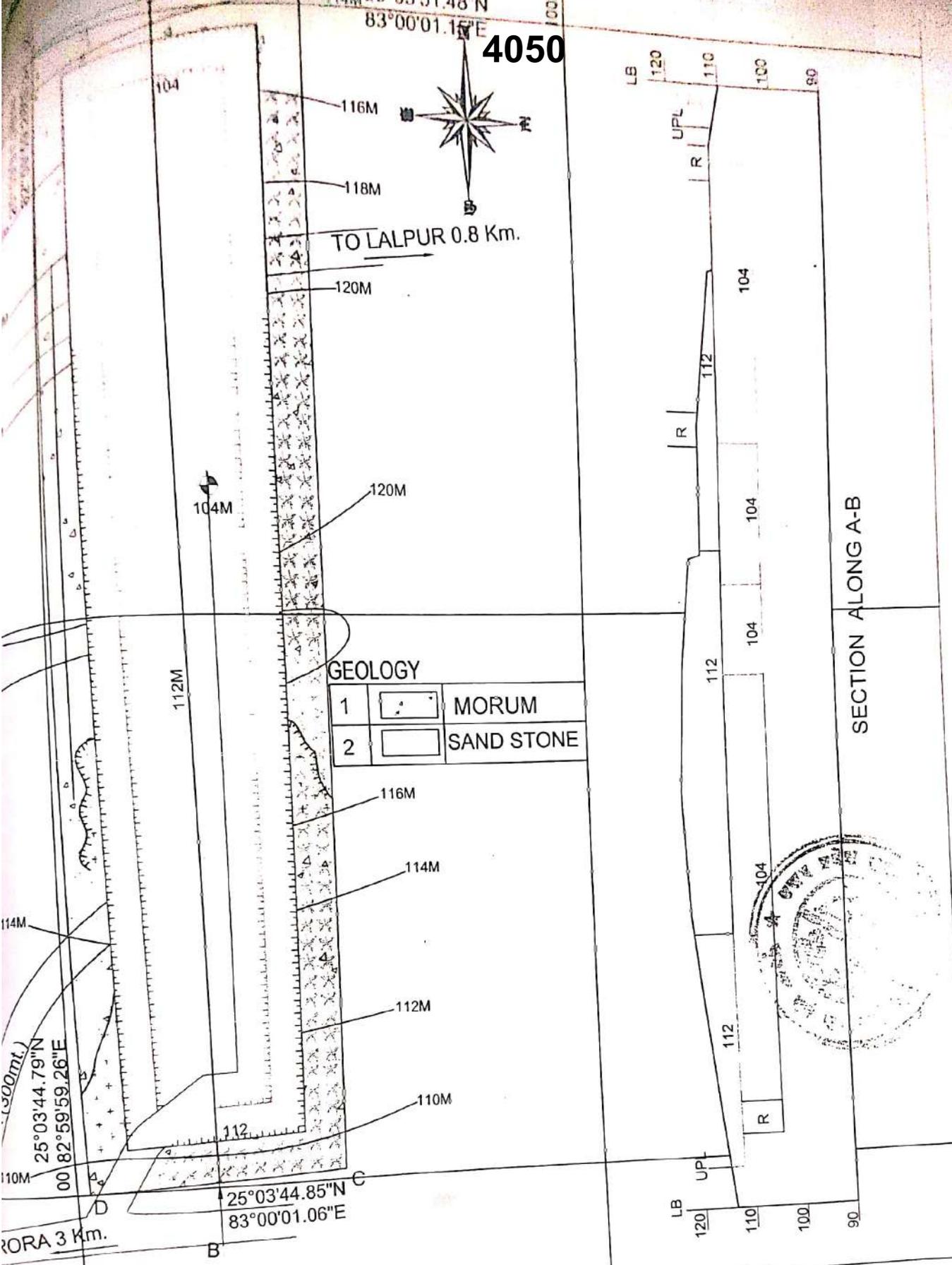
1ST PLANTATION	2ND	3RD	4TH YEAR
1ST	2ND	3RD	4TH YEAR

**INDEX**

	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR(1M INTERVAL)
	GPS READING
	HAUL ROAD
	FACE ADVANCEMENT

DEVELOPMENT AT THE END OF 4th YEAR		
SAND STONE (KHANDA, GITTI, BOULDER) MINE		
VILLAGE:-BHAGOTI DEI, ARAJI NO.-:703		
TEHSIL- CHUNAR, DISTT.-:MIRZAPUR (U.P.)		
APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA		
S/O SHRI HARI SHANKAR UPADHYAYA		
SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
PREPARED BY :- INDRA SINGH		
RQP/DDN/078/94-A		
SIGNATURE		PLATE NO -8

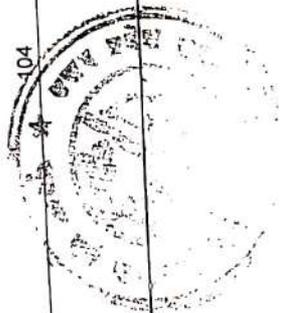
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**GEOLOGY**

1		MORUM
2		SAND STONE

SECTION ALONG A-B



**EXTENT OF MINING**

1ST PLANTATION	2ND	3RD	4TH	5TH YEAR
1ST	2ND	3RD	4TH	5TH YEAR

DEVELOPMENT AT THE END OF 5th YEAR  
 SAND STONE (KHANDA, GITTI, BOULDER) MINE  
 VILLAGE:-BHAGOTI DEI, ARAJI NO.:-703  
 TEHSIL- CHUNAR, DISTT.:-MIRZAPUR (U.P.)

APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA  
 S/O SHRI HARI SHANKAR UPADHYAYA

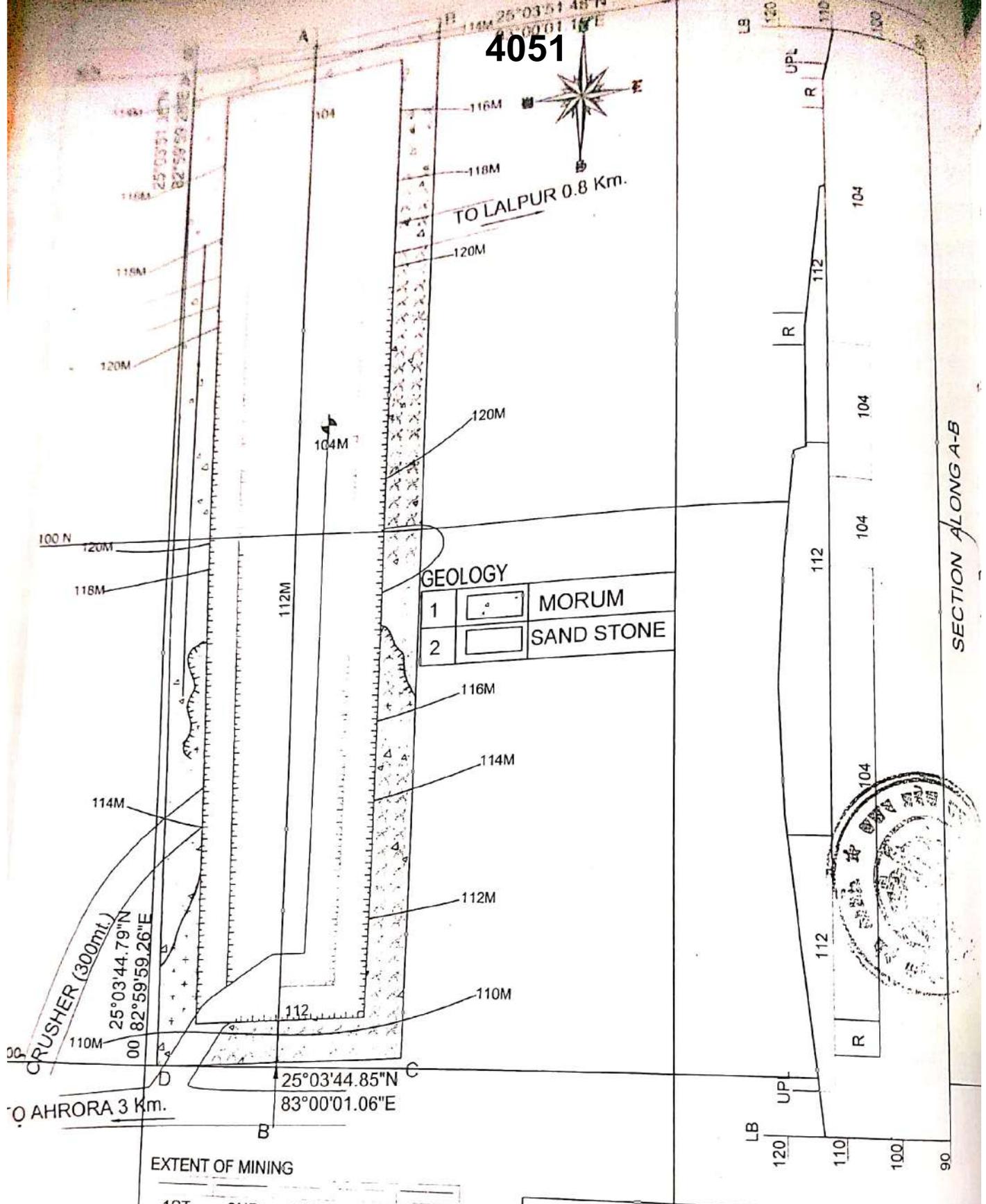
SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
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PREPARED BY - INDRA SINGH  
 RQP/DDN/078/94-A

SIGNATURE INDRA SINGH PLATE NO.-9  
 RQP/DDN/078/94-A

	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR(1M INTERVAL)
	GPS READING
	HAUL ROAD

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**GEOLOGY**

1		MORUM
2		SAND STONE

**EXTENT OF MINING**

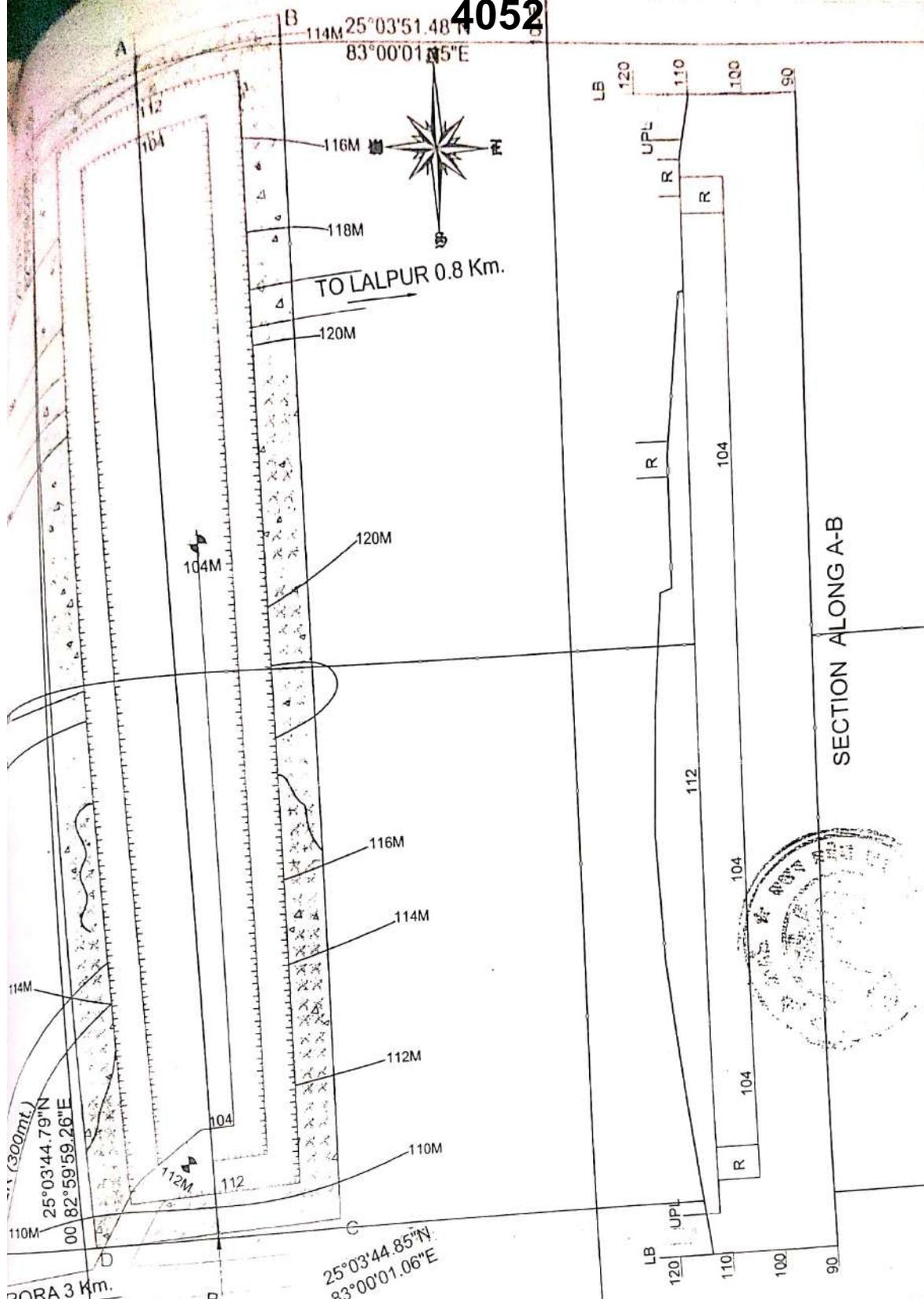
1ST PLANTATION	2ND	3RD	4TH	5TH YEAR

**INDEX**

	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR(1M INTERVAL)
	GPS READING
	HAUL ROAD
	FACE ADVANCEMENT

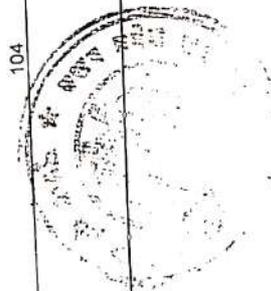
<b>COMPOSITE PLAN</b>		
SAND STONE (KHANDA, GITTI, BOULDER) MINE		
VILLAGE:-BHAGOTI DEI, ARAJI NO.-:703		
TEHSIL- CHUNAR, DISTT.-:MIRZAPUR (U.P.)		
APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA		
S/O SHRI HARI SHANKAR UPADHYAYA		
SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
PREPARED BY :- INDRA SINGH		
RQP/DDN/078/94-A		
SIGNATURE INDRA SINGH		
PLATE NO - 10		

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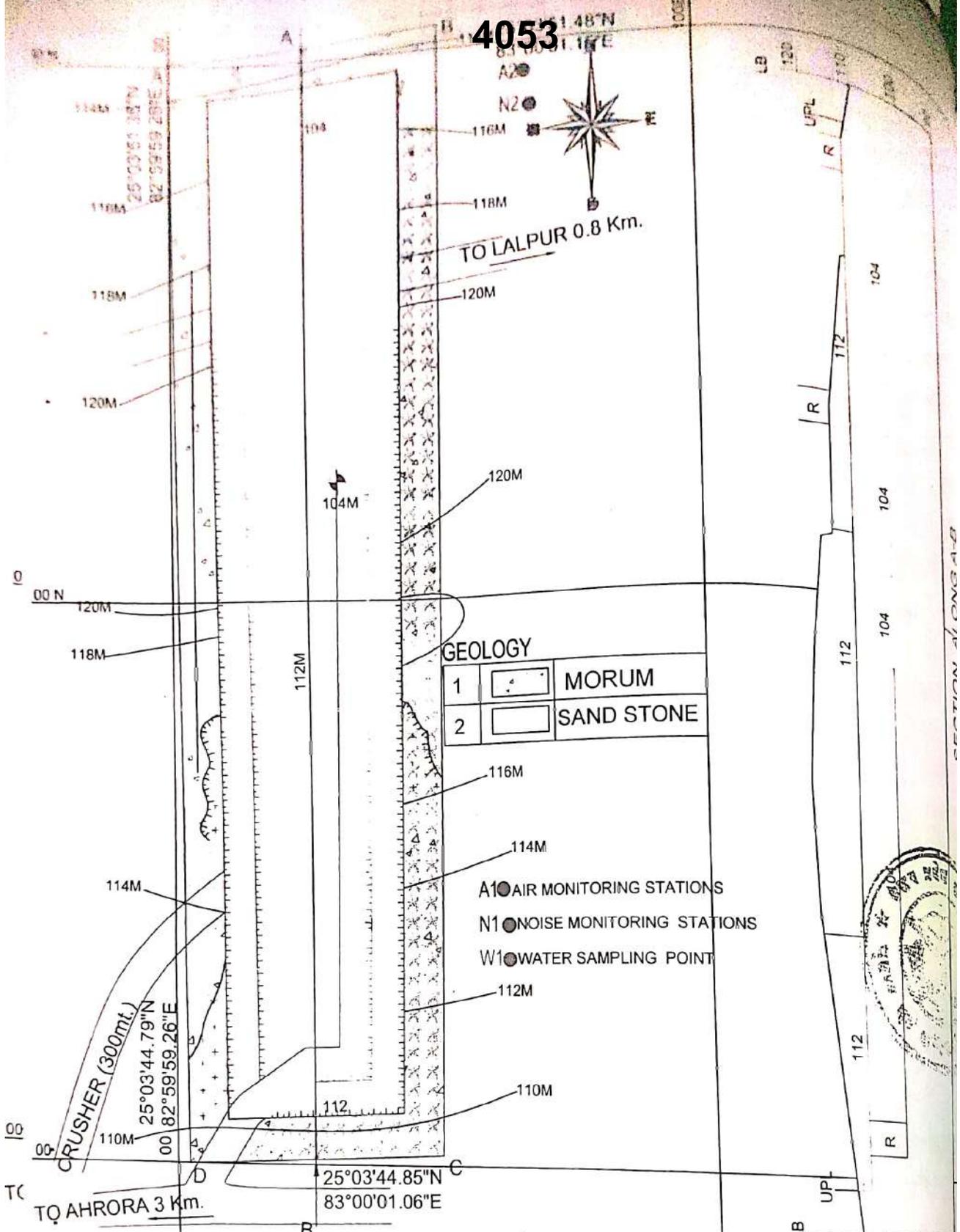


	LEASE BOUNDARY
	7.5 M BARRIER/UPL
	CONTOUR (1M INTERVAL)
	GPS READING
	HAUL ROAD

<b>CONCEPTUAL PLAN</b>		
SAND STONE (KHANDA, GITTI, BOULDER) MINE		
VILLAGE:-BHAGOTI DEI, ARAJI NO.:-703		
TEHSIL- CHUNAR, DISTT.:-MIRZAPUR (U.P.)		
APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAYA		
S/O SHRI HARI SHANKAR UPADHYAYA		
SCALE	AREA	DATE OF SURVEY
1:1000	2.50 ACRES	17-05-2018
PREPARED BY :- INDRA SINGH		
RQP/DDN/078/94-A		
SIGNATURE		PLATE NO. -11
INDRA SINGH		
R.Q.P./DDN/078/94-A		



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**GEOLOGY**

1		MORUM
2		SAND STONE

- A1 ● AIR MONITORING STATIONS
- N1 ● NOISE MONITORING STATIONS
- W1 ● WATER SAMPLING POINT

**EXTENT OF MINING**

	1ST PLANTATION	2ND	3RD	4TH	5TH YEAR
1ST					
2ND					

**INDEX**

1		LEASE BOUNDARY
2		7.5 M BARRIER/UPL
3		CONTOUR(1M INTERVAL)
4		GPS READING
5		HAUL ROAD
6		FACE ADVANCEMENT

**ENVIRONMENT MANAGEMENT PLAN**  
 SAND STONE (KHANDA, GITTI BOULDER)  
 VILLAGE:-BHAGOTI DEI, ARAJI NO.:-703  
 TEHSIL- CHUNAR, DISTT.:-MIRZAPUR (U.P.)

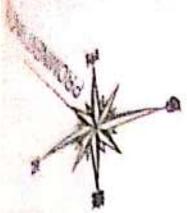
APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAY  
 S/O SHRI HARI SHANKAR UPADHYAY

SCALE	AREA	DATE OF SURVEY
1:1000	2.50 ACRES	17-05-2018

PREPARED BY :- INDRA SINGH  
 RQP/DDN/078/94-A

SIGNATURE: INDRA SINGH PLATE NO.:

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INDEX

1		LEASE BOUNDARY
2		7.5 M BARRIER/UJFL
3		CONTOUR(1M INTERVAL)
4		GPS READING
5		EXISTING PIT
6		ROAD
7		60 M. BUFFER ZONE
8		500 M. BUFFER ZONE
9		SETTLEMENTS

LAND USE

1		WASTE LAND
2		AGRICULTURE LAND

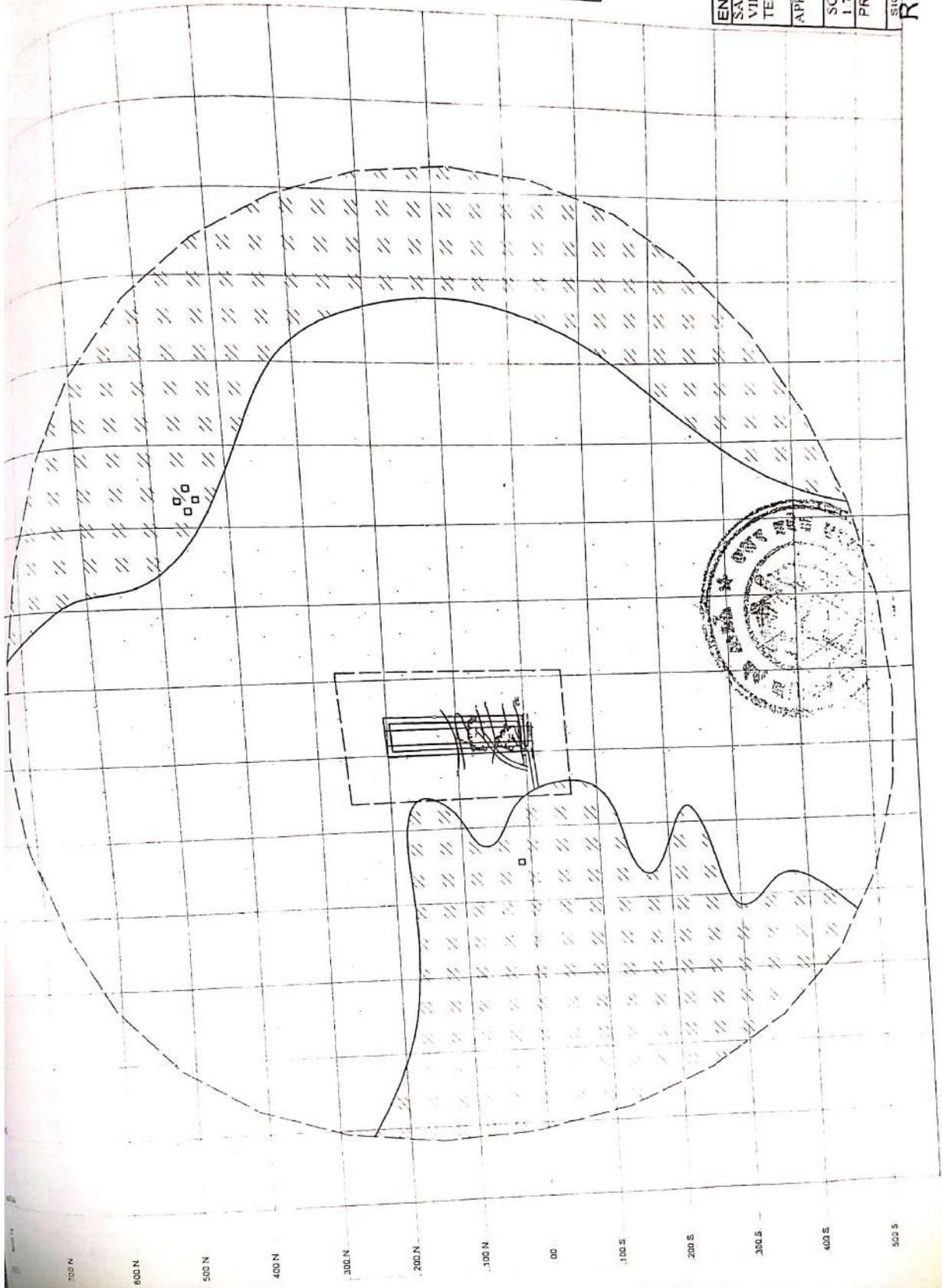
ENVIRONMENT PLAN  
 SANDSTONE KHANDA, GITHI, BOULDERSTONE  
 VILLAGE - BHAGOTI DEL, ARAJINO -703  
 TEHSIL - CHUNAR, DISTT - MIZAPUR (U.P.)

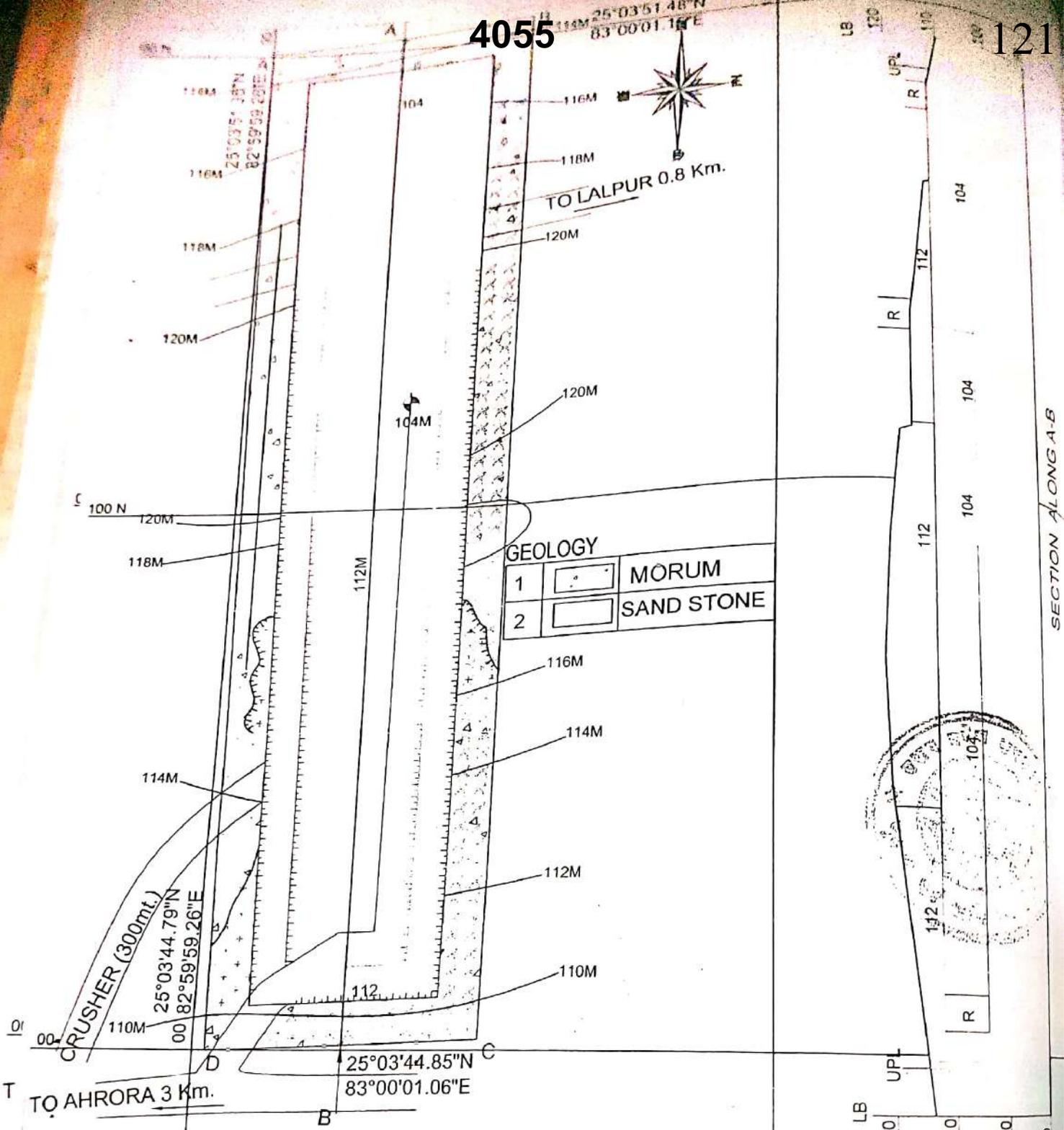
APPLICANT LESSEE - SHRI NEERAJ UPADHYAYA  
 S/O SHRI HARI SHANKAR UPADHYAYA

SCALE 1:7000 AREA 2.50 ACRES DATE OF SURVEY 17-05-2018

PREPARED BY: INDRA SINGH

SIGNATURE: INDRA SINGH  
 R.Q.P./DDN/1078/94/A NO. 1





EXTENT OF MINING

	1ST PLANTATION	2ND	3RD	4TH	5TH YEAR
1ST					
2ND					
3RD					
4TH					
5TH YEAR					

INDEX

1		LEASE BOUNDARY
2		7.5 M BARRIER/UPL
3		CONTOUR(1M INTERVAL)
4		GPS READING
5		HAUL ROAD
6		FACE ADVANCEMENT

PROGRESSIVE MINE CLOSURE PLAN  
 SAND STONE (KHANDA, GITTI, BOULDER) MINE  
 VILLAGE:-BHAGOTI DEI, ARAJI NO.:-703  
 TEHSIL- CHUNAR. DISTT.:-MIRZAPUR (U.P.)

APPLICANT/LESSEE:-SHRI NEERAJ UPADHYAY  
 S/O SHRI HARI SHANKAR UPADHYAY

SCALE 1:1000	AREA 2.50 ACRES	DATE OF SURVEY 17-05-2018
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PREPARED BY :- INDRA SINGH  
 RQP/DDN/078/94-A  
 SIGNATURE: INDRA SINGH DATE NO.:

आदेश

खनिज खनन योजना के अन्तर्गत स्थित ग्राम मगौलीदेरी के आसजी संख्या-703 में 02.50 एकड़ (नि0क0 22) भूखंड की खनिज उपकरण निवासी ग्राम-पट्टिहटा, तहसील-बुनार, जनपद-भीरजापुर द्वारा दिनांक 12.12.2014 में दिये गये निर्देशों के अधीन संयुक्त रायि, गुजल एवं खनिज मंत्रालय के द्वारा अपने पत्र संख्या-2682/06-2015 दिनांक 25.04.2016 द्वारा कतिपय शर्तों के अधीन अतएव 4090 उपखनिज (परिहार) नियमावली 1963 के नियम 8(1) के अन्तर्गत आवेदक के पत्र में खनन हेतु दस वर्ष की अवधि के लिए खनन पट्टा निम्नलिखित शर्तों के अधीन स्वीकृत किया जाता

शर्तें

खनिज खनन योजना जिरामे वार्षिक विकास योजनाओं, खनिज क्षेत्रों के भूमि उद्धार एवं पुर्नवासन के पहलू एवं निदेशक के अन्तर्गत खनन से अन्वेषित खान बंदी की उत्तरोत्तर योजना का ब्यौरा होगा एवं पर्यायवरण विभाग से पर्यायवरण पर्याय पर [ Environmental Clearance Certificate ] प्रस्तुत कर दिये जाने के उपरान्त नियमानुसार पट्टा विलेख की कार्यवाही की जायेगी।  
अपनी द्वारा वित्तीय आश्वासन की रकम स्वरुथाने चट्टान किस्म की खान के लिए रूपया 25000.00 प्रति एकड़ की रकम 2 लाख देय होगी। वित्तीय आश्वासन निम्नलिखित प्रारूपों में से किसी एक में पट्टा विलेख निष्पादन के पश्चात् जिलाधिकारी को प्रस्तुत किया जायेगा-  
निजी अनुसूचित बैंक से प्रत्यय पत्र  
अनुपालन या प्रतिभूति बंध पत्र,  
प्रतिभूति का कोई अन्य प्रारूप या राक्षम प्राधिकारी को स्वीकार्य कोई अन्य गारन्टी।  
खनन पट्टा विलेख निष्पादन के पूर्व खनन पट्टे का प्रार्थी, पट्टे के निबन्धनों एवं शर्तों के उचित पालन के लिए वार्षिक पर्याय गारन्टी गारंटी (रु0 65000.00 प्रति एकड़ की दर से) 02.50 एकड़ पट्टा क्षेत्र के लिए रु0 162500.00 का 25 प्रतिशत अर्थात् रु0 40625.00 एवं नियमानुसार निर्धारित सीमांकन शुल्क खनिज के लेखा शीर्षक में जमा कर चालान की प्रतिलिपि प्रस्तुत करना होगा।  
खनिज क्षेत्र में इमारती पत्थर सैण्ड स्टोन स्वरुथाने चट्टान किस्म का खनिज निक्षेप उपलब्ध है क्षेत्र में खनन कार्य हेतु खनिज का प्रयोग सक्षम स्तर से अनुमति प्राप्त कर किया जायेगा।  
खनन कार्य से निकले मलवे का निस्तारण खनन योजना के अनुसार करना होगा।  
खनिज के समय स्वीकृत क्षेत्र का समान सर्वेक्षण करने पर मौके की भौतिक स्थिति के अनुसार प्रस्तावित क्षेत्र के क्षेत्रफल में परिवर्तन किया जा सकता है जो पट्टाधारक को मान्य होगा।  
खनिज खनन पट्टा क्षेत्र में पर्यावरण एवं पारिस्थितिकी व खनिज की सुरक्षा एवं संरक्षण के दृष्टिकोण से नियमानुसार खनिज खनन योजना के अन्तर्गत ही खनन कार्य करना होगा।  
खनिज क्षेत्र में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिज का परिवहन प्रमाणीय वनाधिकारी भीरजापुर वन प्रभाग भीरजापुर की अनुमति के बिना वन भूमि से होकर नहीं किया जायेगा, अथवा वन सम्पदा को क्षति पहुँचाने का खनन पट्टाधारक निरस्त कर दिया जायेगा।  
खनिज पट्टाधारक 11 पात करने हेतु देय गारन्टी का भुगतान अग्रिम रूप से करना होगा।  
खनिज खनन पट्टा क्षेत्र से निम्न स्थल पर उत्पादित उप खनिजों का भण्डारण, नियमानुसार अनुज्ञप्ति प्राप्त किए बिना नहीं किया जायेगा।  
खनिज पट्टाधारक को राष्ट्रीय वन संरक्षण अधिनियम, 1980 के प्रावधानों व मा0 न्यायालयों व शासन एवं निदेशालय द्वारा दिये गये विभिन्न आदेशों/ निर्देशों का अनुपालन सुनिश्चित करना होगा।



(राजेश कुमार सिंह)  
जिलाधिकारी  
भीरजापुर।

खनिज खनन पट्टाधारक को राष्ट्रीय वन संरक्षण अधिनियम, 1980 के प्रावधानों व मा0 न्यायालयों व शासन एवं निदेशालय द्वारा दिये गये विभिन्न आदेशों/ निर्देशों का अनुपालन सुनिश्चित करना होगा।  
खनिज खनन पट्टाधारक को राष्ट्रीय वन संरक्षण अधिनियम, 1980 के प्रावधानों व मा0 न्यायालयों व शासन एवं निदेशालय द्वारा दिये गये विभिन्न आदेशों/ निर्देशों का अनुपालन सुनिश्चित करना होगा।  
खनिज खनन पट्टाधारक को राष्ट्रीय वन संरक्षण अधिनियम, 1980 के प्रावधानों व मा0 न्यायालयों व शासन एवं निदेशालय द्वारा दिये गये विभिन्न आदेशों/ निर्देशों का अनुपालन सुनिश्चित करना होगा।

करीम कुमार  
जिलाधिकारी  
भीरजापुर।

# राष्ट्रीय अनुसूची

समाज एमओ एमओ - 1

पं.सं. - 1002/30 एन  
दिनांक 2014  
(कार्यवाही करने का) 23/12/2014  
से दिनांक 31/12/2014 तक



दिनांक 24.12.2014

आपके पत्र के लिए प्रार्थना पत्र

को पूर्ण/अपूर्ण किया जायेगा)

28.

बजे

को प्राप्त हुआ।  
सभी प्रकार से पूर्ण /अपूर्ण।

स्वाज अधिकारी  
वीरवापुर  
(पाने वाले अधिकारी के हस्ताक्षर)  
को पूर्ण किया

आपके पत्र सभी प्रकार से

निजीमान निर्वाहकारी -  
मीरवापुर

मैं निवेदन कर रहा हूँ/करते हैं कि मुझे उत्तर प्रदेश उप खनिज परिवार नियमावली 1963 के अधीन  
निर्वाहकारी दिया गया।

निर्वाहकारी में नियम 6 के उपनियम (1) के अधीन इस प्रार्थना पत्र के सम्बन्ध में देय शुल्क और  
अन्य व्यय का क्रमशः 10,000/- रूपया और 20,000/- रूपया जमा कर दिया गया है।

निर्वाहकारी का नाम और पूरा पता नीरज उवाह्यापु.रा.जी. हाईवाकर (उवाह्यापु.)  
जाम वाहटा - मुहल्ला - कुमर - मीरवापुर  
निर्वाहकारी के सरकारी व्यक्ति निजी कम्पनी/सार्वजनिक कम्पनी फार्म या निकाय है?  
नहीं

निर्वाहकारी का पता मीरवापुर  
निर्वाहकारी निरक्षर है, तो उसकी राष्ट्रीयता भारतीय  
निर्वाहकारी कम्पनी है, तो कम्पनी के सभी सदस्यों की राष्ट्रीयता और उसके निबन्धन (रजिस्ट्रेशन) का स्थान भारत

निर्वाहकारी निरक्षर कम्पनी है तो निदेशकों की राष्ट्रीयता, भारतीय राष्ट्रियों द्वारा धृत पूंजी का प्रतिशत तथा उसके  
निबन्धन का स्थान भारत

निर्वाहकारी निरक्षर है तो फर्म के सभी भागीदारों या निकाय के सभी सदस्यों की राष्ट्रीयता भारतीय

निर्वाहकारी निरक्षर या कनरी बोल्डर या इनमें से कोई भी अवस्था में हो, प्रार्थनाकर्ता है तो निर्धारित  
प्रमाण पत्र प्राप्त एवं निवास प्रमाण पत्र संकलन किया जाना चाहिए। 21 वीं संशोधन  
निर्वाहकारी निरक्षर या कनरी बोल्डर नहीं  
निर्वाहकारी निरक्षर है तो निर्वाहकारी को पूर्ण करना चाहता है नहीं  
निर्वाहकारी निरक्षर है तो निर्वाहकारी को पूर्ण करना अपेक्षित है नहीं

मीरवापुर  
नीरज उवाह्यापु.रा.जी.  
मीरवापुर



(मीरवापुर)





उत्तर प्रदेश UTTAR PRADESH

प्रपत्र एम0एम0 3

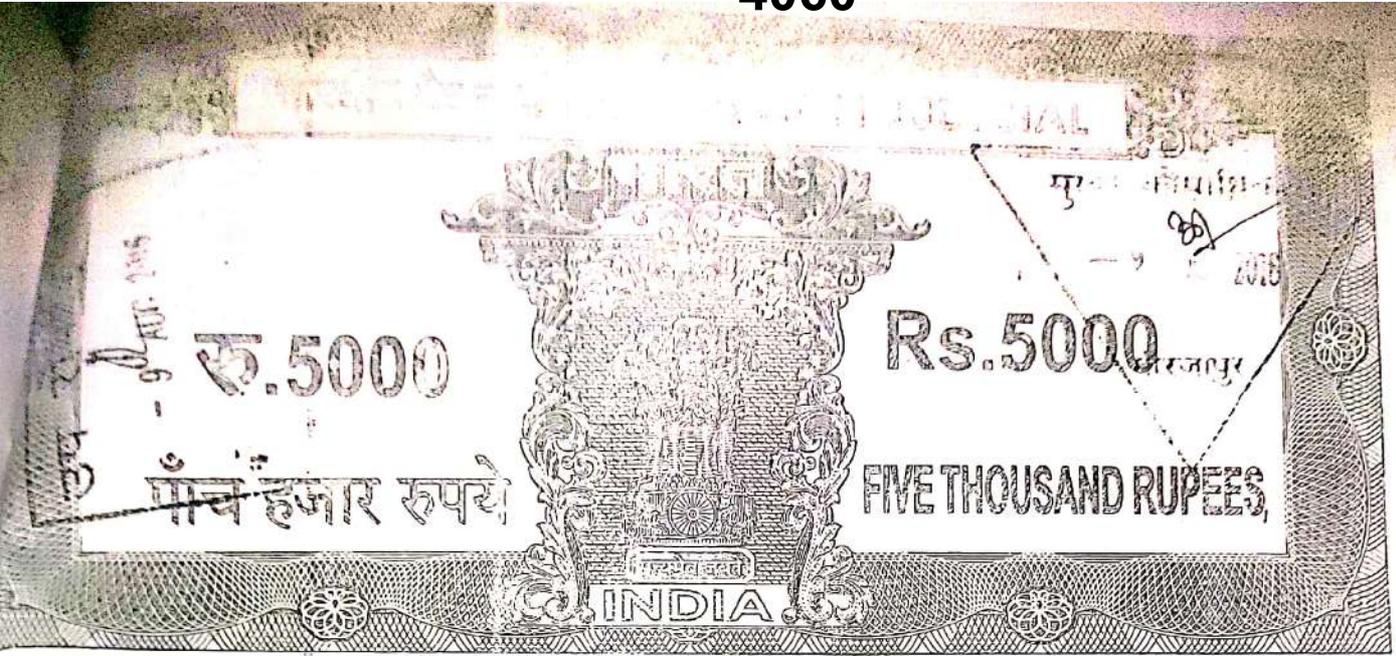
खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम-14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक-05.05.2016 ई0 के क्रम में।

यह अनुबन्ध आज दिनांक-28.8.2016 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

श्री नीरज [Name] पुत्र श्री हरिशंकर उपाध्याय निवासी ग्राम-पटिहवा  
थाना-अहरौरा, तहसील-चुनार, जनपद-मीरजापुर पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावली में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 02.50 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना-पत्र दिया है और उसने राज्य सरकार के पास 40,625/-रुपये की धनराशि प्रतिभूति के रूप में तथा 5000/- की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किराओं, स्वागित्तों, प्रसविदाओं तथा अनुबंधों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान व पट्टान्तरित करती है- ईमारती पत्थर (सैंड स्टोन) (जिसे आगे और अभिहित अनुसूचि में "उप खनिज" कहा गया है) की समस्त खानें, बिस्तर (Beds), सदरसीमा (Viens) जो अनुसूची के भाग-1 में अभिहित भूमि में या उसके नीचे स्थित हो, पड़ी हो या हो, उन स्वतंत्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिन्होंने इसके सम्बन्ध में, उन निबन्धनों तथा



उत्तर प्रदेश UTTAR PRADESH

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शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो, ईमारती पत्थर (सैण्डस्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताएँ, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। पट्टाविलेख निष्पादन के दिनांक से दस वर्ष की आगामी अवधि के लिये पट्टेदार का एतद्द्वारा दिये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्द्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है: और एतद्द्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(उपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान वह समस्त भूखण्ड जो जिला-मीरजापुर, तहसील-चुनार के अन्तर्गत परगना-भगवत स्थान ग्राम-भगौतीदेयी पर स्थित है और जिसकी भूखण्ड संख्या-703 है तथा जिसमें- 02.50 एकड़ क्षेत्र है, जो यहाँ संलग्न नक्शे में चिह्नित है और उसे लाल रंग से रेखांकित किया गया है और जिसकी सीमारों निम्नलिखित हैं:-

उत्तर में-	आ।0२।।0 703 का शेष भाग
दक्षिण में	आ।0२।।0 703 का शेष भाग
पूर्व में	आ।0२।।0 703 का शेष भाग
पश्चिम में	आ।0२।।0 703 का शेष भाग

१२/११/२०११

उत्तर प्रदेश सरकार  
मुख्य सचिव, भू-संसाधन विभाग  
लखनऊ



उत्तर प्रदेश UTTAR PRADESH

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एतदपश्चात् जिसे "उक्त भूखण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वामित्व

अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना-

(1) पट्टेदार पट्टे के प्रत्येक वर्ष के लिये प्रत्येक खनिज के सम्बन्ध में, इस भाग के खण्ड-(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा। प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व का, जो धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं। अपरिहार्य भाटक की दर और उसका भुगतान करने की रीति:-

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुये पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित (demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर, भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संशोधित किया जायेगा/किये जाएंगे:-

उपखनिज का नाम	प्रति एकड़ निश्चित किया गया अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
इमारती पत्थर (सेण्ड स्टोन)	₹ 65,000.00	02.50 एकड़	₹ 16,25,000.00	₹ 1,62,500.00

उक्त देय वार्षिक अपरिहार्य भाटक का भुगतान अग्रिम रूप से प्रत्येक वर्ष में दिनांक-

26-7-2016, 26-7-2017, 26-7-2018, 26-7-2019, 26-7-2020, 26-7-2021, 26-7-2022, 26-7-2023

को पट्टेदार द्वारा किया जायेगा।

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टे वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषगार में, जिसमें धृत पट्टे

उत्तर प्रदेश सरकार  
मुख्यालय, लखनऊ

दिनांक 26-7-2023



प्रदेश UTTAR PRADESH

स्थित हो, ऐसा लेखा शीर्षक के अर्न्तगत जमा करके, जैसा कि समय-समय पर विनिर्दिष्ट किया जाय, प्रति वर्ष किया जायेगा।

(3) स्वामित्व की दर और उसके भुगतान की रीति:-

इस भाग के खण्ड (1) के नियमों के उपबन्धों के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करें, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/किन्ही खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दूर पर स्वामित्व का भुगतान करेगा।

(4) साधारण बालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगी।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होंगे:-

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को निश्चित तिथि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करे। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम0एम0-11 प्राप्त करने के लिये पट्टेदार दय स्वामित्व (रायल्टी) का भुगतान अंशिक रूप से करेगा।

(6) स्वामित्व के संगणन की रीति:-

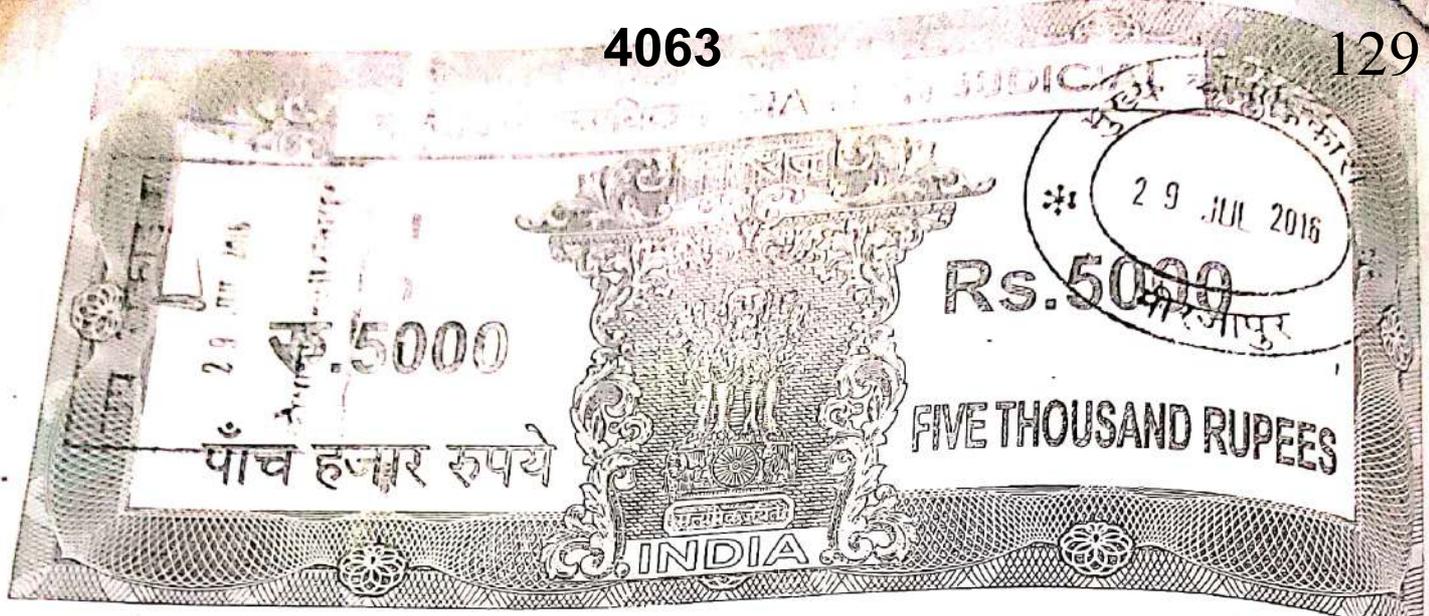
उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये

खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश आदेश द्वारा विनिर्दिष्ट करे। नियम-66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के



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अधीन समय-समय पर प्राधिकृत करें, स्टॉक में रखें गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/- (दो हजार रुपये) की धनराशि का भुगतान करेगा।

(7) प्रपत्र एम0एम0-11 का भुगतान के आधार पर दिया जाना:-

पट्टेदार, जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0-11 की पुस्तिका नियमावली के नियम-70 के (1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

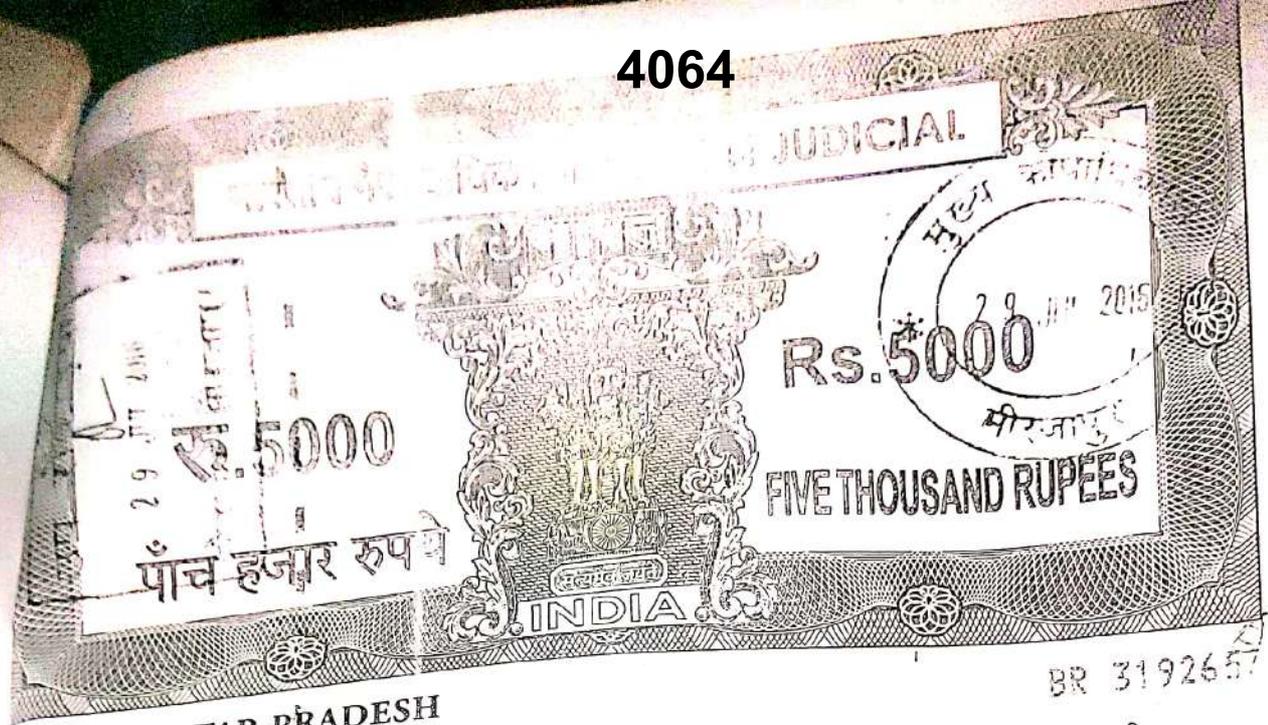
(8)-नियत समय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:-

यदि पट्टेदार द्वारा इस उपस्थापन पत्र के निर्बन्धनों और शर्तों के अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण-पत्र पर, जिससे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी, जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

(9)- उप खनिजों की स्वामित्व/वार्षिक अपरिहार्य भाटक की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा।

(10)- पट्टेदारक स्वीकृति के तीन मास के अन्दर भारतीय खान ब्यूरो द्वारा अनुमोदित प्राविधिक व्यक्ति से स्वीकृत क्षेत्र की खनन योजना तैयार करा कर जिलाधिकारी के माध्यम से निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ को अनुमोदन हेतु प्रस्तुत करेगा। उसके पश्चात ही नियमावली 1963 के नियम-34 के प्राविधानों के अन्तर्गत प्रस्तुत खनन योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरुद्ध

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लखनऊ



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दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

(11)- नियमावली-1963 के नियम-36 के प्राविधानों के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक विगत मास में खनिज की विभिन्न श्रेणी के उत्पादन एवं निकासी कर्तृ मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

### भाग-3

#### सामान्य उपबन्ध

(1)- नियमों, प्रसंविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है। यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली-1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है। किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिये युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से शुक्य है तो वह इस नियमावली के नियम-77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

(2)- पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:-

पट्टेदार इस उपस्थापन पत्र (Presentation) के आधार पर देय किराये और स्वागित्तों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तदुपश्चात् तीन कैलेंडर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1)के अधीन समाप्त न कर दिया जाये, और उस दशा में



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किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिये ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण (Erections) और स्थायी आवास-स्थानों को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हों, स्थापित किये गये हों या रखे गये हों और जिन्हे पट्टेदार, राज्य को देने के लिये वाध्य नहीं है और जिन्हे राज्य सरकार खरीदने के लिये इच्छुक न हो।

(3)- पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गई सम्पत्ति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात्, तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनाएँ तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हे हटाने की अपेक्षा की गई हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाएँ, यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गई है और किसी प्रतिकर का भुगतान किये बिना या उसके संबंध में पट्टेदार को कोई हिसाब दिये बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

(4)- ठेकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना:

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन-पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदारों को राज्य सरकार द्वारा नियम रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जायें।

(5)- नोटिसों:

जिन्हे उक्त पत्र द्वारा

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इस उपस्थापना-पत्र द्वारा पट्टेदारों को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे और प्रत्येक ऐसी तामील पट्टेदारों पर उचित और वैध तामील समझी जायेगी और, उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

(6)- स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

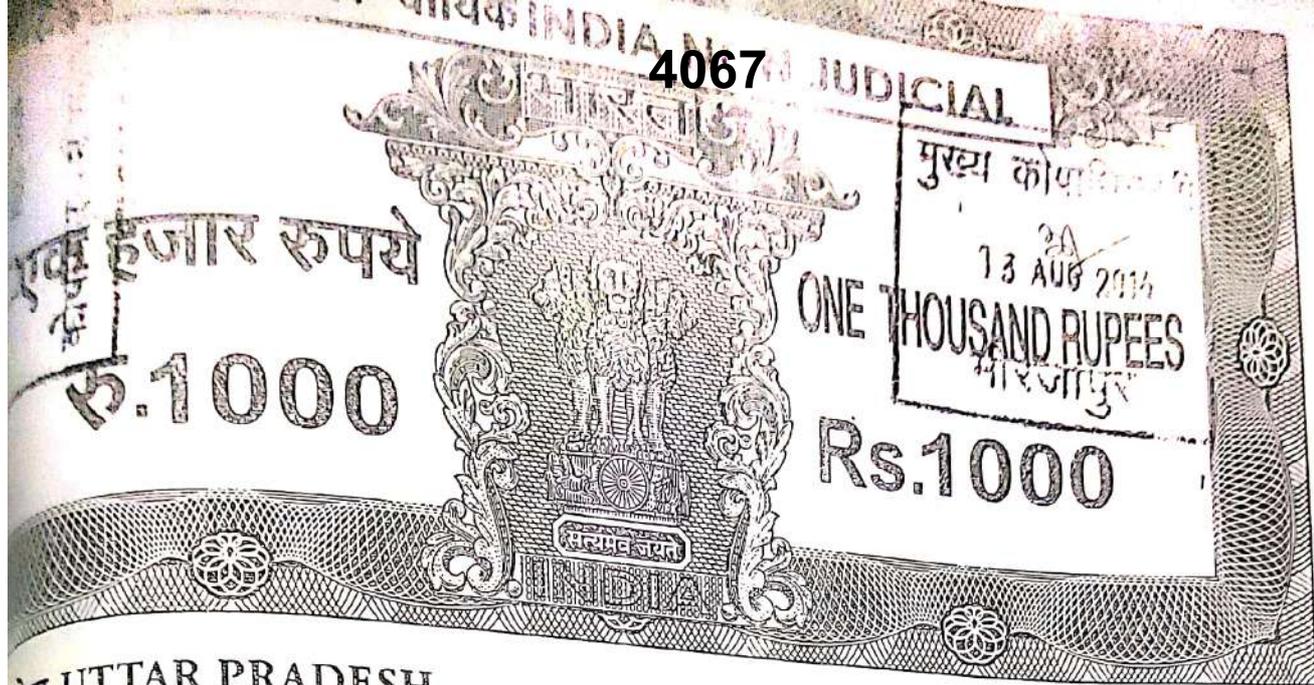
(7)- निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश:

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(8)- खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शारान को समर्पित कर देगा:

खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृत खनन पट्टे क्षेत्र से उत्पादित उध खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का

मुख्य कोष  
भारत



## देश UTTAR PRADESH

संख्या 134849

इस उपस्थापना-पत्र द्वारा पट्टेदारों को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे और प्रत्येक ऐसी तामील पट्टेदारों पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

### (6)- स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

(7)- निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश:

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(8)- खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा:

खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का

मुख्य कोषाधिकारी  
13/08/2014



## उत्तर प्रदेश UTTAR PRADESH

AW 134850

निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।

- (9)– पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।
- (10)– पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0-11 (खनन) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।
- (11)– पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात् और सूर्यास्त के पूर्व तक की अवधि में ही किया जायेगा।
- (12)– पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।
- (13)– किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 एवं उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (14)– स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का वाणज्य नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (15)– खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।

—[Signature]

[Signature]

उत्तर प्रदेश सरकार  
वन विभाग  
लखनऊ



UTTAR PRADESH

(16)- अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

(17)- खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग अनुमति प्राप्त कर किया जायेगा।

इसके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आयी हुई शीर्षिका के पर उल्लिखित दिन और वर्ष को निष्पादित किया गया।

उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से:-

1. जे. के. डिवेदी खनन अधिकारी, मिर्जापुर
2. जयप्रकाश शर्मा उपस्थान अधिकारी, मिर्जापुर
3. जे. ए. लाल शर्मा खनन अधिकारी, मिर्जापुर

की उपस्थिति में जिलाधिकारी, मीरजापुर द्वारा हस्ताक्षरित।

1. ए. ए. शर्मा जी एस/0 श्री समो उल्लाह नि०- बियाहू अथवा - मुना भोजपुरा

2. जयप्रकाश शर्मा एस/0 श्री सु-नु लाल शर्मा- नि० मरहट्टा मुनारदस्ता भिर्जापुर

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित



अधीनस्थ अधिकारी  
मीरजापुर

अधीनस्थ अधिकारी  
मिर्जापुर

अधीनस्थ अधिकारी  
मीरजापुर



अजय कुमार श्रीवास्तव  
एडवोकेट



अजय कुमार श्रीवास्तव  
एडवोकेट  
अदालत मुनार, मीरजापुर

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

जिलाधिकारी  
भीरजापुर

संख्या:-

/मा० प्लान/2015

दिनांक 24/6/2016

विषय:-पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय के पक्ष में स्वीकृत जनपद-भीरजापुर में तहसील-चुनार ग्राम भगौतीदेयी के क्षेत्रफल 2.50 एकड़ में उपखनिज इ०प० (सैण्ड स्टोन) के खनन पट्टे हेतु प्राप्त खनन योजना के अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के अन्वये (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 24/6/16 को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
  - (अ) "खनन योजना" को खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष की अवधि तक के लिये अनुमोदित किया जाता है। खनन क्षेत्र से 25000 घन मी० प्रति वर्ष खनिज का उत्पादन अनुमन्य किया गया है।
  - (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
  - (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
  - (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
  - (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
  - (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
- 1 बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
  - 2 खनन कार्य उपर से नीचे की ओर बेच बनाते हुये किया जायेगा।
  - 3 खनन कार्य के दौरान निकाल गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
  - 4 फेंस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
  - 5 प्रत्येक व्वायरिंग के बाद फेंस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहे।

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

जिलाधिकारी

मीरजापुर

संख्या:-

/मा० प्लान/2015

दिनांक 24/6/2016

विषय:-पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय के पक्ष में स्वीकृत जनपद-मीरजापुर में तहसील-चुनार ग्राम भगौतीदेयी के क्षेत्रफल 2.50 एकड़ में उपखनिज इ०प० (सैंड स्टोन) के खनन पट्टे हेतु प्राप्त खनन योजना के अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 24/6/16 को कर दिया गया है।



1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" को खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष की अवधि तक के लिये अनुमोदित किया जाता है। खनन क्षेत्र से 25000 घन मी० प्रति वर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
  1. खनन की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होगी चाहिए।
  2. खनन कार्य उपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
  3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
  4. फेंस का दलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
  5. प्रत्येक ब्लारिंटिंग के बाद फेंस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहे।

- 6 खनन कार्य के फलस्वरूप बने गड्ढे को गलवा भरकर समतल कर वृक्षारोपण करना होगा।
- 7 खनन पट्टा स्थल पर फर्ट एड बावरा व रट्टेचर रखे जाये।
- 8 श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
- 9 खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
- 10 पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों को अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)  
ज्येष्ठ खान अधिकारी  
कृते निदेशक।



संख्या: 696 (1)/मा0 प्लान/2015 तद दिनांक।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद मीरजापुर।
- 2- पट्टाधारक श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय, नि0 ग्राम पटिहटा, तह0 चुनार जनपद मीरजापुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)  
ज्येष्ठ खान अधिकारी  
कृते निदेशक।

4073

139

# PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) 34 of U.P. Minor Mineral Concession Rule 1963 )

OF

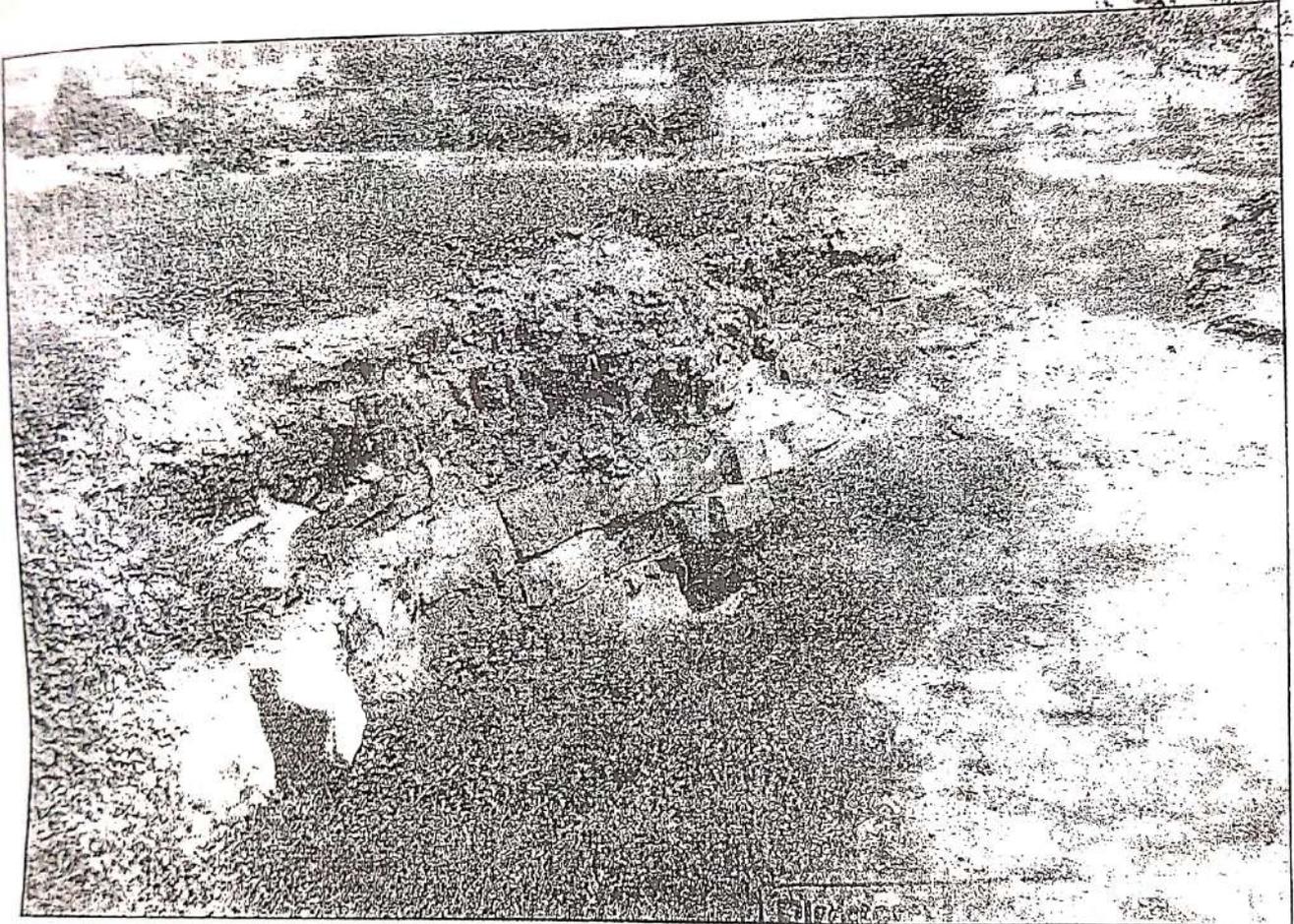
BHAGOTIDEI(SAND STONE) MINE (GATA No.-703 Vi. Kr.-22)

VILLAGE- BHAGOTIDEI, TEHSIL-CHUNAR

DISTRICT-MIRZAPUR, STATE-UTTAR PRADESH

LEASE AREA- 2.50Acres (FOREST -NIL Hect, NON-FOREST-2.50Acres)

LEASE PERIOD SANCTION - TEN YEARS, PLAN PERIOD -FIVE YEARS



LESSEE

SH. NEERAJ UPADHYAY S/O SH. HARISHANKAR UPADHYAY

R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur, U.P.

696 15 J 24

PREPARED BY.

Indra Singh

RQP/DDN/078/94-A Valid up to 16.03.2017



Handwritten notes and stamps in the top right corner, including a date '12.0.90' and some illegible text.

Control (North)  
Indian Bureau of Mines

# CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON TO PREPARE MINING PLANS

(Under Rule 22 (c) of Mineral Concession Rules 1960)

Shri INDRA SINGH resident

of RZ-1B/291 Geetanjali Park, Gali No. 6, West Sagarpur, New Delhi, son

of Shri Mahabir Singh, having given satisfactory

evidence of his qualifications and experience is hereby granted recognition under Rule 22 (c) of the Mineral Concession Rules, 1960 as a Qualified Person to prepare Mining Plans.

His registration number is

RQP/DDN/078/94/A

This recognition is valid for a period of two years

ending 16.3.1996

signature of  
R. G. P.

*Singh*



Regional Controller of Mines  
Indian Bureau of Mines

DEB RAJUN



Place: DEB RAJUN

Date: 17.1.1994

Renewed/validity

Proforma -1

**AUTHORISATION LETTER BY THE LESSEE**

I, **NEERAJ UPADHYAY**, hereby authorised Shri Indra Singh RQP No.RPQ/DDN/ 078/ 94-A Under clause (b) of sub section 2 of section 5 rule 15 of Mineral Conservation & Concession Rues 2016 to revised the quantity & prepare Mining Plan & Mine Closer Plan under rule 34(2) of amended rules of U.P. Minor Mineral Concession Rule 1963 in respect of Sand Stone (Patiya, Gitti,Boulders) mining for an area of 2.50 acre in Village- Bhagotidei, KhasraNo.-703, Tehsil- Chunar, District-Mirzapur, U.P. granted in favor of **SH. NEERAJ UPADHYAY S/O SH. HARISHANKAR UPADHYAY R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur**

I request, the Director, Directorate of Geology & Mining, Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan, the said recognized person on his following address:

**Mr. Indra Singh**

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226029

Mobile No. 9415022193

Email: [singhindra66@gmail.com](mailto:singhindra66@gmail.com)

RPQ/DDN/078/94-A



Lessee

*Neeraj Upadhyay*  
(NEERAJ UPADHYAY)

Place: Mirzapur  
Date 17.05.2018

CERTIFICATE

I Indra Singh hereby certify that-

1. It is also certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining Plan and wherever specific permissions are required the lessee will approach the Director General of Mines Safety (DGMS).
2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with lessee and his representative.
3. It is also certified that the information's furnished in the aforesaid Mining Plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date: 22.05.2018

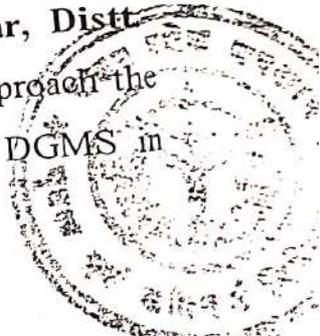
  
INDRA SINGH  
R.Q.P./DDN/078/94-A  
Name of -RQP Indra Singh  
Registration No- RPQ/DDN/078/94-A

Proforma -3

CERTIFICATE

It is certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the Mining Plan with Mine Closer Plan under rule 34(2) of amended rules of U.P. Minor Mineral Concession Rule 1963 in respect of Sand Stone (Patiya, Gitti, Boulders) mining for an area of 2.50 acre in Village- Bhagotidei, Khasra No.- 703, Tehsil- Chunar, District-Mirzapur, U.P. granted in favor of SH. NEERAJ UPADHYAY S/O SH. HARISHANKAR UPADHYAY R/o Vill.- Patihata, Teh.- Chunar, Distt. Mirzapur and wherever specific permissions are required, the Lessee will approach the Director General of Mines Safety. Further, the standards as prescribed by DGMS in respect of miner's health will be strictly implemented.

Lessee



*Neeraj Upadhyay*  
(NEERAJ UPADHYAY)

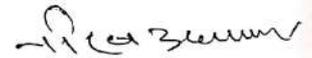
Place: Mirzapur  
Date 23.05.2018

Proforma -4

**DECLARATION**

Mining Plan with Mine Closer Plan under rules 34(2) of amended rules of U.P. Minor Mineral Concession Rule 1963 in respect of Sand Stone (Patiya, Gitti, Boulders) mining for an area of 2.50 acre in Village- Bhagotidei, KhasraNo.-703, Tehsil- Chunar, District-Mirzapur, U.P. granted in favor of **SH. NEERAJ UPADHYAY S/O SH. HARISHANKAR UPADHYAY R/o Vill.- Patihata, Teh.- Chunar, Distt.- Mirzapur** as been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.

Lessee

**(NEERAJ UPADHYAY)**

Place: Mirzapur  
Date 23.05.2018

***Annexure- III***  
***Lab Report***

## TEST REPORT

### Ambient Air Quality Analysis Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-22052023-02

Issue Date :26/05/2023

Issued To : SHRI. NEERAJ UPADHYAY S/O SHRI HARI SHANKAR UPADHYAY

Project Name : Sand Stone (Building stone) Mining,  
Location:Araji No. 703, Lease Area-1.01 Hect.  
Village: Bhagautidei , Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh

Sample Drawn On : 19/05/2023 To 20/05/2023

Sample Drawn By : UTRL

Sample Description : Ambient Air

Sampling Location : Core Zone: Bhagautidei

Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP

Sampling Duration : 24 hrs.

Analysis Duration : 22/05/2023 To 26/05/2023

Average Flow Rate of PM<sub>10</sub> (m<sup>3</sup>/min) : 1.30

Average Flow Rate of Gases (lpm) : 1.0

Sampling Instrument Used : Respirable Dust Sampler (PM10), Fine Particulate Sampler (PM2.5) With  
Gaseous Attachment.

Ambient Temperature/Humidity : 36°C/48%

Meteorological Condition During Monitorin : Clear

### TEST RESULT

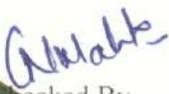
S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM <sub>10</sub> )	IS:5182 ( Part-23):2006	109.94	µg /m <sup>3</sup>	100.0
2	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 ( Part-24):2019	65.43	µg /m <sup>3</sup>	60.0
3	Sulphur Dioxide (as SO <sub>2</sub> )	IS:5182 (Part-02):2001	16.13	µg /m <sup>3</sup>	80.0
4	Nitrogen Dioxide (as NO <sub>2</sub> )	IS:5182( Part-6):2006	26.88	µg /m <sup>3</sup>	80.0

\*\*End Of Report\*\*

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board,Notification dated 18th Nov.2009

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By 



For Ultra Testing & Research Laboratory

(Authorized Signatory) 



## TEST REPORT

### Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code : W-22052023-02

Issue Date : 26/05/2023

Issued To

: SHRI NEERAJ UPADHYAY S/O SHRI HARI SHANKAR UPADHYAY

Project Name

: Sand Stone (Building stone) Mining,  
Location:Araji No. 703, Lease Area-1.01 Hect.  
Village: Bhagautidei ,Tehsil- Chunar, District: Mirzapur, State:Uttar Pradesh

Sample Description

: Ground Water

Sample Packing

: Sample Collected in PVC Bottle

Sample Drawn On

: 20/05/2023

Sample Drawn By

: UTRL

Sampling Procedure

: IS:3025 (Part-01)

Sample Quantity

: 1.0 Litre

Analysis Duration

: 22/05/2023 To 26/05/2023

### RESULTS

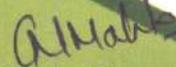
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS :3025 (Part -11): 2022	7.86	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021 Visual Comparison Method	<5.0	Hazen	5	15
3	Odour	IS:3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS :3025(Part- 10):1984 Nephelometric Method	<0.5	NTU	1	5
6	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21):2009 EDTA Method	328.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991 EDTA Titrimetric Method	57.60	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B 23rd Ed.: 2017	44.71	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988 Argentometric Method	95.29	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003 1,10 Phenanthroline Method	0.23	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23 <sup>rd</sup> Ed.: 2017	0.48	mg/l	1	1.5
12	Sulphate (as SO <sub>4</sub> )	IS:3025(Part-24):2022 Turbidity Method	86.81	mg/l	200	400
13	Total Dissolved Solid	IS:3025(Part-16):1984 Gravimetric Method	633	mg/l	500	2000

\*\*End Of Report\*\*

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By 



For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)



## TEST REPORT

### Bacteriological Quality of Drinking Water

Report Code : M-22052023-02

Issue Date : 26/05/2023

Issued To : SHRI. NEERAJ UPADHYAY S/O SHRI HARI SHANKAR UPADHYAY

Project Name : Sand Stone (Building stone) Mining,  
Location: Araji No. 703, Lease Area-1.01 Hect.  
Village: Bhagautidei, Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh.

Sample Description : Ground Water

Sample Packing : Sample Collected in PVC Bottle

Sample Drawn On : 20/05/2023

Sample Drawn By : UTRL

Analysis Duration : 22/05/2023 To 26/05/2023

### RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in any 100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in any 100 ml sample

\*\*End Of Report\*\*

Note:-

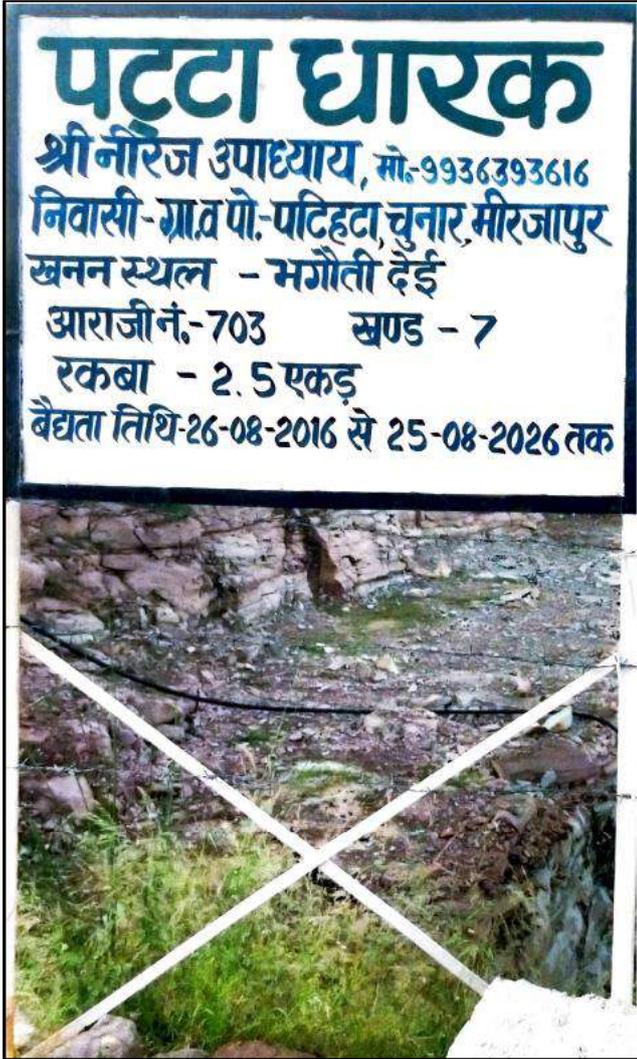
- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By *Almab*

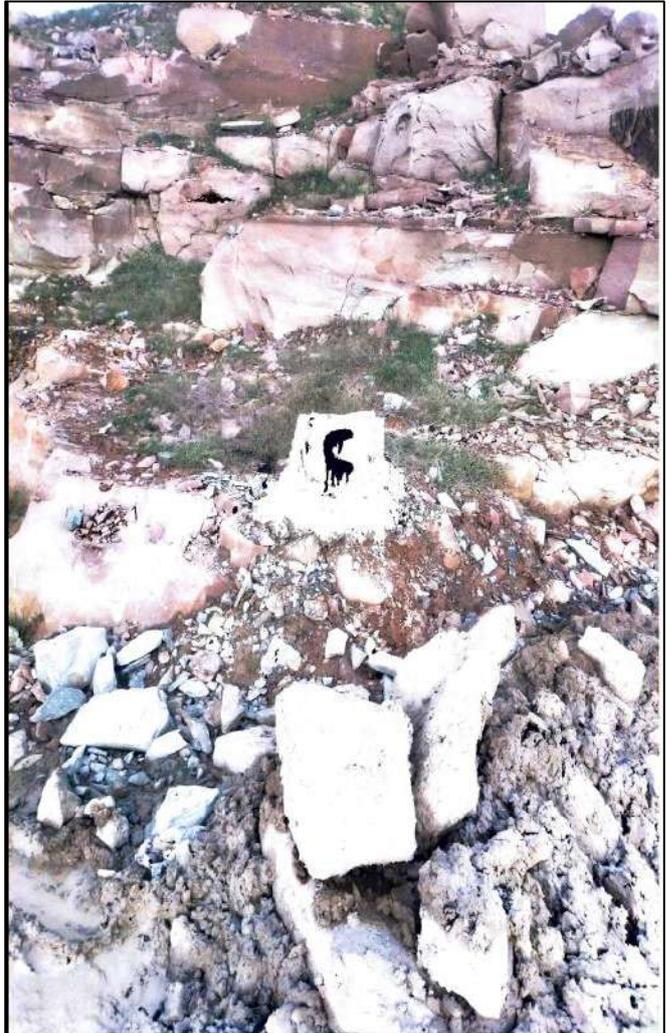
For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)





Six Monthly Compliance Report of EC Conditions  
(Jan to June 2023)  
SAND STONE (BUILDING STONE) MINE



Six Monthly Compliance Report of EC Conditions  
(Jan to June 2023)  
SAND STONE (BUILDING STONE) MINE

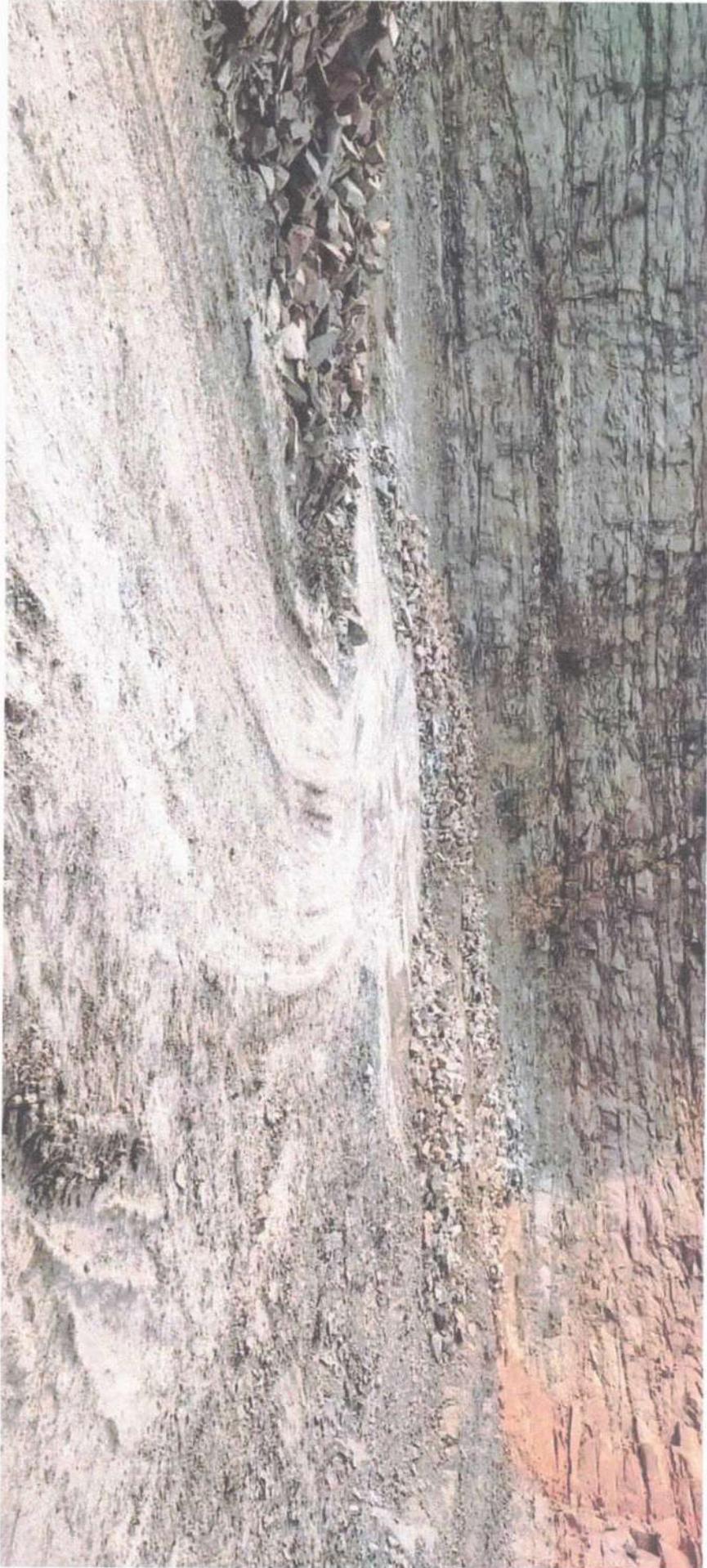


Six Monthly Compliance Report of EC Conditions  
(Jan to June 2023)  
SAND STONE (BUILDING STONE) MINE





श्रीरामलक्ष्मी



ਸਮੁੱਚੇ ਸਿੱਟੇ



श्रीरम स्वामी



-fres water



नीरज उपाध्याय